



The Tamil Nadu Town and Country Planning Act, 1971

Act 35 of 1972

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THE TAMIL NADU TOWN AND COUNTRY
PLANNING ACT, 1971.

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TAMIL NADU ACT NO. 35 OF 1972¹.

**THE TAMIL NADU TOWN AND COUNTRY
PLANNING ACT, 1971.**

[Received the assent of the President on the 24th November 1972, first published in the Tamil Nadu Government Gazette Extraordinary on the 29th November 1972 (Agrahayana 8, 1894).]

An Act to provide for planning the development and use of rural and urban land in the State of Tamil Nadu and for purposes connected therewith.

BE it enacted by the Legislature of the State of Tamil Nadu in the Twenty-second Year of the Republic of India as follows :—

CHAPTER I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Town and Country Planning Act, 1971.

Short title,
extent and
commence-
ment.

(2) It extends to the whole of the State of Tamil Nadu except the places declared to be cantonments under section 3 of the Cantonments Act, 1924 (Central Act II of 1924).

(3) It shall come into force on such date as the Government may, by notification, appoint ; and different dates may be appointed for different areas and for different provisions of this Act.

2. In this Act, unless the context otherwise requires,—

Definitions.

(1) "agriculture" includes horticulture, fruit-growing, seed-growing, dairy-farming, livestock-breeding, the use of land as grazing land, or any other use of land where such other use is ancillary to any agricultural purposes ; but does not include the use of any land attached to a building for the purpose of a garden to be used along with such building ; and "agricultural" shall be construed accordingly ;

¹ For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette* Extraordinary, dated the 26th March 1971, Part IV—Section 3, Pages 76-78.

(2) "amenities" includes streets, open spaces, parks, recreational grounds, play-grounds, water and electric supply, street lighting, sewerage, drainage, public works and other utilities, services and conveniences ;

(3) "appropriate planning authority" or "planning authority" means a "regional planning authority", a "local planning authority" or a "new town development authority", constituted under section 11;

(4) "area of bad lay-out or obsolete development" means an area consisting of land which is badly laid out or of obsolete development, together with other lands contiguous or adjacent thereto, and which is defined by a development plan as an area of bad lay-out or obsolete development ;

(5) "arterial road" means any highway which connects towns with one another and facilitates movement of goods and people from one town to another ;

(6) "Board" means the Tamil Nadu Town and Country Planning Board constituted under section 5 ;

(7) "building" includes—

(a) a house, out-house, stable, latrine, godown, shed, hut, wall (other than a boundary wall) and any other structure whether of masonry, bricks, mud, wood, metal or any other material whatsoever ;

(b) a structure on wheels or simply resting on the ground without foundations ;

(c) a ship, vessel, boat, tent, van and any other structure used for human habitation or used for keeping or storing any article or goods ; and

(d) the garden, grounds, carriages and stables, if any, appurtenant to any building ;

(8) "building-line" means a line which is in rear of the street-alignment and to which the main wall of a building abutting on a street may lawfully extend and beyond which no portion of the building may extend ;

(9) "building operations" includes—

(a) erection or re-erection of a building or any part of it ;

(b) roofing or re-roofing of a building or any part of a building or an open space ;

(c) any material alteration or enlargement of any building which involves alteration or enlargement as the case may be of more than one tenth of the extent of the cubical contents of such building ;

(d) any material change in the use of a building including the conversion of the use of any part used for human habitation into a greater number of such parts ;

(e) any such alteration of a building as is likely to affect its drainage or sanitary arrangements or affect in material respects its structural stability ; and

(f) construction of a door opening on any street or land not belonging to the owner ;

(10) "commerce" means the carrying on of any trade, business or profession, sale or exchange of goods of any type whatsoever and includes the running of, with a view to making profit, hospitals, nursing homes, infirmaries, educational institutions and "commercial" shall be construed accordingly;

(11) "commercial use" includes the use of any land or building or part thereof for purposes of commerce or for storage of goods, or as an office, whether attached to industry or otherwise ;

(12) "company" means—

(a) any company as defined in the Companies Act, 1956 (Central Act 1 of 1956), including any foreign company within the meaning of section 591 of that Act;

(b) any body corporate ; or

(c) any firm or association (whether incorporated or not),

carrying on business in the State of Tamil Nadu whether or not its principal place of business is situated in the said State ;

(13) "development" means the carrying out of all or any of the works contemplated in a regional plan, master plan, detailed development plan or a new town development plan prepared under this Act and shall include the carrying out of building, engineering, mining or other operations in, or over or under land, or the making of any material change in the use of any building or land:

Provided that for the purposes of this Act, the following operations or uses of land shall not be deemed to involve development of the land that is to say—

(a) the carrying out of any temporary works for the maintenance, improvement or other alteration of any building, being works which do not materially affect the external appearance of the building ;

(b) the carrying out by a local authority of any temporary works required for the maintenance or improvement of a road, or works carried out on land within the boundaries of the road ;

(c) the carrying out by a local authority or statutory undertaker of any temporary works for the purpose of inspecting, repairing or renewing any sewers, mains, pipes, cables or other apparatus, including the breaking open of any street or other land for that purpose ;

(d) the use of any building or other land within the curtilage of a dwelling house for any purpose incidental to the enjoyment of the dwelling house as such ; and

(e) the use of any land for the purpose of agriculture, gardening, or forestry (including afforestation) and the use for any purpose specified in this clause of this proviso of any building occupied together with the land so used ;

(14) "development authority" means a regional planning authority or a local planning authority or a new town development authority constituted under this Act ;

(15) "development plan" means a plan for the development or re-development or improvement of the area within the jurisdiction of a planning authority and includes a regional plan, master plan, detailed development plan and a new town development plan prepared under this Act ;•

(16) "Director" means the Director of Town and Country Planning appointed under section 3 ;

(17) "engineering operations" includes the formation or laying out of means of access to a road or the laying out of means of water-supply, drainage, sewerage or of electricity cables or lines or of telephone lines ;

(18) "Government" means the State Government ;

(19) "highway" has the same meaning as in section 4 of the National Highways Act, 1956 (Central Act 48 of 1956) ;

(20) "industrial use" includes the use of any land or building or part thereof for purposes of industry ;

(21) "industry" includes the carrying on of any manufacturing process as defined in the Factories Act, 1948 (Central Act LXIII of 1948), and "industrial" shall be construed accordingly ;

(22) "land" includes benefits to arise out of land, and things attached to the earth or permanently fastened to anything attached to the earth ;

(23) "local authority" means—

(i) the Municipal Corporation of Madras, or of Madurai, or

(ii) a municipal council constituted under the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), or

(iii) a township committee constituted under the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), or the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958), or under any other law for the time being in force or the Mettur Township Act, 1940 (Tamil Nadu Act XI of 1940), or the Courtallam Township Act, 1954 (Tamil Nadu Act XVI of 1954), or the Bhavanisagar Township Act, 1954 (Tamil Nadu Act XXV of 1954), or

(iv) a panchayat union council or a panchayat constituted under the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958);

¹[(23-a) 'Madras Metropolitan Planning Area' means the City of Madras and such contiguous area of such City as the Government may, from time to time, specify by notification in the *Tamil Nadu Government Gazette* :

Provided that before issuing such notification under this clause, the Government shall give any inhabitant or any local authority or institution in such contiguous area a reasonable opportunity for showing cause against the proposal and shall consider its objections or suggestions, if any] ;

(24) "major street" means a main street connecting different localities;

(25) "means of access" includes any means of passage, whether private or public, for vehicles or for pedestrians and includes any street ;

²[(25-a) 'Metropolitan Development Authority' means the Madras Metropolitan Development Authority established under section 9-A] ;

(26) "National Highway" means any highway declared to be a national highway under section 2 of the National Highways Act, 1956 (Central Act 48 of 1956) ;

(27) "navigable canal" means any waterway or canal or any other source of a waterway or canal for the public carriage of persons, animals or goods by means of yachts or boats ;

(28) "occupier" includes—

(a) any person for the time being paying or liable to pay to the owner the rent or any portion of the rent of the land or building or part of the same in respect of which the word is used or damages on account of the occupation of such land, or building or part ; and

(b) a rent-free occupant ;

(29) "owner" includes the person for the time being receiving or entitled to receive, whether on his own account or as agent, trustee, guardian, manager or receiver for another person, or for any religious or charitable purposes, the rent or profits of the property in connection with which the word is used ;

¹ This clause was inserted by section 2(1) of the Tamil Nadu Town and Country Planning (Amendment) Act, 1973 (Tamil Nadu Act 22 of 1974).

² This clause was inserted by section 2(2), *ibid.*

(30) "planning area" means any area declared to be a regional planning area, local planning area or a site for a new town under this Act ;

(31) "plot" means a continuous portion of land held in one ownership other than land used, allotted or reserved for any public purpose or any purpose connected with local administration carried on by any local authority ;

(32) "private street" means any street, road, square, court, alley, passage or riding-path, which is not a "public street" but does not include a pathway made by the owner of premises on his own land to secure access to or the convenient use of such premises ;

(33) "public building" means any building to which the public or any class or section of the public are granted access or any building which is open to the public or any class or section of the public and includes any building—

(a) used as a—

(i) school or a college [whether or not the school or college is a private educational institution within the meaning of the Tamil Nadu Private Educational Institutions (Regulation) Act, 1966 (Tamil Nadu Act 23 of 1966)], or a University or other educational institution ;

(ii) hostel ;

(iii) library ;

(iv) hospital, nursing home, dispensary, clinic, maternity centre or any other like institution ;

(v) club ;

(vi) lodging house ;

(vii) choultry ;

(viii) coffee house, boarding house or hotel or an eating-house ;

(b) used by any association ;

(c) ordinarily used by the—

(i) Central or any State Government or any local authority or any body corporate, owned or controlled by the Central or any State Government ;

(ii) public or any class or section of the public for religious worship or for religious congregation ;

(34) "public open space" means any land whether enclosed or not belonging to the Central or any State Government or any local authority or any body corporate, owned or controlled by the Central or any State Government, on which there is no building or of which not more than one-twentieth part is covered with buildings, and the whole or the remainder of which is used for purposes of recreation, air, or light ;

(35) "public place" means a place (including a road, street or way, whether a thoroughfare or not, and a landing place) to which the public are granted access or have a right to resort, or over which they have a right to pass ;

(36) "public purpose" means any purpose which is useful to the public or any class or section of the public ;

(37) "public street" means any street, road, square, court, alley, passage or riding-path over which the public have a right of way, whether a thoroughfare or not, and includes,—

(a) the roadway over any public bridge or causeway ;

(b) the footway attached to any such street, public bridge or causeway ; and

(c) the drains attached to any such street, public bridge or causeway and the land, whether covered or not by any pavement, verandah or other structure, which lies on either side of the roadway up to the boundaries of the adjacent property whether that property is private property or property belonging to the Central or any State Government ;

(38) "railway" has the same meaning as in clause (4) of section 3 of the Indian Railways Act, 1890 (Central Act IX of 1890) ;

(39) "reconstitution of plots" means the alteration of plots by the making of a development plan otherwise than by the severance of land used, allotted or reserved for any public purpose ;

(40) "reconstruction" of a building includes—

(a) the re-erection wholly or partially of a building after more than one-half of its cubical contents has been taken down or burnt down or has fallen down whether at one time or not ;

(b) the re-erection, wholly or partially, of any building of which an outer wall has been taken down or burnt down or has fallen down to or within three metres of the ground adjoining the lowest storey of the building, and of any frame building which has so far been taken down or burnt down or has fallen down as to leave only the framework of the lowest storey ;

(c) the conversion into a dwelling-house, or a place of public worship of any building not originally constructed for human habitation or for public worship, as the case may be, or the conversion into more than one dwelling-house of a building originally constructed as one dwelling-house only or the conversion of a dwelling-house into a factory ;

(d) the re-conversion into a dwelling—house or a place of public worship or a factory of any building—

(i) the use whereof as a dwelling-house or a place of public worship or a factory has been discontinued ; or

(ii) which has been appropriated for any purpose other than for use as a dwelling-house or a place of public worship or a factory ;

(41) “ relocation of population ” means in relation to an area of bad lay-out or obsolete development or a slum area, the making available, in that area or elsewhere, of accommodation for residential purposes or for carrying on business or other activities, together with amenities, to persons living or carrying on business or other activities, in the said area who have to be so accommodated so that the said area may be properly planned ;

(42) “ ring road ” means any highway connecting different parts within the planning area in a ring or circular fashion ;

(43) “ slum area ” means any built up area—

(a) where the buildings, by reason of dilapidation, over-crowding, faulty arrangement or design, lack of ventilation, light or sanitation facilities or any combination of these factors, are detrimental to safety, health or morals, and

(b) defined by a development plan as a slum area ;

(44) "statutory undertaker" means—

(a) a person—

(i) licensed under Part II of the Indian Electricity Act, 1910 (Central Act IX of 1910) to supply electricity; or

(ii) who has obtained sanction under section 28 of that Act to engage in the business of supplying electricity ;

(b) a railway administration as defined in the Indian Railways Act, 1890 (Central Act IX of 1890) ;

(c) a telegraph authority as defined in the Indian Telegraph Act, 1885 (Central Act XIII of 1885) ;

(d) the Tamil Nadu Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948) ;

(e) the Tamil Nadu State Housing Board constituted under section 3 of the Tamil Nadu State Housing Board Act, 1961 (Tamil Nadu Act 17 of 1961) ; or

(f) the Tamil Nadu Slum Clearance Board established under section 34 of the Tamil Nadu Slum Areas (Improvement and Clearance) Act, 1971 (Tamil Nadu Act 11 of 1971) ;

(45) "street-alignment" means a line dividing the lands comprised in and forming part of a street from the adjoining land ;

(46) "Tribunal" means the Tribunal constituted under section 71 and having jurisdiction.

CHAPTER II.

CONSTITUTION AND INCORPORATION OF THE TAMIL NADU TOWN AND COUNTRY PLANNING AUTHORITIES.

Appointment of Director of Town and Country Planning and other officers.

The Town and Country Planning Authorities.

3. The Government shall appoint a Director of Town and Country Planning and such number of officers as they think fit.

4. There shall be the following classes of town and country planning authorities for the purposes of this Act, namely :—

(a) the regional planning authority ;

(b) the local planning authority ;

(c) the new town development authority.

5. (1) The Government may constitute for the State a Board called the Tamil Nadu Town and Country Planning Board. Constitution of the Board

(2) The Board shall consist of a Chairman who shall be the Minister-in-charge of Town and Country Planning and of the following members, namely:—

(a) the Minister-in-charge of Local Administration;

(b) such Secretaries to the Government in the departments dealing with the following subjects, namely:—

(i) Town and Country Planning,

(ii) Local Administration,

(iii) Health,

(iv) Industries,

(v) Housing,

(vi) Revenue,

(vii) Agriculture,

¶[(vii-a) Public Works],

(viii) Finance, and

(ix) Education ;

as the Government may appoint in this behalf or such other officers as may be deputed in this behalf from time to time by such Secretaries ;

(c) the Chairman of the Tamil Nadu State Housing Board constituted under section 3 of the Tamil Nadu State Housing Board Act, 1961 (Tamil Nadu Act 17 of 1961) or such other officer as the Chairman may nominate in this behalf from time to time ;

(d) the Chairman of the Tamil Nadu Slum Clearance Board established under section 34 of the Tamil Nadu Slum Areas (Improvement and Clearance) Act, 1971 (Tamil Nadu Act 11 of 1971) or such other officer as the Chairman may nominate in this behalf from time to time;

(e) three Chief Engineers respectively in charge of—

(i) Public Health and Municipal Works,

(ii) Highways and Rural Works, and

(iii) Buildings ;

¶ This item was inserted by section 3 of the Tamil Nadu Town and Country Planning (Amendment) Act, 1973 (Tamil Nadu Act 22 of 1974).

(f) three members nominated by the Central Government to represent respectively the Ministries of that Government dealing with—

(i) Railways,

(ii) Civil Aviation, and

(iii) Transport and Communications ;

(g) one member to be nominated by the Tamil Nadu Electricity Board constituted under section 5 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948) ;

(h) the Director of Town and Country Planning ;

(i) the Joint Director of Town and Country Planning ;

(j) four other members nominated by the Government of whom two shall be from the Members of the Tamil Nadu Legislative Assembly, one from the Members of the Tamil Nadu Legislative Council and one from the Members of Parliament representing the State of Tamil Nadu ;

(k) the President of the Chamber of Municipal Chairmen ;

(l) the President of the Tamil Nadu Panchayat Unions Association.

(3) The Director of Town and Country Planning or such officer as the Government may appoint in this behalf shall be the Member-Secretary of the Board.

(4) The term of office of, and the manner of filling casual vacancies among, the members of the Board referred to in clauses (f), (g) and (j) of sub-section (2) shall be such as may be prescribed.

Functions
and powers
of the Board.

6. (1) Subject to the provisions of this Act and the rules made thereunder, the functions of the Board shall be to guide, direct and assist the planning authorities, advise the Government in matters relating to planning and the development and use of rural and urban land in the State and to perform such other functions as the Government may from time to time, assign to it.

(2) In particular and without prejudice to the generality of the foregoing provision, the Board may and shall, if so required by the Government—

(a) direct the preparation of development plans by planning authorities, undertake, assist and encourage the collection, maintenance, and publication of statistics, bulletins and monographs on planning and its methodology ;

(b) prepare and furnish reports relating to the working of this Act ;

(c) perform any other function which is supplemental, incidental or consequential to any of the functions aforesaid or which may be prescribed.

(3) The Board may exercise all such powers as may be necessary or expedient for the purposes of carrying out its functions under this Act.

7. (1) For the purpose of assisting the Board in exercising such of its powers, discharging such of its duties or performing such of its functions as may be specified by it, the Board may constitute one or more committees.

(2) Any committee constituted under sub-section (1) shall consist of such members as may be specified by the Board and shall also include the Chairman.

(3) The Board shall have the power to co-opt as a member of any committee constituted under sub-section (1) any person who is not a member of the Board.

8. Every regional planning authority, local planning authority or the new town development authority shall be a body corporate and shall have perpetual succession and a common seal and, subject to such restriction or qualification imposed by or under this Act or any other law may sue or be sued in its corporate name, or acquire, hold or dispose of property, movable or immovable, or enter into contracts and do all things necessary, proper or expedient for the purpose of its constitution.

Incorporation of Town and Country Planning authorities.

9. (1) Every planning authority may appoint such officers and servants as it considers necessary for the efficient performance of its functions.

Appointment of officers and servants of the planning authorities.

(2) The remuneration and other conditions of service of the officers and servants appointed under sub-section (1) shall be such as may be prescribed by regulations,

¹[CHAPTER II-A.

CONSTITUTION AND INCORPORATION OF THE METROPOLITAN DEVELOPMENT AUTHORITY FOR THE MADRAS METROPOLITAN PLANNING AREA AND SPECIAL PROVISIONS RELATING THERETO.

Establishment of the Madras Metropolitan Development Authority.

9-A. (1) With effect from such date as the Government may, by notification in the *Tamil Nadu Government Gazette* appoint in this behalf, there shall be established for the Madras Metropolitan Planning area an authority by the name of the Madras Metropolitan Development Authority.

(2) The Madras Metropolitan Development Authority established under sub-section (1) shall consist of—

(a) twelve persons appointed by the Government of whom—

- (i) one shall be the chairman ;
- (ii) one shall be the vice-chairman ;
- (iii) six shall be officers of the Government ;
- (iv) two shall be members of the State Legislature ;
- (v) one shall represent trade and industry in the Madras Metropolitan Planning Area ; and
- (vi) one shall be the member secretary.

(b) the Director ;

(c) the Joint Director of Town and Country Planning or the Deputy Director of Town and Country Planning of the Madras Metropolitan Planning Area to be nominated by the Government ;

(d) the Commissioner, Municipal Corporation of Madras ;

(e) the representatives of local authorities as specified below :—

(i) if there is only one local authority functioning in the Madras Metropolitan Planning Area, two representatives nominated by that local authority ;

¹ This Chapter was inserted by section 4 of the Tamil Nadu Town and Country Planning (Amendment) Act, 1973 (Tamil Nadu Act 22 of 1974).

(ii) if there are two or more local authorities functioning in the Madras Metropolitan Planning Area, such persons not exceeding four in number as are appointed by the Government who are members of such local authorities ;

(f) the Chairman of the Tamil Nadu State Housing Board constituted under section 3 of the Tamil Nadu State Housing Board Act, 1961 (Tamil Nadu Act 17 of 1961) or such other officer as that Chairman may nominate in this behalf from time to time ; and

(g) the Chairman of the Tamil Nadu Slum Clearance Board established under section 34 of the Tamil Nadu Slum Areas (Improvement and Clearance) Act, 1971 (Tamil Nadu Act 11 of 1971), or such other officer as that Chairman may nominate in this behalf from time to time.

¹[(h) a whole-time director of the Madras Metropolitan Water Supply and Sewerage Board constituted under the Madras Metropolitan Water Supply and Sewerage Act, 1978, nominated by that Board, *ex-officio*.]

9-B. The Metropolitan Development Authority shall be a body corporate and shall have perpetual succession and a common seal and, subject to such restriction or qualification as may be imposed by or under this Act or any other law, may sue or be sued in its corporate name or acquire, hold or dispose of property, movable or immovable, or enter into contracts and do all things necessary, proper or expedient for the purpose of its constitution.

Incorporation of the Metropolitan Development Authority.

9-C. (1) Subject to the provisions of this Act and the rules made thereunder, the functions of the Metropolitan Development Authority shall be—

Functions and powers of the Metropolitan Development Authority.

(i) to carry out a survey of the Madras Metropolitan Planning Area and prepare reports on the surveys so carried out ;

¹This clause was inserted by section 85 of, and Part VII(1) of the Schedule to, the Madras Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978).

(ii) to prepare a master plan or a detailed development plan or a new town development plan referred to, under sub-section (2) of section 17 or under section 20 or under section 18, as the case may be, for the Madras Metropolitan Planning Area ;

(iii) to prepare an existing land use map and such other maps as may be necessary for the purpose of preparing any development plan ;

(iv) to cause to be carried out such works as are contemplated in any development plan ;

(v) to designate the whole of the Madras Metropolitan Planning Area or any part thereof within its jurisdiction as a new town and to perform the following functions, namely :—

(a) to prepare a new town development plan for the area concerned ; and

(b) to secure the laying out and development of the new town in accordance with the new town development plan ;

(vi) to perform such other functions as may be entrusted to it by the Government.

(2) The Metropolitan Development Authority may, by order, entrust to any local authority or other authority as may be specified in such order, the work of execution of any development plan prepared by it.

(3) The Metropolitan Development Authority may by order, authorise any local authority or other authority as may be specified in such order, to exercise any of the powers vested in it by or under this Act and may in like manner withdraw such authority ; and the exercise of any power delegated in this behalf shall be subject to such restrictions and conditions as may be specified in such order.

9-D. In regard to the Metropolitan Development Authority and to any development plan prepared by it, the provisions of this Act shall apply, subject to the following modifications, namely :—

(1) in section 2,—

(a) in clause (3), the expression “ and includes the Metropolitan Development Authority established under section 9-A ” shall be added at the end ;

Provisions of this Act shall apply to the Metropolitan Development Authority subject to certain modifications.

(b) in clause (14), after the expression “ new town development authority ”, the expression “ or the Metropolitan Development Authority ” shall be inserted ;

(c) in clause (30), for the expression “ or a site for a new town ”, the expression “ a site for a new town or the Madras Metropolitan Planning Area ” shall be substituted ;

(2) in section 4, after clause (c), the following clause shall be added, namely :—

“ (d) the Metropolitan Development Authority. ” ;

(3) in section 16,—

(a) in the first paragraph, for the expression “ Every local planning authority ”, the expression “ The Metropolitan Development Authority ” shall be substituted ;

(b) the proviso shall be omitted ;

(c) in the *Explanation*, for the expression “ local planning authority ”, the expression “ Metropolitan Development Authority ” shall be substituted ;

(4) in section 17, for sub-section (1), the following sub-section shall be substituted, namely :—

“ (1) The Metropolitan Development Authority established under section 9-A shall within such time as may be prescribed and after consulting the local authorities concerned prepare and submit to the Government, a plan hereinafter called the “ master plan ”, for the Madras Metropolitan Planning Area or any part of it.” ;

(5) in section 18, for sub-section (1), the following sub-section shall be substituted, namely :—

“ (1) As soon as may be, after the designation of the site for a new town under the development plan prepared by the Metropolitan Development Authority, the said authority shall within such time as may be prescribed, prepare and submit to the Government a plan hereinafter called the “ new town development plan ”, for the site designated for the new town or any part of it.” ;

(6) in section 19,—

(a) in sub-section (1), for the expression “A local planning authority”, the expression “The Metropolitan Development Authority” shall be substituted ;

(b) in sub-section (2), for the expression “the local planning authority”, the expression “the Metropolitan Development Authority” shall be substituted ;

(7) in section 20, in clause (f) of sub-section (1) and clause (f) of sub-section (2), for the expression “the local planning authority”, the expression “the Metropolitan Development Authority” shall be substituted ;

(8) in section 21, for the expressions “The local planning authority” and “Director”, the expressions “The Metropolitan Development Authority” and “Government” shall, respectively, be substituted ;

(9) for section 22, the following section shall be substituted, namely :—

“ 22. *Powers of Government to require the Metropolitan Development Authority to prepare a master plan, a new town development plan or a detailed development plan in respect of any area.*—Notwithstanding anything contained in sections 17, 18, 19 and 21, the Government may, by notification, require the Metropolitan Development Authority to prepare and submit to the Government before a fixed date, a master plan, a new town development plan or the detailed development plan in respect of any area.” ;

(10) for section 24, the following section shall be substituted, namely :—

“ 24. *Consent of Government to the publication of notice of preparation of plans.*—(1) As soon as may be, after the master plan, the new town development plan or the detailed development plan has been submitted by the Metropolitan Development Authority to the Government, but not later than such time as may be prescribed, the Government may direct the Metropolitan Development Authority to make such modifications in the master plan, the new town development plan or the detailed development plan, as they think fit and thereupon the Metropolitan Development Authority shall make such modifications and resubmit it to the Government within such time as may be specified by the Government.

(2) The Government shall, after the modifications, if any, directed by them have been made, give their consent to the Metropolitan Development Authority to the publication of a notice under section 26 of the preparation of the master plan, the new town development plan or the detailed development plan.” ;

(11) in section 26,—

(a) for the marginal heading, the following marginal heading shall be substituted, namely :—

“ *Notice of the preparation of the master plan, the new town development plan or the detailed development plan.*” ;

(b) for the expression “ appropriate planning authority ”, wherever it occurs, the expression “ Metropolitan Development Authority ” shall be substituted ;

(c) for the expression “ the regional plan, the master plan or the new town development plan ”, in both the places where it occurs, the expression “ the master plan, the new town development plan or the detailed development plan ” shall be substituted ;

(12) for section 28, the following section shall be substituted, namely :—

“ 28. *Approval by Government.*—As soon as may be, after the submission by the Metropolitan Development Authority, of the master plan, the new town development plan or the detailed development plan, but not later than such time as may be prescribed, the Government may, after consulting the Director, either approve the said plan or may approve it with such modifications, as they may consider necessary, or may return the said plan to the Metropolitan Development Authority to modify the plan or to prepare a fresh plan in accordance with such directions as the Government may issue in this behalf and resubmit it to the Government for approval within such time as the Government may specify in this behalf.” ;

(13) in section 30,—

(a) in the marginal heading, for the expression “ regional plan, master plan and new town development plan ”, the expression “ master plan, new town development plan and detailed development plan ”* shall be substituted ;

(b) in sub-section (1), for the expression "a regional plan, a master plan or a new town development plan", the expression "a master plan, a new town development plan or a detailed development plan" shall be substituted ;

(c) in sub-section (2), for the expression "the regional plan, the master plan or the new town development plan", the expression "the master plan, the new town development plan or the detailed development plan" shall be substituted ;

(14) for section 32, the following section shall be substituted, namely :—

" 32. Variation, revocation and modification of master plan, new town development plan and detailed development plan.—(1) A master plan, a new town development plan or a detailed development plan of the Metropolitan Development Authority approved under section 28 may at any time be varied or revoked by a subsequent master plan, new town development plan or detailed development plan, as the case may be, prepared and approved under this Act.

(2) Once in every five years after the date on which the master plan for the Madras Metropolitan Planning Area comes into operation, the Metropolitan Development Authority may, and if so directed by the Government shall, after carrying out such fresh surveys as may be considered necessary and in consultation with the local authorities concerned, review the master plan and make such modifications in such plan wherever necessary and submit the modified master plan for the approval of the Government.

(3) The provisions of sections 26, 28 and 30 with such modifications as may be necessary shall apply to such modified master plan.

(4) The Government may, at any time by notification in the *Tamil Nadu Government Gazette*, vary or revoke the master plan, the new town development plan or the detailed development plan, as the case may be, prepared and approved under this Act."

(15) in Chapter V,—

(a) for the expressions “*New Town Development Authority*”, “a new town development authority”, “new town development authority” and “A new town development authority”, wherever they occur, the expressions “*Metropolitan Development Authority*”, “the Metropolitan Development Authority”, “Metropolitan Development Authority” and “The Metropolitan Development Authority” shall, respectively, be substituted ;

(b) in section 40, in sub-section (1), for the expression “for securing the development of the new town in accordance with the new town development plan approved by the Government under this Act”, the expression “for securing the effective implementation of any of the development plans of the Metropolitan Development Authority” shall be substituted ;

(c) in section 41, for the expression “within the area of the new town”, the expression “within the Madras Metropolitan Planning Area” shall be substituted ;

(d) in section 42, for the expressions “any new town development authority” and “in relation to the new town”, the expressions “the Metropolitan Development Authority” and “in relation to the Madras Metropolitan Planning Area” shall, respectively, be substituted ;

(e) in section 44, in sub-sections (1) and (3), for the expression “for the promotion and execution of works in the new town development plan made under this Act”, in both the places where it occurs, the expression “for the discharge of functions assigned to it under this Act” shall be substituted ;

(f) section 46 shall be omitted ;

(16) in section 76,—

(a) for the expressions “Director” and “planning authority”, wherever they occur, the expressions “Government” and “Metropolitan Development Authority” shall, respectively, be substituted ;

(b) in sub-section (1), in the first proviso, for the expression “if he is satisfied”, the expression “if they are satisfied” shall be substituted ;

(c) in sub-section (3), in clause (a), in item (iii), for the expression "as he may think fit", the expression "as they may think fit" shall be substituted ;

(d) in sub-section (5), in the proviso, for the expressions "in his discretion", "as he thinks fit" and "to his satisfaction", the expressions "in their discretion", "as they think fit" and "to their satisfaction" shall, respectively, be substituted ;

(17) in section 77,—

(a) for the expressions "Director" and "the planning authority concerned", wherever they occur, the expressions "Government" and "the Metropolitan Development Authority" shall, respectively, be substituted ;

(18) in section 79,—

(a) for the expression "prescribed authority", wherever it occurs, the expression "Government" shall be substituted ;

(b) in sub-section (1), for the expression "planning authority", the expression "Metropolitan Development Authority" shall be substituted ;

(c) in sub-section (2), for the expression "if it is satisfied", the expression "if they are satisfied" shall be substituted ;

(19) section 80 shall be omitted ;

(20) in section 81, in sub-section (1), the expression "and 80" shall be omitted ;

(21) in section 91, in sub-section (1), for the expression "except the power of the Government to make rules", the expression "except the power of the Government to hear any appeal under section 76 and the power to make rules" shall be substituted.]

Relation with
the Madras
Metropolitan
Water Supply
and Sewerage
Board.

19-E. (1) Notwithstanding anything contained in this Act, the Madras Metropolitan Development Authority shall fully consult and collaborate the Madras Metropolitan Water Supply and Sewerage Board constituted under the

¹ This section was inserted by section 85 of, and Part VII (2) of the Schedule to, the Madras Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978).

Madras Metropolitan Water Supply and Sewerage Act, 1978 with respect to any provision regarding water supply or sewerage services and matters connected therewith that may be included in any development plan prepared or to be prepared under this Act for the Madras Metropolitan Planning Area or any part thereof.

(2) With respect to any such development plan, the execution of or the carrying out of any work under such plan shall, in so far it relates to water supply or sewerage service or matters connected therewith, be entrusted to and be the sole responsibility of the Madras Metropolitan Water Supply and Sewerage Board, and if any work under such plan is in the process of being executed or carried out on the date of coming into force of this section, the Madras Metropolitan Development Authority shall continue and complete such work in accordance with section 27 of the Madras Metropolitan Water Supply and Sewerage Act, 1978.]

CHAPTER III.

PLANNING AREAS, PLANNING AUTHORITIES AND PLANS.

10. ¹(1) The Government may, by notification in the *Tamil Nadu Government Gazette*,—

(a) from time to time declare their intention to specify any area in the State (other than the Madras Metropolitan Planning Area) to be a regional planning area after taking into consideration—

(i) the population of such area which shall not be less than the minimum and more than the maximum as may be prescribed ;

Declaration of regional planning areas, local planning areas and their amalgamation and sub-division and inclusion from other regions and local areas.]

¹ This sub-section was substituted for the following original sub-section (1) by section 5 of the Tamil Nadu Town and Country Planning (Amendment) Act, 1973 (Tamil Nadu Act 22 of 1974):—

“(1) The Government may, by notification in the *Tamil Nadu Government Gazette*—

(a) from time to time declare their intention to specify any area in the State to be a regional planning area or a local planning area ;

(b) if they are satisfied that it is expedient in the public interest that any area should be developed as a new town, or is reserved or designated in a regional plan as the site for a new town, declare their intention to specify that area as the site for the new town and copies of such notification shall be sent to the local authorities which are situate in the area so specified.”

(ii) the development of such area for industrial or commercial purposes ; or

(iii) such other matters as may be prescribed ;

(b) from time to time declare their intention to specify any area in the State (other than the Madras Metropolitan Planning Area) to be a local planning area after taking into consideration—

(i) the population of such area which shall not be less than the minimum and more than the maximum as may be prescribed ;

(ii) the development of such area for industrial or commercial purposes ;

(iii) the fact whether such area has been reserved or designated in a regional plan as the site for a new town ;
or

(iv) such other matters as may be prescribed ;

(c) from time to time declare their intention to specify any area as the site for a new town, after taking into consideration—

(i) the population of such area which shall not be less than the minimum and more than the maximum as may be prescribed ;

(ii) the development of such area for industrial or commercial purposes ;

(iii) the fact whether such area has been reserved or designated in a regional plan as the site for a new town ;
or

(iv) such other matters as may be prescribed ;

and copies of such notification shall be sent to the local authorities which are situated in the area so specified.

Explanation.—For the purpose of this sub-section the expression 'population' means the population as

ascertained at the last preceding census of which the relevant figures have been published.]

(2) Every notification published under sub-section (1) shall define the limits of the area to which it relates or the area designated, as the case may be.

(3) Any inhabitant or any local authority or institution in the areas in respect of which any notification has been published under sub-section (1), may within two months from the date of the publication of the notification in the *Tamil Nadu Government Gazette* submit any objection or suggestion in writing to anything contained in that notification to the Government and the Government shall consider all such objections or suggestions.

(4) After the expiry of two months from the date of the publication of the notification in the *Tamil Nadu Government Gazette* and after considering the objections or suggestions if any, the Government may, by notification in the *Tamil Nadu Government Gazette*—

(a) declare the area with or without any modification to be a regional planning area or a local planning area or the site for a new town, as the case may be ; and

(b) specify the name of the regional planning area or the local planning area or the new town, as the case may be.

(5) The Government may, after consulting the Director and the regional planning authorities or local planning authorities concerned, amalgamate two or more regional planning areas or local planning areas into one such area, or sub-divide a regional planning area or a local planning area into different such areas and constitute them as separate regional planning areas or local planning areas, as the case may be, or include any such sub-divided areas in any other regional planning area or local planning area, as the case may be, and notify the same in the *Tamil Nadu Government Gazette*.

(6) The Government may, by notification in the *Tamil Nadu Government Gazette*, direct that any of the rules and orders made, regulations and directions issued and powers conferred under this Act and in force in any

regional planning area or local planning area with which or in which any other area is amalgamated or included, shall apply to the area so amalgamated or included under this section to such extent and subject to such modifications, additions and restrictions, as may be specified in such notification.

(7) (a) When two or more regional planning areas or local planning areas are amalgamated or a regional planning area or a local planning area is sub-divided into different areas and constituted as separate regional planning areas or local planning areas, as the case may be, or any such sub-divided area is included in any other regional planning area or local planning area, the Government shall after consulting the Director, regional planning authority or the local planning authority or other authorities concerned, frame a scheme—

(i) declaring that the assets and the liabilities of the concerned regional planning authorities or the local planning authorities shall vest in the amalgamated regional planning authorities or the local planning authorities, as the case may be ;

(ii) determining what portion of the assets and liabilities of the regional planning authorities or the local planning authorities whose areas are sub-divided shall vest in the regional planning authorities or the local planning authorities constituted for each sub-division or in the regional planning authorities or the local planning authorities in whose area the sub-divided areas are included.

(b) The scheme framed under clause (a) shall be published in the *Tamil Nadu Government Gazette*, and upon such publication the assets and liabilities to which such scheme relates shall vest in accordance with such scheme.

**Constitution
of town
and country
planning
authorities.**

11. (1) As soon as may be, after declaration of a regional planning area, a local planning area or the designation of a site for a new town under section 10, the Government may in consultation with the Director constitute for the purpose of the performance of the functions assigned to them, an authority called the "regional planning authority", the "local planning authority" or the "new town development authority" as the case may be for that area having jurisdiction over it :

Provided that in case where the local planning area consists of the area under jurisdiction of a single local authority, the Government may declare such local authority as the local planning authority for that area.

(2) The regional planning authority constituted under sub-section (1) shall consist of—

(a) the Chairman to be appointed by the Government ;

(b) the Deputy Director of Town and Country Planning of the region ;

(c) such persons not exceeding four in number who are members of the local authorities functioning in the whole or any part of the region appointed by the Government ;

(d) three other persons to be appointed by the Government of whom two shall be Members of the State Legislature representing a constituency which consists of, or comprises in, or relates to, the regional area ; and

(e) a Member-Secretary to be appointed by the Government.

(3) The local planning authority constituted under sub-section (1) other than the local authority which has been declared as the local planning authority under the said sub-section shall consist of—

(a) the Chairman to be appointed by the Government :

(b) the representatives of local authorities as specified below :—

(i) in cases where there is only one local authority functioning in a local planning area and such local authority has not been declared as the local planning authority, two representatives nominated by that local authority and the chief executive officer of that local authority ;

(ii) in other cases where there are two or more local authorities functioning in a local planning area, such persons not exceeding four in number who are members of the local authorities functioning in the whole or part of the area, appointed by the Government ;

(c) three other persons to be appointed by the Government of whom one shall be a Member of the State Legislature representing a constituency which consists of, or comprises in, or relates to, the local area; and

(d) a Member-Secretary to be appointed by the Government.

(4) The new town development authority constituted under sub-section (1) shall consist of —

(a) the Chairman to be appointed by the Government ;

(b) the Chairman of the regional planning authority concerned or a member of the regional planning authority nominated by him ;

(c) the Deputy Director of Town and Country Planning of the region concerned ;

(d) such persons not exceeding four in number nominated by the Government of whom one shall be a member of the State Legislature representing a constituency which consists of, or comprises in, or relates to, the new town ; and

(e) a Member-Secretary to be appointed by the Government.

Functions
and powers
of the
appropriate
planning
authorities.

12. (1) Subject to the provisions of this Act and the rules made thereunder, the functions of—

(a) every regional planning authority shall be—

(i) to carry out a survey of the region and prepare reports on the surveys so carried out ;

(ii) to prepare an existing land use map and such other maps as may be necessary for the purpose of preparing a regional plan ;

(iii) to prepare a regional plan ;

(iv) to carry out or cause to be carried out such works as are contemplated in the regional plan ;

(b) every local planning authority shall be—

(i) to carry out a survey of the local planning area and prepare reports on the surveys so carried out ;

(ii) to prepare a present land use map and such other maps as may be necessary for the purpose of preparing a master plan or a detailed development plan ;

(iii) to prepare a master plan and detailed development plan ;

(iv) to carry out or cause to be carried out such works as are contemplated in the master plan and detailed development plan ;

(c) every new town development authority shall be—

(i) to prepare a new town development plan for its area ;

(ii) to secure the laying out and development of the new town in accordance with the new town development plan ;

(iii) to carry out building and other operations ;

(iv) to provide water, electricity, gas, sewerage and other services, amenities and facilities.

(2) The appropriate planning authority shall also perform any other function which is supplemental, incidental or consequential to any of the functions specified in sub-section (1) or which may be prescribed. It may further exercise all such powers as may be necessary or expedient for the purposes of carrying out its functions under this Act.

13. On the constitution of a new town development authority for any new town, the local authority or authorities functioning within the area designated under this Act as a site for the new town, immediately before such constitution shall cease to exercise the powers and discharge the duties and perform the functions which the said new town development authority is competent under this Act.

Cessation of powers of local authorities in the designated area.

14. (1) The appropriate planning authority may associate with itself, in such manner and for such purposes as may be prescribed, any person whose assistance or advice it may consider necessary in performing any of its functions under this Act.

Temporary association of persons with the appropriate planning authority for particular purposes.

(2) Any person associated with the appropriate planning authority under sub-section (1) for any purpose shall have the right to take part in the discussions of the said authority relevant to that purpose but shall not have the right to vote and shall not be a member for any other purpose.

Regional plans. 15. (1) As soon as may be, after the declaration of a regional planning area under section 10 and after the constitution of the appropriate planning authority under section 11, the regional planning authority shall, within such time as may be prescribed and after consulting the Director, prepare and submit to the Government, a plan herein after in this Act called the "regional plan" for the regional planning area or any part of it.

(2) The regional plan may propose or provide for all or any of the following matters, namely :—

(a) the manner in which the land in the region shall be used and in particular, the general locations of land and the extent to which the land may be used for residential, industrial, commercial, agricultural and recreational purposes or as forest or for mineral exploitation ;

(b) the identification of urban and rural growth centres and new town sites ;

(c) transport and communication, such as roads, highways, railways, waterways, canals and airports including their development ;

(d) water-supply, drainage, sewerage, sewage disposal and other public utilities, amenities and services including electricity and gas ;

(e) demarcation, conservation and development of areas of natural scenic beauty, forest, wild life, natural resources and land-scaping ;

(f) demarcation of objects and buildings of archaeological or historical interest or of natural beauty, or actually used for religious purposes or regarded by the public with veneration ;

(g) areas required for military and defence purposes ;

(h) prevention of erosion, provision for afforestation, or reforestation, improvement and redevelopment of water front areas, rivers and lakes ;

(i) irrigation, water-supply and hydro-electric works, flood control and prevention of river pollution ; and

(j) such other matters as may be prescribed.

16. Every local planning authority shall, within such time as may be prescribed, prepare a present land and building use map hereinafter called "the map" indicating the present use of lands and buildings in the planning area :

Preparation of present land and building use map.

Provided that if any local authority has been declared as the local planning authority of any area under sub-section (1) of section 11 and such local authority has prepared a map of the area before the date of the commencement of this Act in that area, then, the map already prepared by such local authority shall be deemed to be a map prepared under this section.

Explanation.—For the purpose of this section, the present land and building use shall be the predominant use to which the land or the building, as the case may be, is put to in the date of preparation of the map by the local planning authority.

17. (1) As soon as may be, after the declaration of a local planning area under section 10 and after the constitution of the appropriate planning authority under section 11, the local planning authority shall, within such time as may be prescribed and after consulting the regional planning authority and the local authorities concerned, prepare and submit to the Government, a plan hereinafter called the "master plan", for the local planning area or any part of it and such other area or areas contiguous or adjacent to the local planning area as the Government may direct to be included in the master plan.

Master plans.

(2) The master plan may propose or provide for all or any of the following matters, namely :—

(a) the manner in which the land in the planning area shall be used ;

(b) the allotment or reservation of land for residential, commercial, industrial and agricultural purposes for parks, playfields and open spaces ;

(c) the allotment or reservation of land for public buildings, institutions and for civic amenities ;

(d) the making of provision for the national highways, arterial roads, ring roads, major streets, lines of communication including railways, airports and canals ;

(e) the traffic and transportation pattern and traffic circulation pattern ;

- (f) the major road and street improvements ;
- (g) the areas reserved for future development, expansion and for new housing ;
- (h) the provision for the improvement of areas of bad layout or obsolete development and slum areas and for relocation of population ;
- (i) the amenities, services and utilities ;
- (j) the provision for detailed development of specific areas for housing, shopping, industries and civic amenities and educational and cultural facilities ;
- (k) the control of architectural features, elevation and frontage of buildings and structures ;
- (l) the provision for regulating the zone, the location, height, number of storeys and size of buildings and other structures, the size of the yards and other open spaces and the use of buildings, structures and land ;
- (m) the stages by which the master plan shall be carried out ; and
- (n) such other matters as may be prescribed.

**The New
Town
Development
Plan.**

18. (1) As soon as may be, after the designation of the site for a new town under section 10 and after the constitution of the appropriate planning authority under section 11, the new town development authority shall, within such time as may be prescribed and after consulting the Director, prepare and submit to the Government, a plan hereinafter called the "new town development plan" for the site designated for the new town or any part of it.

(2) The new town development plan may propose or provide for all or any of the matters contained in subsection (2) of section 17 and such other matters as may be prescribed.

**Declaration
of intention
to make or
adopt a
detailed
development
plan.**

19. (1) A local planning authority may, by resolution, decide—

(a) to prepare a development plan to be called the "detailed development plan" in respect of any land within its planning area ; or

(b) to adopt with or without modifications a detailed development plan proposed by all or any of the owners of any such land.

(2) The resolution under sub-section (1) shall be published by the local planning authority in the prescribed manner by notification in the district gazette concerned and such notification shall contain such particulars as may be prescribed and specify the time and place where a plan of the area may be inspected.

20. (1) A detailed development plan may propose or provide for all or any of the following matters, namely :—

Contents of
detailed
development
plan.

(a) the laying out or relaying out of land, either vacant or already built upon, as building sites ;

(b) the construction, diversion, extension, alteration, improvement or closure of lanes, streets, roads and communications ;

(c) the construction, alteration, removal or demolition of buildings, bridges and other structures ;

(d) the acquisition by purchase, exchange or otherwise of any land or other immovable property within the area included in the detailed development plan whether required immediately or not ;

(e) the redistribution of boundaries and the reconstitution of plots belonging to owners of property ;

(f) the disposal by sale, exchange, lease or otherwise of land acquired or owned by the local planning authority ;

(g) transport facilities ;

(h) water supply ;

(i) lighting ;

(j) drainage inclusive of sewage and of surface draining and sewage disposal ;

(k) the allotment or reservation of land for streets, roads, squares, houses, buildings for religious and charitable purposes, open spaces, gardens, recreation grounds, schools, markets, shops, factories, hospitals, dispensaries, public buildings and public purposes of all kinds and defining and demarcating of, the reconstituted plots or the areas allotted to or reserved for, the above mentioned purposes ;

(l) the construction of buildings generally and housing or rehousing of persons displaced by the detailed development plan ;

(m) the demarcation of places or objects and buildings of archaeological or historical interest or natural scenic beauty or actually used for religious purposes or regarded by the public with veneration ; or the protection of canal, tank or river sides, coastal areas and other places of natural or landscape beauty ;

(n) the imposition of conditions and restrictions in regard to the character, density, architectural features and height of buildings, the building or control lines for roads, railway lines and power supply lines and the purposes to which buildings or specified areas may or may not be appropriated and the provision and maintenance of sufficient open spaces about buildings ;

(o) the advance to the owners of land or buildings comprised within the detailed development plan upon such terms and conditions as may be provided by the said plan, of the whole or part of the amount required for the erection of buildings or for carrying out the works, alterations or improvements in accordance with the detailed development plan ; and

(p) such other matters as may be prescribed.

(2) Without prejudice to the generality of the foregoing provision, every detailed development plan shall contain the following particulars, namely :—

(a) the plan showing the lines of existing and proposed streets ;

(b) the ownership of all lands and buildings in the area covered by the plan ;

(c) the area of all such lands, whether public or private ;

(d) the full description of all details of the plan ;

(e) the description of all lands either acquired or to be acquired for matters mentioned in sub-section (1) ;

(f) the particulars regarding the number and nature of houses to be provided by the local planning authority in cases where the detailed development plan provides for any housing or rehousing, the approximate extent of land to be acquired, the details of the land to be acquired and all matters supplemental, incidental or consequential to such housing or rehousing ; and

(g) the zoning regulations and regulations for enforcing or carrying out the provisions of the plan.

21. The local planning authority shall, within such time as may be prescribed and after consulting in the prescribed manner the owners of lands and buildings in the area, prepare and submit a detailed development plan to the Director.

Preparation and submission of the detailed development plan.

22. Notwithstanding anything contained in sections 15, 17 and 18 the Government may, by notification, require a regional planning authority or a local planning authority or a new town development authority to prepare and submit to the Government before a fixed date a regional plan or a master plan or a new town development plan, as the case may be, in respect of any area.

Powers of Government to require a regional planning authority or a local planning authority or a new town development authority to prepare a regional plan or a master plan or a new town development plan in respect of any area.

23. Notwithstanding anything contained in sections 19 and 21 the Director may, in respect of any area, after making such inquiry as he may deem necessary, by notification, require a local planning authority, to prepare and submit to him before a fixed date, a detailed development plan.

Powers of Director to require local planning authority to prepare detailed development plan in respect of any area.

24. (1) As soon as may be, after the regional plan, the master plan or the new town development plan has been submitted to the Government, but not later than such time as may be prescribed, the Government may direct the appropriate planning authority to make such modifications in the regional plan, the master plan or the new town development plan, as they think fit and thereupon the appropriate planning authority shall make such modifications and resubmit it to the Government.

Consent of Government to the publication of preparation of plans.

(2) The Government shall, after the modifications, if any, directed by them, have been made, give their consent to the appropriate planning authority to the publication of a notice under section 26 of the preparation of the regional plan, the master plan or the new town development plan.

Consent of the Director to the publication of notice of preparation of the detailed development plan.

25. (1) As soon as may be, after the detailed development plan has been submitted to the Director but not later than such time as may be prescribed, the Director may direct the local planning authority to make such modifications in the detailed development plan as he thinks fit in the public interest and thereupon the local planning authority shall make such modifications and resubmit it to him.

(2) The Director shall, after the modifications, if any, directed by him, have been made, give his consent to the local planning authority to the publication of a notice under sub-section (1) of section 27, of the preparation of the detailed development plan.

Notice of the preparation of the regional plan, the master plan or the new town development plan.

26. (1) As soon as may be, after the appropriate planning authority has received the consent of the Government under sub-section (2) of section 24 to the publication of the notice, the appropriate planning authority shall publish the notice in the *Tamil Nadu Government Gazette*, and in leading daily newspapers of the region of the preparation of the regional plan, the master plan or the new town development plan, as the case may be, and the place or places where copies of the same may be inspected, inviting objections and suggestions in writing from any person in respect of the said plan within such period as may be specified in the notice :

Provided that such period shall not be less than two months from the date of the publication of the notice in the *Tamil Nadu Government Gazette*.

(2) After the expiry of the period mentioned in sub-section (1), the appropriate planning authority shall allow a reasonable opportunity of being heard to any person including representatives of Government departments and authorities, who have made a request for being so heard and make such amendments to the regional plan, the master plan or the new town development plan, as the case may be, as it considers proper and shall submit the said plan with or without modifications to the Government.

27. (1) As soon as may be, after the local planning authority has received the consent of the Director under sub-section (2) of section 25 to the publication of the notice, the local planning authority shall publish the notice in the *Tamil Nadu Government Gazette*, and in leading daily newspapers of the region of the preparation of the detailed development plan and the place or places where copies of the same may be inspected, inviting objections and suggestions in writing from any person in respect of the said plan within such period as may be specified in the notice :

Provided that such period shall not be less than two months from the date of the publication of the notice in the *Tamil Nadu Government Gazette*.

(2) After the expiry of the period mentioned in sub-section (1), the local planning authority shall allow a reasonable opportunity of being heard to any person including representatives of Government departments and authorities, who have made a request for being so heard and make such amendments to the detailed development plan as it considers proper and shall submit the said plan with or without modifications to the Director.

28. As soon as may be, after the submission of the regional plan, the master plan or the new town development plan but not later than such time as may be prescribed, the Government may, after consulting the Director, either approve the said plan or may approve it with such modifications, as they may consider necessary, or may return the said plan to the appropriate planning authority to modify the plan or to prepare a fresh plan in accordance with such directions as the Government may issue in this behalf and resubmit it to the Government for approval. Approval by Government.

29. As soon as may be, after the submission of the detailed development plan, but not later than such time as may be prescribed, the Director may, either approve the said plan or may approve it with such modifications, as he may consider necessary, or may return the said plan to the local planning authority to modify the plan or to prepare a fresh plan in accordance with such directions as the Director may issue in this behalf and resubmit it to him for approval. Approval by the Director.

Coming into operation of regional plan, master plan and new town development plan.

30.(1) The approval of the Government to a regional plan, a master plan or a new town development plan under section 28 shall be published by the Government by a notification in the *Tamil Nadu Government Gazette* and in leading daily newspapers of the region and such notification shall state the place and time at which the said plan shall be open to the inspection of the public.

(2) A notification published under sub-section (1) shall be conclusive evidence that the regional plan, the master plan or the new town development plan, as the case may be, has been duly made and approved. The said plan shall come into operation from the date of the publication of such notification in the *Tamil Nadu Government Gazette*.

Coming into operation of the detailed development plan.

31. (1) Immediately after the detailed development plan has been approved by the Director, the local planning authority shall publish a notice in the *Tamil Nadu Government Gazette* and in leading daily newspapers of the region of the approval of the detailed development plan and such notice shall state the place or places and time at which the said plan shall be open to the inspection of the public.

(2) A notice published under sub-section (1) shall be conclusive evidence that the detailed development plan has been duly made and approved. The said plan shall come into operation from the date of publication of such notice in the *Tamil Nadu Government Gazette*.

Variation, revocation and modification of regional plans, master plans and new town development plans.

32. (1) A regional plan, master plan or new town development plan approved under section 28 may at any time be varied or revoked by a subsequent regional plan, master plan or new town development plan, as the case may be, prepared and approved under this Act.

(2) (a) Once in every ten years after the date on which the regional plan for an area comes into operation, the regional planning authority may, and if so directed by the Government shall, after carrying out such fresh surveys as may be considered necessary and in consultation with the Director review the regional plan and make such modifications in such plan wherever necessary and submit the modified regional plan for the approval of the Government.

• (b) Once in every five years after the date on which the master plan for an area comes into operation, the local planning authority may, and if so directed by the Govern-

ment shall, after carrying out such fresh surveys as may be considered necessary and in consultation with the regional planning authority and the local authorities concerned, review the master plan and make such modifications in such plan wherever necessary and submit the modified master plan for the approval of the Government.

(3) The provisions of sections 26, 28 and 30 with such modifications as may be necessary shall apply to such modified regional plan or the master plan, as the case may be.

(4) The Government may, at any time by notification in the *Tamil Nadu Government Gazette*, vary or revoke the regional plan, master plan or a new town development plan, as the case may be, prepared and approved under this Act.

33. (1) A detailed development plan approved under section 29 may at any time be varied or revoked by a subsequent plan prepared and approved under this Act.

Variation and revocation of detailed development plan

(2) The provisions of sections 27, 29 and 31 with such modifications as may be necessary shall apply to such subsequent plan referred to under sub-section (1).

(3) The Government may, at any time, by notification in the *Tamil Nadu Government Gazette*, vary or revoke the detailed development plan prepared and approved under this Act.

34. Every detailed town planning scheme notified, submitted or sanctioned under the Tamil Nadu Town Planning Act, 1920 (Tamil Nadu Act VII of 1920), together with any variation made thereto shall for purposes of this Act be deemed to be a detailed development plan made under the Act and all actions taken under the said Act in respect thereof shall be deemed to have been taken under this Act.

Detailed town-planning schemes prepared under the Tamil Nadu Town Planning Act, 1920, deemed to be detailed development plans under this Act.

¹[34-A. Notwithstanding anything contained in this Act or in any other law relating to local authorities for the time being in force, or in any detailed development plan, made or deemed to be made under this Act, the Municipal Corporation of Madras may sanction any building plan—

Special provision for sanction of building plan in certain cases.

(i) providing for the construction of more than one dwelling house on any one site ; or

¹ This section was inserted by section 2 of the Tamil Nadu Town and Country Planning (Amendment) Act, 1981 (Tamil Nadu Act 40 of 1981), which was deemed to have come into force on the 15th August 1974 and remained in force upto and inclusive of the 1st October 1980.

(ii) providing for the construction of any building with variation in regard to requirement of plot extent or plot coverage or open space.]

Special provision in respect of development plan,

35. Notwithstanding anything contained in this Act or in any other law relating to local authorities for the time being in force or in the Tamil Nadu Estates Land Act, 1908 (Tamil Nadu Act I of 1908), any development plan prepared under this Act may, among other matters as provided for in the foregoing provisions, also propose, or provide for all or any of the following matters, namely :—

(i) the suspension, restriction or modification, so far as may be necessary for the proper carrying out of such development plan, of any provision in the Madras City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919), the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), or the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958), or any other law relating to local authorities for the time being in force or in any rule, by-law or regulation made under the said Acts or laws and in force in the area included in such development plan ;

(ii) the suspension, restriction or modification, so far as may be necessary for the proper carrying out of such development plan of any provision in the Tamil Nadu Estates Land Act, 1908 (Tamil Nadu Act I of 1908), affecting the conversion of holdings or portions thereof into building-land in the area included in such development plan ;

Explanation.—The word ‘holdings’ in this clause shall have the same meaning as in the Tamil Nadu Estates Land Act, 1908 (Tamil Nadu Act I of 1908);

(iii) the determination of the size and shape of every reconstituted plot for rendering it suitable so far as may be, for planning purposes including building purposes ;

(iv) the formation of any reconstituted plot by the alteration of the boundaries of the plot in the original size ;

(v) the conversion with the consent of the owners, of ownership held severally or jointly, of two or more plots in the original size, with or without alteration of boundaries, into common ownership of such plots as reconstituted plots ;

(vi) the allotment of a plot to any owner dispossessed of any land in furtherance of any development plan ;

(vii) the transfer with the consent of the owners, of the ownership of a plot from one person to another.

CHAPTER IV.

ACQUISITION AND DISPOSAL OF LAND.

36. Any land required, reserved or designated in a regional plan, master plan, detailed development plan or a new town development plan, as the case may be, shall be deemed to be land needed for a public purpose within the meaning of the Land Acquisition Act, 1894 (Central Act I of 1894) and may be acquired under the said Act as modified in the manner provided in this Act.

Power to acquire land under the Land Acquisition Act

37. (1) Where after the publication of the notice in the *Tamil Nadu Government Gazette* of preparation of a regional plan, master plan, detailed development plan or a new town development plan, as the case may be, any land is required, reserved or designated in such plan, the appropriate planning authority may, either enter into agreement with any person for the acquisition from him by purchase of any land which may be acquired under section 36 or make an application to the Government for acquiring such land under the Land Acquisition Act, 1894 (Central Act I of 1894) :

Power to purchase or acquire lands specified in development plan.

Provided that if the value of such land exceeds fifty thousand rupees, the appropriate planning authority shall not enter into such agreement without the previous approval of the Government.

(2) On receipt of an application made under subsection (1), if the Government are satisfied that the land specified in the application is needed for the public purpose specified therein, they may make a declaration to that effect in the *Tamil Nadu Government Gazette*, in the manner provided in section 6 of the Land Acquisition Act, 1894 (Central Act I of 1894), in respect of the said land. The declaration so published shall notwithstanding anything contained in the said Act, be deemed to be a declaration duly made under the said section 6 of the said Act:

Provided that no such declaration in respect of any particular land covered by a notice under section 26 or section 27 shall be made after the expiry of three years from the date of such notice.

(3) On the publication of such declaration, the Collector of the district within whose jurisdiction the land is situate shall proceed to take order for the acquisition of such land under the said Act; and the provisions of that Act shall, so

far as may be apply to the acquisition of the said land, with the modification that the market value of the land shall be the market value prevailing on the date of the publication of the notice in the *Tamil Nadu Government Gazette* under section 26 or section 27, as the case may be.

Release of land. 38. If within three years from the date of the publication of the notice in the *Tamil Nadu Government Gazette* under section 26 or section 27—

(a) no declaration as provided in sub-section (2) of section 37 is published in respect of any land reserved, allotted or designated for any purpose specified in a regional plan, master plan, detailed development plan or new town development plan covered by such notice ; or

(b) such land is not acquired by agreement such land shall be deemed to be released from such reservation, allotment or designation.

Right to compensation.

39. (1) Any person whose property is injuriously affected by virtue of any of the provisions contained in any regional plan, master plan, detailed development plan or a new town development plan made under this Act shall, if he prefers a claim for the purpose to the Tribunal with such particulars and within such period as may be prescribed, be entitled to obtain compensation in respect thereof as determined by the Tribunal :

Provided that property shall not be deemed to be injuriously affected by reason of any of the provisions inserted in any development plan which impose any condition or restriction in regard to any of the matters specified in clause (f) of sub-section (2) of section 15, or in clauses (k) and (l) of sub-section (2) of section 17 or in clauses (m) and (n) of sub-section (1) of section 20, as the case may be.

(2) If at any time after the day on which any regional plan, master plan, detailed development plan or a new town development plan has come into force, such plan is varied, or revoked, any person who has incurred any expenditure for the purpose of complying with such plan, shall, if he prefers a claim for the purpose to the Tribunal with such particulars and within such time as may be prescribed, be entitled to obtain compensation in respect thereof as determined by the Tribunal, if by reason only of the variation or revocation of such plan, such expenditure has ceased to be in any way beneficial to him.

CHAPTER V.

SPECIAL PROVISIONS REGARDING NEW TOWN
DEVELOPMENT AUTHORITY.

40. (1) Subject to any direction given by the Government under this Act, a new town development authority may dispose of any land acquired by it to such persons, in such manner, and subject to such terms or conditions as it considers expedient for securing the development of the new town in accordance with the new town development plan approved by the Government under this Act :

Disposal of
land by
new town
develop-
ment
authority.

Provided that a new town development authority shall not have power, except with the consent of the Government, to sell any land or to grant a lease of any land for a term of more than ninety-nine years, and the Government shall not give consent to any such disposal of land unless they are satisfied that there are exceptional circumstances which render the disposal of the land in that manner expedient.

(2) The powers of a new town development authority in regard to the disposal of land acquired by it under this Act shall be so exercised as to secure, so far as practicable that persons who were living or carrying on business or other activities on land so acquired shall, if they desire to obtain a plot or accommodation on land so acquired and are willing to comply with any requirements of the new town development authority as to its development and use, have an opportunity to obtain a plot or accommodation suitable to their reasonable requirements on terms settled with due regard to the price at which any such land has been acquired from them.

(3) Nothing in this Act shall be construed as enabling a new town development authority to dispose of land by way of gift, mortgage or charge, but subject as aforesaid, reference in this Act to the disposal of land shall be construed as references to the disposal thereof in any manner, whether by way of sale, exchange or lease or by the creation of any easement, right or privilege or otherwise.

41. A new town development authority may make any agreement or enter into any contract with any local authority, local planning authority or statutory body in order to secure the provision of services, such as water supply, drainage, including sewerage, electricity, gas, within the area of the new town, subject to the power of the Government to modify or disallow such agreement or contract.

Power to
make
agreement for
provision
of services.

Contributions by new town development authority towards expenditure of local authority and statutory body.

42. Without prejudice to the generality of the powers conferred on a new town development authority under this Act, any new town development authority may, with the consent of the Government, contribute such sums as the Government may determine towards expenditure incurred or to be incurred by any local authority, local planning authority or statutory body in the performance, in relation to the new town, of any of their statutory functions, including expenditure so incurred in the acquisition of land.

Advances and payments by Government to new town development authority.

43. (1) For the purpose of enabling a new town development authority to defray expenditure properly chargeable to capital account including the provision of working capital, the Government may, make advances to the new town development authority repayable over such periods and on such terms as may be approved by the Government.

(2) For the purpose of enabling a new town development authority to defray any other expenditure, the Government may, make grants to the new town development authority of such amounts as they may decide in this behalf.

Power of the new town development authority to borrow and lend.

44. (1) Subject to such conditions and limitations as may be prescribed and with the previous approval of the Government, the new town development authority may for the promotion and execution of works in the new town development plan made under this Act, borrow money from the public or from any corporation owned or controlled by any State Government or by the Central Government.

(2) Whenever the borrowing of any sum of money has been approved by the Government, the new town development authority may, instead of borrowing such sum or any part thereof from the public, take credit from any bank or any corporation owned or controlled by any State Government or by the Central Government on a cash account to be kept in the name of the new town development authority to the extent of such sum or part thereof, and may, with the previous sanction of the Government grant mortgages of all or any of the properties vested in the new town development authority by way of security for such credit.

(3) Subject to such conditions and limitations as may be prescribed and with the previous approval of the Government, the new town development authority may

for the promotion and execution of works in the new town development plan made under this Act, enter into financial arrangements with any bank or other financial institutions approved by the Government or with the Life Insurance Corporation of India established under section 3 of the Life Insurance Corporation Act, 1956 (Central Act 31 of 1956).

(4) Subject to the provisions of this Act and to such conditions and limitations as may be prescribed, the new town development authority may out of its funds, grant loans and advances on such terms and conditions as it may determine, to any co-operative society, registered or deemed to be registered under the law relating to co-operative societies for the time being in force in the State of Tamil Nadu or to any institution or person for the construction of houses and buildings or other uses.

45. Without prejudice to the power of a new town development authority under this Act to dispose of any of its property, a new town development authority may by an agreement made with any local authority, or local planning authority and with the prior approval of the Government, transfer to that local authority or local planning authority any part of its property upon such terms as may be provided for by the agreement and after following such procedure as may be prescribed.

Transfer of
undertaking
of new town
development
authority.

46. (1) If it appears to the Government in the case of any area designed under this Act as the site for a new town, that there are exceptional circumstances which render it expedient that the functions of a new town development authority under this Act should be performed by the new town development authority established for the purposes of any other new town instead of by a separate new town development authority established for the purpose, they may, in lieu of establishing such a separate new town development authority by order direct that the said functions shall be performed by the new town development authority established for the said other new town.

Combination
and transfers
of functions
of new town
development
authority.

(2) If it appears to the Government that there are exceptional circumstances which render it expedient that the functions of a new town development authority established for the purposes of a new town should be transferred to the new town development authority established for the purposes of any other new town, they may by order provide for the dissolution of the first-mentioned new town development authority and for the transfer

of its functions, property, rights and liabilities to the new town development authority established for the purposes of the said other new town.

(3) Without prejudice to the provisions of this Act relating to the variation of orders made thereunder, an order under this section, providing for the exercise of functions in relation to purposes of another new town, or for the transfer of such functions to such a new town development authority, may modify the name and constitution of that new town development authority, in such manner as appears to the Government to be expedient, and for the purposes of this Act that new town development authority shall be deemed to have been established for the purposes of each of those new towns.

(4) Before making an order under this section providing for the transfer of functions from or to a new town development authority, or for the exercise of any function to such new town development authority the Government shall consult with that new town development authority.

CHAPTER VI.

CONTROL OF DEVELOPMENT AND USE OF LAND.

Use and development of land to be in conformity with development plan.

47. After the coming into operation of any development plan in any area, no person other than any State Government or the Central Government or any local authority shall use or cause to be used any land or carry out any development in that area otherwise than in conformity with such development plan :

Provided that the continuance of the use of any land for the purpose and to the extent for, and to which it is being used on the date on which such development plan comes into operation, may be allowed for such period and upon such terms and conditions as may be specified in such development plan.

Restrictions on buildings and lands in the area of the planning authority .

48. On or after the date of the publication of the resolution under sub-section (2) of section 19 or of the notice in the *Tamil Nadu Government Gazette* under section 26, no person, other than any State Government or the Central Government or any local authority, shall, erect any building or make or extend any excavation or carry out any mining or other operation, in, on, over or under

any land or make any material change in the use of land or construct, form or lay out any work except with the written permission of the appropriate planning authority and in accordance with the conditions, if any, specified therein.

49. (1) Except as otherwise provided by rules made in this behalf, any person not being any State Government or the Central Government or any local authority intending to carry out any development on any land or building on or after the date of the publication of the resolution under sub-section (2) of section 19 or of the notice in the *Tamil Nadu Government Gazette* under section 26 shall make an application in writing to the appropriate planning authority for permission in such form and containing such particulars and accompanied by such documents as may be prescribed. Application for permission.

(2) The appropriate planning authority, shall, in deciding whether to grant or refuse such permission, have regard to the following matters, namely :—

- (a) the purpose for which the permission is required ;
- (b) the suitability of the place for such purpose ;
- (c) the future development and maintenance of the planning area.

(3) When the appropriate planning authority refuses to grant a permission to any person, it shall record in writing the reasons for such refusal and furnish to that person on demand a brief statement of the same.

50. Every permission for development granted under section 49 shall remain in force for a period of three years from the date of such permission : Duration of permission.

Provided that the appropriate planning authority may, on application made in this behalf before the expiry of the aforesaid period, extend such period for such time as it may think proper ; but such extended period shall in no case exceed three years :

Provided further that any expiry of permission shall not bar any subsequent application for fresh permission under this Act.

51. Nothing contained in section 48 shall apply to the erection of any building or to the making or extension of any excavation or to the carrying out of any mining or other operation or to the making of any material change or to the construction, formation or laying out of any Exemption for works in progress.

means of access or of works commenced before the date of the publication of the resolution under sub-section (2) of section 19 or of the notice in the *Tamil Nadu Government Gazette* under section 26.

Obligation to acquire land or building on refusal of permission of on grant of permission in certain cases.

52. (1) Where any person, interested in the land or building required or reserved or designated in any development plan, is aggrieved by any order in appeal made under this Act refusing to grant permission or granting permission subject to conditions and if he claims :—

(a) that the land or building has become incapable of reasonably beneficial use in the existing state, or

(b) in a case where permission was granted subject to conditions, that the land or building cannot be rendered capable of reasonably beneficial use by carrying out the permitted development in accordance with those conditions, he may, within two months from the date of the order in appeal, made under this Act and in the manner prescribed, serve on the Government, a notice (hereinafter referred to as “acquisition notice”) requiring the Government to acquire his interest in the land or building.

(2) A copy of such notice shall at the same time be served on the appropriate planning authority.

(3) After receiving the notice under sub-section (1), the Government shall appoint any person not below the rank of a District Revenue Officer who shall after giving a reasonable opportunity to the person serving the acquisition notice and to the appropriate planning authority to be heard, submit a report thereon to the Government. After receiving such report the Government shall,—

(a) (i) if they are satisfied that the conditions specified in clause (a) or (b) of sub-section (1) are not fulfilled, or

(ii) if the order made in appeal under this Act was passed on the ground that the provisions of this Act, rules or regulations that may be applicable have not been complied with,

pass an order refusing to confirm the notice ;

(b) if they are satisfied that the conditions specified in clause (a) or (b) of sub-section (1) are fulfilled regarding the land or building or any part of the land or building, shall pass an order,—

(i) confirming the notice, or

(ii) directing the appropriate planning authority to grant such permission to develop the land or building or grant the permission subject to such conditions as will keep the land or building capable of reasonable beneficial use.

(4) If within the period of one year from the date on which an acquisition notice is served under sub-section (1), the Government have not passed any order under the foregoing sub-section the notice shall be deemed to have been confirmed at the expiration of the aforesaid period.

(5) Upon confirmation of the notice under sub-section (3) or (4), the Government shall proceed to acquire the land or building or that part of the land or building in respect of which the notice has been confirmed within one year from the date of confirmation of the acquisition notice.

53. (1) Where an order in appeal made under this Act refusing to grant permission, or granting permission subject to conditions, relates to any of the following developments—

Compensation for refusal of permission or grant of permission subject to conditions in certain cases.

(a) the re-erection of a building which has been destroyed or demolished so long as the extent of the original building is not exceeded by more than one-tenth of the plinth area ;

(b) the enlargement, improvement or other alteration of any building which in existence on the date of coming into operation for the first time of a development plan relating to the area so long as the extent of the original building is not exceeded by more than one-tenth of the plinth area ;

(c) the carrying out on land used for the purposes of agriculture, of any building or other operation required for that purpose, other than operations for the erection, enlargement, improvement or alteration of a building for human habitation or of building used for the purpose of marketing of the produce of land ;

(d) where any part of any building or other land which on the date of coming into operation for the first time of a development plan relating to the area is used for a particular purpose, the use for that purpose of any additional part of the building or land not exceeding one-tenth of the plinth area of the part of the building used for that purpose on that day or as the case may be one-tenth of the area of the land so used on that date,

the owner may, within such time and in such manner as may be prescribed, claim upon the appropriate planning authority if it has not been served an acquisition notice or if the acquisition notice is not confirmed by the Government under section 52, compensation for such refusal or for grant of permission subject to conditions :

Provided that no compensation shall be claimed if such refusal or grant of permission subject to conditions was based on any provision of any development plan.

(2) The compensation shall be equal to—

(a) where permission is refused, the difference between the value of the land or building, as the case may be, as if the permission had been granted and the value of the land or building in its existing state ;

(b) where permission is granted subject to conditions the difference between the value of the land or building, as the case may be, as if the permission had been granted unconditionally and the value of such land or building with the permission granted subject to conditions.

(3) If the owner does not accept the compensation and gives notice within such time as may be prescribed of his refusal to accept, the appropriate planning authority shall refer the matter for adjudication of the Tribunal and the decision of the Tribunal, thereon shall, subject to any appeal, revision or review as provided for in this Act, be final and binding on the owner and the appropriate planning authority.

Power of revocation and modification of permission to development.

54. (1) If it appears to an appropriate planning authority that it is expedient, having regard to the development plan prepared, that permission for any development, granted under this Act or any other law, should be revoked or modified, the said planning authority may, after giving the person concerned an opportunity of being heard against such revocation or modification, by order, revoke or modify the permission to such extent as may be necessary :

Provided that—

(a) where the permission relates to the carrying of building or other operation, no such order shall affect such of the operations as have been previously carried out ; or be passed after those operations have been completed ;

(b) where the permission relates to a change of use of land or building, no such order shall be passed at any time after the change has taken place.

(2) When permission is revoked or modified under sub-section (1), and if the owner claims from the appropriate planning authority, within such time and in such manner as may be prescribed, compensation for the expenditure incurred in carrying out the development after the grant of permission and in accordance with such permission, which has been rendered abortive by the revocation or modification, the said planning authority shall, after giving the owner reasonable opportunity of being heard, assess and offer such compensation to the owner as it thinks fit.

(3) If the owner does not accept the compensation and gives notice, within such time as may be prescribed of his refusal to accept, the appropriate planning authority shall refer the matter for adjudication of the Tribunal, and the decision of the Tribunal thereon shall, subject to any appeal, revision or review as provided for in this Act, be final and binding on the owner and the appropriate planning authority.

55. (1) Nothing contained in this Act shall be deemed to confer upon any person any right to obtain any compensation in respect of any development made by him on or after the date of the publication of the resolution under sub-section (2) of section 19 or of the notice in the *Tamil Nadu Government Gazette* under section 26, as the case may be, without obtaining the permission as required under section 49 in respect of such development.

Bar of claim to compensation in certain cases.

(2) Where any property is alleged to be injuriously affected by reason of any of the provisions contained in any development plan, no compensation shall be paid in respect thereof, if or in so far as the provisions are such as would have been enforceable without any compensation under any law, rule or regulation or by-law at the time in force.

56. (1) Where any development of land or building has been carried out—

Power to require removal of unauthorised development.

(a) without permission required under this Act; or

(b) in contravention of any permission granted or of any condition subject to which permission has been granted; or

(c) after the permission for development of land or building has been duly revoked ; or

(d) in contravention of any permission which has been duly modified,

the appropriate planning authority may, within three years of such development serve on the owner a notice requiring him within such period, being not less than one month, as may be specified therein after the service of the notice, to take such steps as may be specified in the notice ;

(i) in cases specified in clause (a) or (c) above to restore the land to its condition before the said development took place ;

(ii) in cases specified in clause (b) or (d) above to secure compliance with the permission or with the conditions of the permission, as the case may be.

(2) In particular any such notice may, for the purposes aforesaid, require—

(i) the demolition or alteration of any building or works ;

(ii) the carrying out on land, of any building or other operations ;

(iii) the discontinuance of any use of land or building :

Provided that, in case the notice requires the discontinuance of any use of land or building, the appropriate planning authority shall serve a notice on the occupier also.

(3) Any person aggrieved by such notice may, within the period specified in the notice and in the manner prescribed, apply for permission under section 49 for the retention of the land, or any buildings or works or for the continuance of any use of the land or building to which the notice relates.

(4) (a) The notice shall not be of any effect pending the final determination or withdrawal of the application.

(b) (i) The foregoing provisions of this Chapter shall so far as may be, apply to an application made under sub-section (3).

(ii) If such permission applied for is granted on that application, the notice shall not take effect, or if such permission applied for is not granted, the notice shall have full effect or if such permission is granted for the retention only of some buildings or works, or for the continuance of use of only a part of the land or building, the notice shall not take effect regarding such buildings or works or such part of the land or building, but shall have full effect regarding other buildings or works or other parts of the land or building, as the case may be.

(5) If within the period specified in the notice or within such period after the disposal or withdrawal of the application for permission, the notice or so much of it as continues to have effect, is not complied with, the appropriate planning authority may—

(a) prosecute the owner for not complying with the notice ; and in case where the notice requires the discontinuance of any use of land or building, any other person, who uses the land or building or causes or permits the land or building to be used in contravention of the notice ; and

(b) (i) in the case where the notice requires the demolition or alteration of any building or works or carrying out of any building or other operations, itself cause the restoration of the land to its condition before the development took place and secure the compliance with the conditions of the permission or with the permission as modified by taking such steps as the appropriate planning authority may consider necessary including demolition or alteration of any building or works or carrying out of any building or other operations ; and

(ii) the appropriate planning authority concerned may recover the cost of any expenses incurred by it in this behalf from the owner as arrears of land revenue.

57. (1) Where any development as described in clauses (a) to (d) of sub-section (1) of section 56 is being carried out has not been completed, the appropriate planning authority may serve on the owner and the person carrying out the development, a notice requiring the development to be discontinued from the time of service of such notice.

Power to stop unauthorised development.

(2) Where a notice under sub-section (1) has been served, the provisions of sub-sections (3) to (5) of section 56 shall apply with such modifications as may be necessary ;

Provided that the provisions of clause (a) of sub-section (4) of section 56 shall not apply to the notice served under sub-section (1) and the notice shall continue to have effect and the development shall not be continued during the period in which the final determination or disposal of application for permission under section 49 is pending.

Development undertaken on behalf of any State Government or Central Government or local authority.

58. (1) When any department of any State Government or the Central Government or any local authority intends to carry out development of any land or building, the officer-in-charge thereof shall inform in writing the planning authority concerned the intention to do so, giving full particulars thereof, and accompanied by such plans and documents atleast thirty days before undertaking such development :

Provided that in case where any local authority is the local planning authority under this Act, it shall inform the fact of any such proposed development to the regional planning authority concerned within whose jurisdiction such local authority is situated.

(2) Where a planning authority concerned or the regional planning authority concerned, as the case may be, raises any objection to the proposed development on the ground that the development is not in conformity with the provisions of any development plan under preparation, or for any other material consideration, the officer of the State Government, Central Government or any local authority, as the case may be, shall—

(i) either make necessary modifications in the proposals for development to meet the objections raised by the planning authority concerned, or

(ii) submit the proposals for development together with the objections raised by the planning authority concerned to the Government for decision.

(3) The Government on receipt of the proposals for development together with the objections of the planning authority concerned shall, in consultation with the Director, either approve the proposals with or without modifications or direct the officer to make such modifications in the proposals as they consider necessary in the circumstances and the officer concerned shall be bound to make such modifications as proposed by the Government.

CHAPTER VII.

LEVY, ASSESSMENT AND RECOVERY OF DEVELOPMENT CHARGES.

59. (1) Subject to the provisions of this Act and the rules made thereunder every planning authority including a local authority where such local authority is the planning authority, shall levy charges (hereinafter called the development charges) on the institution of use or change of use of land or building or development of any land or building for which permission is required under this Act in the whole area or any part of the planning area within the maximum rates specified in section 60 :

Provided that the rates of development charges may be different for different parts of the planning area and for different uses :

Provided further that the previous sanction of the Government has been obtained for the rates of levy.

(2) When a planning authority including a local authority where such local authority is the planning authority shall have determined to levy development charges for the first time or at a new rate, such authority shall forthwith publish a notification in the *Tamil Nadu Government Gazette* specifying the rates of levy of development charges.

(3) The development charges shall be leviable on any person who undertakes or carries out any such development or institutes or changes any such use.

(4) Notwithstanding anything contained in subsections (1) and (2), no development charges shall be levied on development, or institution of use or of change of use of, any land or building vested in or under the control or possession of the Central or any State Government or of any local authority.

60. (1) (a) For the purposes of assessing the development charge, the use of land and building shall be classified under the following categories :—

(i) industrial ;

(ii) commercial ;

(iii) residential ;

(iv) agricultural ; and

(v) miscellaneous.

(b) In classifying the use of land and building under any of the categories mentioned in clause (a) the predominant purpose for which such land and building are used shall be the main basis for such classification.

(2) The rates of development charges shall be determined on the proposed use of land or building:—

(a) in the case of development of land, at a rate to be prescribed *per* hectare for that area ;

(b) in the case of development of building, at a rate to be prescribed *per* square metre of floor area for that area :

Provided that such rates shall not exceed Rs. 20,000 per hectare in the case of development of land and Rs. 5 per square metre in the case of development of building :

Provided further that where land appurtenant to a building is used for any purpose independent of the building, development charge may be levied separately for the building and the land.

Assessment of
development
charges.

61. (1) Any person who intends to carry out any development or institute or change any use of any land or building for which permission is required under this Act whether he has applied for such permission or not or who has commenced carrying out any such development or has carried out such development or instituted or changed any such use shall apply to the appropriate planning authority or to the executive authority of the local authority, as the case may be, within such time and in such manner as may be prescribed, for the assessment of development charges payable in respect thereof.

(2) The appropriate planning authority or the executive authority of the local authority, as the case may be, shall on such application being made or if no such application is made, after serving a notice in writing on the person liable to such payment and after calling for a report in this behalf from the concerned town planning

officer determine whether or not, and if so what, development charge is leviable in respect of that development or institution of use or change of use and fix a date by which such payment shall be made and interest at the rate of six per cent per annum upon any amount outstanding shall be payable from that date.

(3) The appropriate planning authority or the executive authority of the local authority, as the case may be, after taking into consideration the report aforesaid and after giving such person an opportunity to be heard shall then assess the amount of development charges payable by such person concerned and give to such person a notice in writing of such assessment :

Provided that—

(a) where permission under this Act has not been granted for carrying out the said development, the appropriate planning authority or the executive authority of the local authority may postpone the assessment of the development charges ;

(b) where the application relates to the carrying out of any development, the appropriate planning authority or the executive authority of the local authority may refuse to assess the amount of development charges payable by such person concerned unless it is satisfied that the applicant has an interest in the land or building sufficient to enable him to carry out such development or that the applicant is able to obtain such interest and that the applicant shall carry out the development within such period as the appropriate planning authority or the executive authority of the local authority may determine ;

(c) where the application relates to the institution or change of any use, the appropriate planning authority or the executive authority of the local authority may refuse to assess the amount of development charges in respect thereof unless it is satisfied that the use will be instituted within such period as it considers appropriate.

62. Every local authority in the area of a planning authority shall, in regard to the planning area lying within the jurisdiction of such local authority collect all development charges due under this Act in respect of any development in that area : Power of local authority to collect development charges.

Provided that in case where the local authority is the planning authority, the development charges shall be collected by such local authority.

Recovery of development charges.

63. (1) The development charge payable in respect of any land or building shall be a first charge on such land or building, subject to the prior payment of land revenue, if any, due to the Government thereon.

(2) All development charges payable in respect of any land or building by any person shall, together with interest due up to the date of realisation, be recoverable by the local authority concerned from such person or his successor-in-interest in such land or building, as arrears of land revenue.

Apportionment of development charges in certain cases.

[63-A. Where any development charges are levied or recovered under the provisions of this Chapter in respect of the use or change of use of land or building or development of any land or building in the Madras Metropolitan Planning Area, and if any such charge or any part thereof is relatable to provision for or improvement of water supply or sewerage service, the Madras Metropolitan Development Authority shall pay over to the Madras Metropolitan Water Supply and Sewerage Board constituted under the Madras Metropolitan Water Supply and Sewerage Act, 1978, such charge or part thereof :

Provided that if there is any doubt or dispute about the amount to be paid over, the matter shall be referred to the Government whose decision thereon shall be final.]

CHAPTER VIII.

FINANCE.

State Town and Country Planning and Development Fund.

64. (1) The Government may constitute a State Town and Country Planning and Development Fund for the purpose of furthering the Town and Country Planning functions under the Act.

(2) The Government may from time to time allocate moneys from the Consolidated Fund of the State to this fund.

¹ This section was inserted by section 85 of, and Part VII (3) of the Schedule to, the Madras Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978).

(3) Moneys from this fund may be advanced by the Government as grants or loans on such terms and conditions as the Government may determine, to the planning authorities for the performance of their functions under this Act, which may include—

(a) preparation of development plans ;

(b) execution of the development plans in full or in part ; and

(c) any purpose incidental to the preparation or execution of development plans.

(4) The said Fund shall be vested in and administered and audited by such authority and in such manner as may be prescribed.

65. (1) Every planning authority shall maintain a Funds. separate Fund called " the Planning and Development Fund Account " (hereinafter called as the "Fund Account").

(2) The Fund Account may be initially established by the planning authorities with the grants, advances or loans obtained from the Government or from the State Town and Country Planning and Development Fund.

(3) Every local authority shall contribute such moneys not exceeding ten *per centum* of the general fund of such local authority to the Fund Account of the planning authority as the Government may specify from time to time.

(4) All development charges allocated and moneys received under this Act shall be credited to this Fund.

66. The Government may, from time to time, make subventions or advance loans to the planning authorities for the purposes of this Act on such terms and conditions as the Government may determine. Subventions and loans to the Board and the planning authorities.

67. (1) Every planning authority shall utilise the moneys from the Fund Account for meeting— the Utilisation of funds.

(a) the expenditure incurred in the administration of this Act ;

(b) the cost of acquisition of land for purposes of development ;

(c) the expenditure for any development or works contemplated in any development plan ;

(d) the expenditure for such other purposes as may be required by the planning authority;

(e) the expenditure for such other purposes as the Government may direct.

(2) No part of the Fund Account shall be appropriated, transferred or otherwise utilised by the planning authority for any purpose other than of making and execution of any development plan or for any purpose incidental to the making or execution of any such development plan.

Budget of the
planning au-
thority.

68. (1) Every planning authority shall prepare in such form and at such time every year as may be prescribed, a budget in respect of the financial year next ensuing showing its estimated receipts and expenditure under the Fund Account and shall forward to the Government such number of copies thereof as may be prescribed.

(2) The Government shall, on receipt of such budget estimates, in consultation with the Director either approve the same with or without modifications or direct the planning authority to make such modifications as they may consider necessary.

Accounts and
audit.

69. (1) Every planning authority shall maintain proper accounts and other relevant records and prepare an annual statement of accounts including the balance sheet in such form as may be prescribed.

(2) The account of every planning authority shall be audited annually by such auditor as the Government may appoint in this behalf and any expenditure incurred in connection with such audit shall be payable from out of the Fund Account.

(3) The auditor appointed under sub-section (2) shall in connection with such audit have such rights, privileges, and authority as may be prescribed ; and in particular, such auditor shall have the right to demand the production of books, accounts, connected vouchers and other documents and to inspect any of the offices of the planning authorities.

(4) The accounts of every such planning authority as certified by such auditor together with the audit report thereon shall be forwarded to the Director before such date

as the Government may specify in this behalf who shall consolidate the reports and submit the same to the Government through the Board.

(5) Every planning authority shall comply with such directions as the Government may after perusal of the report of the auditor think fit to issue.

70. (1) The Board shall prepare for every year a report of its activities during that year and submit the report to the Government in such form and before such date as may be prescribed. ^{Annual reports.}

(2) Every planning authority shall prepare for every year a report of its activities during that year and submit the report to the Director in such form and before such date as may be prescribed and the Director shall consolidate the reports and submit the same to the Government through the Board.

CHAPTER IX.

TRIBUNAL AND ITS STAFF AND FUNCTIONS.

71. (1) The Government may constitute as many Tribunals as may be necessary for— ^{Constitution of Tribunal.}

(a) deciding disputes relating to levy or assessment of development charges ;

(b) determining the amount of compensation and other questions relating to the payment of compensation ;

(c) deciding disputes in respect of matters mentioned in clause (k) of sub-section (1) of section 20 ; and

(d) deciding disputes in respect of matters mentioned in section 35.

(2) The Tribunal shall consist of one person only who shall be a judicial officer not below the rank of Subordinate Judge.

(3) The Tribunal shall have the same powers as are vested in a civil court under the Code of Civil Procedure, 1908 (Central Act V of 1908).

(4) Each Tribunal shall have jurisdiction over such area, as the Government may, by notification from time to time, determine.

Officers and servants of Tribunal.

72. The Tribunal may, with the previous sanction of the Government, appoint such officers and servants as it considers necessary for carrying on its business, and the remuneration and other conditions of service of such officers and servants shall be such as may be prescribed.

Inquiry into claims and award of compensation.

73. (1) The Tribunal shall proceed to inquire in the prescribed manner into every claim preferred under section 39.

(2) The Tribunal shall after such inquiry, determine the amount of compensation payable.

(3) If any question is referred by the appropriate planning authority to the Tribunal for its decision under section 53 (3) or 54 (3), the Tribunal shall decide such question and determine the amount of compensation.

(4) The Tribunal shall give to the claimants or their representatives notice in writing of the amount of compensation determined under sub-section (2) or sub-section (3).

Method of awarding compensation.

74. (1) In determining the amount of compensation, the Tribunal shall be guided, so far as may be, by the provisions of sections 23 and 24 of the Land Acquisition Act, 1894 (Central Act I of 1894), and as regards matters which cannot be dealt with under those provisions, by what is just and reasonable in the circumstances of each case.

(2) If in any case, the exercise of any right in the property is injuriously affected for a time only, the compensation shall be awarded only in respect of the period during which the exercise of such right in the property is so injuriously affected.

(3) The amount of compensation determined under this Act shall be paid by the appropriate planning authority to the person or persons entitled thereto, at his or their option,—

(a) in cash in such annual instalments with interest at such rate as may be prescribed, or

(b) in saleable or otherwise transferable promissory notes or other securities or stock certificates of the Government, or

(c) partly in cash or partly in such securities specified in clause (b), as may be required by the person or persons concerned.

(4) The option referred to in sub-section (3) shall, subject to the provisions of section 75, be exercised by such person or persons concerned before the expiry of a period of one month from the date of communication of the order relating to the payment of compensation and the option so exercised shall be final and shall not be altered or rescinded after it has been exercised. Any person who omits or fails to exercise the option referred to in sub-section (3) within the time specified above shall be deemed to have opted for payment in securities and stock certificates referred to in clause (b) of sub-section (3). The amount of compensation payable in instalments shall be paid and the securities and stock certificates referred to in clause (b) of sub-section (3) shall be issued within two months from the date of receipt by the appropriate planning authority of the option referred to above or where no such option has been exercised from the date before which such option ought to have been exercised.

75. (1) Where a person is entitled to compensation under this Act in respect of any matter or thing, and he would be entitled to compensation in respect of the same matter or thing under any other Act, he shall not be entitled to compensation in respect of that matter or thing under both the Acts, nor shall he be entitled to any larger compensation under this Act than he would be entitled to under the other Act. Limitation of compensation in certain cases.

(2) The planning authority concerned who has been ordered to pay any compensation to any person under section 74, may, within three months from the date of communication of any order of payment of the compensation in respect of property injuriously affected, make an application to the Government to sanction the withdrawal or modification of all or any of the provisions of any development plan or the

cancellation or the variation or revocation of the development plan which gave rise to the claims for compensation and give notice of such application to the owner of such property.

(3) If the Government accord such sanction, the order of compensation shall stand cancelled, and the planning authority concerned shall pay the costs, if any, ordered by the Tribunal in connection with the claim for compensation.

(4) Nothing contained in this section shall affect the right of the owner of the property to make a fresh claim for compensation in respect of any modified development plan sanctioned by the Government under sub-section (3) provided that if his property is proved to be injuriously affected by such modified development plan.

(5) No order of compensation in respect of property injuriously affected shall be enforceable within three months from the date thereof, or, if notice has been given under sub-section (2), pending the orders of the Government on the application made under the said sub-section.

CHAPTER X.

APPEAL, REVISION AND REVIEW.

Appeal to the
Director.

76. (1) Any person objecting to any decision or order taken or passed by the planning authority under the provisions of Chapter VII of this Act may, within a period of two months from the date on which the decision or order was communicated to him in the manner prescribed, appeal against such decision or order to the Director :

Provided that the Director may admit an appeal preferred after the expiration of the said period if he is satisfied that the appellant had sufficient cause for not preferring the appeal within the said period :

Provided further that no appeal shall be entertained under this sub-section unless it is accompanied by satisfactory proof of the payment of the development charges admitted by the appellant to be due.

(2) The appeal shall be in the prescribed form and shall be verified in the prescribed manner.

(3) In disposing of an appeal, the Director may, after giving the appellant an opportunity of making his representations—

(a) in the case of an order of assessment of development charge—

(i) confirm, reduce, enhance or annul such assessment ;

(ii) set aside such assessment and direct the planning authority to make a fresh assessment after such further inquiry as may be directed ; or

(iii) pass such other orders as he may think fit ;
or

(b) in the case of any other order or decision ; confirm, cancel, or vary such order or decision :

Provided that at the hearing of any appeal against an order or decision of the planning authority, the planning authority shall have the right to be heard.

(4) Where as a result of the appeal any change becomes necessary in the order or decision appealed against, the Director may authorize the planning authority to amend such order or decision accordingly and on such amendment being made, any amount overpaid by the appellant shall be refunded to him without interest or the further amount of development charges, if any, due from him shall be collected in accordance with the provisions of this Act, as the case may be.

(5) Notwithstanding that an appeal has been preferred under sub-section (1), the development charge shall be paid in accordance with the order or decision of assessment against which the appeal has been preferred :

Provided that the Director may, in his discretion, give such directions as he thinks fit in regard to the payment of the development charges before the disposal of the appeal, if the appellant furnishes sufficient security to his satisfaction, in such form and in such manner as may be prescribed.

(6) The Director may pass such interlocutory orders pending the decision on the appeal as the Director may deem fit.

(7) The Director may award costs in proceedings under this section to be paid either out of the Fund Account or by such party to the appeal as the Director may deem fit.

Appeal to the
Tribunal.

77. (1) Any person objecting to an order passed by the Director under sub-section (3) of section 76 may, within a period of two months from the date on which the order was communicated to him in the manner prescribed, appeal against such order to the Tribunal :

Provided that the Tribunal may admit an appeal preferred after the expiration of the said period if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the said period.

(2) The appeal shall be in the prescribed form and shall be verified in the prescribed manner and shall be accompanied by such fee not exceeding two hundred and fifty rupees as may be prescribed.

(3) In disposing of an appeal, the Tribunal may, after giving the appellant an opportunity of making his representations—

(a) in the case of an order or decision of assessment of development charge—

(i) confirm, reduce, enhance or annual such assessment ;

(ii) set aside such assessment and direct the planning authority concerned to make a fresh assessment after such further inquiry as may be directed ; or

(iii) pass such other orders as it may think fit ;
or

(b) in the case of any other order or decision, confirm, cancel or vary such order or decision :

Provided that at the hearing of any appeal against an order or decision of the Director, the planning authority concerned shall have the right to be heard.

(4) Where as a result of the appeal any change becomes necessary in the order or decision appealed against, the Tribunal may authorise the planning authority concerned to amend such order or decision accordingly and on such amendment being made any amount overpaid by the appellant shall be refunded to him without interest,

or the further amount of development charges, if any, due from him shall be collected in accordance with the provisions of this Act, as the case may be.

(5) Notwithstanding that an appeal has been preferred under sub-section (1), the development charges shall be paid in accordance with the order or decision of assessment against which the appeal has been preferred :

Provided that the Tribunal may, in its discretion, give such directions as it thinks fit in regard to the payment of the development charges before the disposal of the appeal, if the appellant furnishes sufficient security to its satisfaction, in such form and in such manner as may be prescribed.

(6) The Tribunal may pass such interlocutory orders pending the decision on the appeal as the Tribunal may deem fit.

(7) The Tribunal may award costs in proceedings under this section to be paid either out of the Fund Account or by such party to the appeal as the Tribunal may deem fit.

78. The District Court may, of its own motion or on an application, call for and examine the record of any Tribunal in respect of any proceeding under this chapter to satisfy itself as to the regularity of such proceeding or the correctness, legality or propriety of any decision, or order passed thereon ; and if, in any case, it appears to the District Court that any such proceeding, decision or order should be modified, annulled or reversed or remitted for reconsideration it may pass orders accordingly :

Revision by the District Court.

Provided that the District Court shall not pass any order prejudicial to any party unless such party has been given an opportunity of being heard.

Explanation.—For the purposes of this section, “District Court” shall mean—

- (i) in the City of Madras, the City Civil Court ; and
- (ii) in any other area, the Principal Civil Court of original jurisdiction.

79. (1) Any person aggrieved by any decision or order of the planning authority under section 49 or sub-section (1) of section 54 may appeal to the prescribed authority.

Appeal to prescribed authority.

(2) An appeal under sub-section (1) shall be preferred within two months from the date on which the decision or order was communicated to him in the manner prescribed, but the prescribed authority may admit an appeal preferred after the said period of two months if it is satisfied that the appellant had sufficient cause for not preferring the appeal within the said period.

(3) In disposing of an appeal, the prescribed authority may, after giving the parties an opportunity of making their representations, pass such order thereon as the prescribed authority may deem fit.

(4) The decision or order of the prescribed authority on such appeal shall be final.

(5) The prescribed authority may pass such interlocutory orders pending the decision on such appeal as the prescribed authority may deem fit.

(6) The prescribed authority may award costs in proceedings under this section to be paid either out of the Fund Account or by such party to such appeal as the prescribed authority may deem fit.

Revision. **80.** (1) The Director may, of his own motion or on application, call for and examine the record of any officer subordinate to him and the Government may, of their own motion, or on application, call for and examine the record of the Director, in respect of any proceeding not being a proceeding in respect of which any appeal or revision or review to the Director or the Tribunal or the District Court, as the case may be, is provided for by sections 76 to 78 and 81, to satisfy, himself or themselves as to the regularity of such proceeding, or the correctness, legality or propriety of any decision or order made therein, and, if, in any case, it appears to the Director or Government that any such decision or order should be modified, annulled, reversed or remitted for reconsideration, he or they may pass orders accordingly ;

Provided that every application to the Director or the Government for the exercise of the powers under this section shall be preferred within three months from the date on which the proceeding, decision or order to which the application relates was communicated to the applicant.

(2) No order prejudicial to any party shall be passed under sub-section (1) unless such party has been given an opportunity of making his representations.

(3) The Director or the Government, as the case may be, may suspend the execution of the decision or order pending the exercise of his or their power under sub-section (1) in respect thereof.

(4) The Director or the Government may award costs in proceedings under this section to be paid either out of the Fund Account or by such party to the application for revision as the Director or the Government may deem fit.

81. (1) The appellant or the applicant for revision or **Review.** the respondent may apply for the review of any order passed under sections 76 to 78 and 80 on the basis of the discovery of new and important facts which, after the exercise of due diligence, were not then within his knowledge or could not be produced by him when the order was made, or on the basis of some mistake or error apparent on the face of the record or for any other sufficient reason :

Provided that no application for review shall be presented more than once in respect of the same order.

(2) Every application for review shall be presented within such time and in such manner as may be prescribed.

(3) The decision or order passed on the application for review shall be final.

(4) The authority competent to pass orders on the application for review may pass such interlocutory orders pending the decision on the application for review as it may deem fit.

(5) The authority referred to in sub-section (4) may award costs in proceedings under this section to be paid either out of the Fund Account or by such party to the application for review as it may deem fit.

82. Any order passed by the Director, Tribunal, the District Court, the Government or the prescribed authority under the provisions of this Chapter shall be enforced by such authority and in such manner as may be prescribed. **Execution of orders passed in appeal, revision or review.**

CHAPTER XI.

PENALTIES.

General provisions regarding penalties specified in the Schedule.

83. (1) Whoever—

(a) contravenes any provision of any of the sections specified in the first column of Schedule I, or

(b) contravenes any rule or order made under any of the specified sections, or

(c) fails to comply with any direction lawfully given to him or any requisition lawfully made upon him under or in pursuance of the provisions of any of the said sections, shall on conviction be punishable with fine which shall not be less than the amount specified in the fourth column of the said Schedule and not more than one thousand rupees.

(2) Whoever after having been convicted of—

(a) contravening any provision of the sections specified in the first column of Schedule II, or

(b) contravening any rule or order made under any of the specified sections, or

(c) failing to comply with any direction lawfully given to him or any requisition lawfully made upon him under or in pursuance of any of the said sections,

continues to contravene the said provision or to neglect to comply with the said direction or requisition, as the case may be,

shall on conviction be punishable, for each day after the previous date of conviction during which he continues so to offend with fine which shall not be less than twenty-five rupees and not more than fifty rupees.

Explanation.—The entries in the third column of Schedules I and II under the heading 'subject' are not intended as definitions of the offences described in the sections, sub-sections or clauses mentioned or even as abstracts of those sections, sub-sections or clauses, but are inserted merely as references to the subject of the sections, sub-sections or clauses, as the case may be.

84. Whoever—

(a) wilfully or without any reasonable excuse, disobeys any summons, requisition or other lawful order or direction issued under or in pursuance of any of the provisions of this Act ;

Disobedience of summons, requisitions, etc., and refusal to give information, etc.

(b) resists or obstructs any officer or authority in the exercise of any power conferred on, or in the discharge of any duty imposed upon, or in the performance of any function entrusted to, such officer or authority by or under any of the provisions of this Act ; or

(c) being required by or under any of the provisions of this Act to make any return or to furnish any information—

(i) makes a false return or furnishes false information ; or

(ii) wilfully, withholds or fails to furnish information, shall be punishable with imprisonment for a term which may extend to six months, or with fine which shall not be less than fifty rupees and not more than one thousand rupees, or with both.

85. (1) Where any person—

(a) subject to the proviso to section 47, uses or causes to be used any land or carry out any development in that area otherwise than in conformity with such development plan ;

Restoration of property to original state where it is dealt with in contravention of section 47 or 48.

(b) has erected any building or made or extended any excavation or carried out any mining or other operations or made any material change in the use of land or constructed, formed or laid out any work in contravention of section 48 or of any condition specified in any permission referred to in that section ;

(c) the appropriate planning authority may, by order, require such person to restore the land or building to its original condition, or to bring the land or building in conformity with any condition specified in such permission within such period as may be specified in the order.

(2) If such person fails to comply with such order within the period specified in the order—

(a) the appropriate planning authority may itself take such measures as appears to it to be necessary to give effect to the order and recover the cost thereof from such person as an arrear of land revenue ; and

(b) such person shall, without prejudice to the provisions of clause (a), be punishable—

(i) with fine which shall not be less than twenty-five rupees and not more than five hundred rupees ; and

(ii) in the case of continuing failure, with fine which shall not be less than five rupees and not more than one hundred rupees for every day during which such failure continues.

General provision for punishment of offences. 86. Whoever contravenes any of the provisions of this Act, or of any rule or regulation made or scheme sanctioned thereunder shall, if no other penalty is provided for such contravention, be punishable—

(a) for the first offence, with fine which shall not be less than five rupees and not more than fifty rupees ; and

(b) for a second or any subsequent offence with fine which shall not be less than twenty rupees and not more than two hundred rupees.

Offences by companies. 87. (1) Where an offence punishable under this Act has been committed by a company, every person who, at the time the offence was committed, was in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly :

Provided that nothing contained in this sub-section shall render any such person liable to any punishment, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence punishable under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of or is attributable to any negligence on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section, “Director” in relation to a firm means a partner in the firm.

88. (1) Where a development plan sanctioned under this Act has provided that any person who commits or knowingly permits a breach of any specified provision of such plan or who neglects or fails to comply with any such provision shall be punishable under this section, the planning authority concerned shall send to any person who commits or knowingly permits a breach of any such provision of such plan or neglects or fails to comply with any such provision a notice calling on him to discontinue the breach or cause to be discontinued or to comply with such provision of such plan.

General provision for punishment for breach of provisions of the development plan.

(2) If after the expiry of one month from the date of receipt of the notice by such person under sub-section (1) the breach or neglect or failure continues, such person shall, on conviction, be punishable—

(i) with fine which may extend to five hundred rupees ; and

(ii) if the breach, neglect or failure continues after such conviction, with fine which may extend to twenty-five rupees for every day during which the breach, neglect or failure continues after such conviction.

89. (1) No court shall take cognizance of any offence punishable under this Act or any rule or regulation or order made thereunder except upon a complaint in writing of the facts constituting such offence made by the planning authority or by a person expressly authorised in this behalf by such planning authority within three months from the date of the commission of the offence :

Cognizance of offences.

Provided that nothing contained in this sub-section shall affect the provisions of the Code of Criminal Procedure, 1898 (Central Act V of 1898), in regard to the power of certain magistrates to take cognizance of offences upon information received or upon their own knowledge or suspicion.

(2) No court inferior to that of a*presidency magistrate or a magistrate of first-class shall try any offence punishable under this Act.

* According to clauses (a) and (c) of sub-section (3) of section 3 of the Code of Criminal Procedure, 1973 (Central Act 2 1974), any reference to a Magistrate of the first class shall be construed as a reference to a Judicial Magistrate of the first class and any reference to a Presidency Magistrate shall be construed as a reference to a Metropolitan Magistrate with effect on and from 1-4-1974.

CHAPTER XII.

MISCELLANEOUS.

Power of
Government to
call for records
and pass orders.

90. (1) The Government may, of their own motion or on application, call for and examine the record of any officer or authority in respect of proceedings (not being a proceeding in respect of which any appeal, revision or review is provided for under this Act) to satisfy themselves as to the regularity of such proceeding or the correctness, legality or propriety of any decision passed or order made therein ; and if, in any case, it appears to the Government that any such decision or order should be modified, annulled, reversed or remitted for reconsideration they may pass orders accordingly :

Provided that the Government shall not pass any order prejudicial to any person unless he has had a reasonable opportunity of making his representation.

(2) No application to the Government for the exercise of their power under sub-section (1) shall be made,

(a) in respect of any proceeding of any officer or authority, or of any decision passed or order made in any such proceeding unless an appeal, revision or review had already been preferred in respect of such proceeding, decision or order under this Act and such appeal, revision or review had been disposed of ; or

(b) after the expiry of such period as may be prescribed.

(3) The Government may suspend the execution of any decision or order pending the exercise of their power, under sub-section (1) in respect thereof.

Delegation of
powers.

91. (1) The Government or the Director may, by notification, authorise any officer or authority to exercise any of the powers vested in them or him by this Act except the power of the Government to make rules and the power of the Director to hear any appeal preferred under section 76 and may in like manner withdraw such authority.

(2) The exercise of any power delegated under sub-section (1) shall be subject to such restrictions and conditions as may be specified in the notification and also to control and revision by the Government or the Director

or by such officer as may be empowered by the Government or the Director in this behalf. The Government or the Director shall also have power to control and revise the acts and proceedings of any officer so empowered.

[91-A. (1) The appropriate planning authority may, subject to such conditions as may be prescribed, authorise by order any committee or officer specified in such order to exercise any of the powers vested in such appropriate planning authority by this Act and may cancel such order.

Delegation of powers by appropriate planning authority.

(2) The exercise of any power delegated under subsection (1) shall be subject to such restrictions and conditions as may be specified in the order, and also to control and revision by the appropriate planning authority.]

92. The Government may issue to the planning authority or any other authority or officer (not being the Tribunal or any other appellate authority) such orders and directions as in their opinion are necessary or expedient for carrying out the purposes of this Act and such planning authority or other authority or officer shall give effect to all such orders and directions.

Power of Government to issue orders and directions to subordinate officers.

93. The Government, the planning authority or any other authority or officer, may at their, its or his discretion, consult such authority or officer as may be prescribed, in exercising any power or discharging any duty or performing any function under or in pursuance of this Act.

Consultation with other authorities.

94. Any claim under section 39 or any appeal under sections 76, 77 and 79 or any revision under section 78 or any application for review under section 81 may, notwithstanding anything contained in those sections, be admitted after the period specified for preferring such claim, appeal, revision or making such application for review by or under this Act, if the claimant, appellant or applicant satisfies the appellate authority, Tribunal, District Court or the prescribed authority, as the case may be, that he had sufficient cause for not preferring the claim or appeal or revision or making the application for review within such period.

Extension of the period of preferring claim, appeal or application.

¹ This section was inserted by section 6 of the Tamil Nadu Town and Country Planning (Amendment) Act, 1973 (Tamil Nadu Act 22 of 1974).

Application of certain provisions of the Limitation Act, 1963.

95. The provisions of section 4 and sub-section (1) and sub-section (2) of section 12 of the Limitation Act, 1963 (Central Act 36 of 1963), shall, so far as may be, apply to any appeal under sections 76, 77 and 79 or revision under section 78 or any claim under section 39 or any application for review under section 81 of this Act.

Duties of Police Officers.

96. It shall be the duty of every Police officer—

(a) to co-operate with the planning authority for carrying into effect and enforcing the provisions of this Act or any rule or regulation made thereunder ;

(b) to communicate without delay to the proper officer or servant of the planning authority any information which such Police officer receives of a design to commit, or of the commission of, any offence against this Act or any rule or regulation made thereunder ; and

(c) to assist the planning authority or any officer or servant of the planning authority reasonably demanding the aid of such Police officer for the lawful exercise of any power vesting in the planning authority or any such officer or servant under this Act or any rule or regulation made thereunder.

Duties of village officers.

97. It shall be the duty of every village headman, every village accountant, every village watchman and every other village officer, by whatever designation known—

(a) to prevent the destruction, removal, alteration or displacement of, or damage or injury to, or tampering with any survey mark, or any mark showing the planning boundary or control-line ; and

(b) when he becomes aware that any such mark has been destroyed, removed, altered, displaced, damaged, injured or tampered with, to report the fact to the nearest planning authority or to the proper officer or servant of such planning authority.

Power regarding discovery, production of evidence, etc.

98. (1) The planning authority or any officer authorised in this behalf by the Government shall, for the purposes of this Act, have the same powers as are vested in a court

under the Code of Civil Procedure, 1908 (Central Act V of 1908), when trying a suit in respect of the following matters, namely :—

- (a) discovery and inspection ;
- (b) enforcing the attendance of any person and examining him on oath ;
- (c) compelling the production of books of account and other documents ; and
- (d) issuing commissions.

(2) Any person summoned merely to produce a document shall be deemed to have complied with the summons if he causes such document to be produced instead of attending personally to produce the same.

99. Nothing contained in the Registration Act, 1908 (Central Act XVI of 1908), shall be deemed to require the registration of any document, plan or map prepared, made or sanctioned in connection with any development plan (other than the detailed development plan to which the said Act shall apply) which has come into force and any such document, plan or map shall for the purposes of sections 48, 49 and 50 of that Act, be deemed to have been duly registered in accordance with the provisions of that Act : Registration of document, plan or map in connection with development plan other than detailed development plan not necessary.

Provided that, the documents, plans and maps relating to the development plan shall be accessible to the public in the manner prescribed.

100. All members, officers and servants of the Board and planning authorities, the members of committees, the tribunal and all other persons entrusted with the execution of any function under this Act, shall be deemed when acting or purporting to act in pursuance of any of the provisions of this Act or the rules or regulations made thereunder, to be public servants within the meaning of section 21 of the Indian Penal Code (Central Act XLV of 1860). Members, officers and servants of the Board, committees, planning authorities and tribunal to be public servants.

101. Any decision or order of the Tribunal or the Government or the planning authority or other authority or of any officer under this Act shall subject to any appeal or revision or review provided under this Act, be final and shall not be liable to be questioned in any court of law. Bar of jurisdiction of Courts.

Indemnity. 102. (1) No suit or other proceeding shall lie against the Government for any act done or purporting to be done under or in pursuance of this Act.

(2) (a) No suit, prosecution or other proceeding shall lie against any planning authority or other authority or officer or person for any act done or purporting to be done under or in pursuance of this Act or the rules or regulations made thereunder without the previous sanction of the Government.

(b) No planning authority or other authority or officer or person shall be liable in respect of any such act in any civil or criminal proceeding, if the act was done in good faith in the exercise of the powers conferred, or discharge of the duties imposed or performance of the functions entrusted, by or under this Act or the rules or regulations made thereunder.

(3) No suit, prosecution or other legal proceeding shall be instituted against any planning authority or other authority or officer or person for any act done or purporting to be done under or in pursuance of this Act or the rules or regulations made thereunder after the expiration of six months from the date of the act complained of.

Validation of acts and proceedings. 103. (1) No act done or proceedings taken under this Act shall be questioned on the ground merely of—

(a) the existence of any vacancy in or any defect in the constitution of, the board or any planning authority ;

(b) any person having ceased to be a member of the board or any planning authority ;

(c) any person associated with any planning authority under section 14 having voted in contravention of the said section ; or

(d) the failure to serve a notice on any person, where no substantial injustice has resulted from such failure ; or

(e) any omission, defect or irregularity not affecting the merits of the case.

(2) Every meeting of the Board or any planning authority, the minutes of the proceedings of which have been duly signed as prescribed shall be taken to have been duly convened and to be free from all defects and irregularities.

104. The board, planning authority or officer of such Returns and board or the planning authority shall furnish to the Government such returns, statistics, accounts and other information as the Government may, from time to time, require. reports.

105. Save as otherwise provided in this Act, the provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law, custom, usage or contract. Act to override contract and other laws.

106. For the purposes of making and execution of any development plan, the planning authorities or the persons appointed by the Government under this Act, their subordinates and contractors shall have the same power to enter upon, survey and set up marks upon any land or building and to do all acts necessary for such purposes subject to the same conditions and restrictions as provided for municipal purposes under Part VI of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), and persons interfering with the exercise of such powers by the planning authorities or persons appointed by the Government, their subordinates or contractors, shall be liable to the same penalties. Power of entry, etc.

107. When any notice, bill or other document is required by this Act, or any rule or regulation made thereunder to be served upon or issued or presented to any person, such service, issue or presentation shall be effected— Service how to be effected.

(a) by giving or tendering the said document to such person ; or

(b) if such person is not found, by leaving such document at his last known place of abode, or by giving or tendering the same to some adult member or servant of his family ; or

(c) if his address elsewhere is known by forwarding such document to him by registered post under a cover bearing the said address ; or

(d) if none of the means aforesaid is available, by causing a copy of such document to be affixed on some conspicuous part of the land or building, if any, to which the document relates.

Public notices how to be made known.

108. Every public notice given under this Act or any rule or regulation made thereunder shall be in writing over the signature of such officer who may be authorised in this behalf by the appropriate planning authority and shall be widely made known in the locality to be affected thereby, by affixing copies thereof in conspicuous public places within the said locality, or by publishing the same by beat of drum or by advertisement in leading daily newspapers or by any two or more of these means, and by any other means that the appropriate planning authority may think fit.

Notices, etc., to fix reasonable time.

109. Where any notice, order or other document issued or made under this Act or any rule or regulation made thereunder requires anything to be done for the doing of which no time is fixed in this Act or the rules or regulations made thereunder, the notice, order or other document shall specify a reasonable time for doing the same.

Authentication of orders and documents of the Board and the planning authority.

110. All permissions, orders, decisions, notices and other documents of the Board and any planning authority shall be authenticated by the signature of the Secretary to the Board, or the Chairman of the planning authority or such other officers as may be authorised by the Board, or the planning authority in this behalf.

Effect of other laws.

111. ¹[(1) The provisions of this Act shall be read subject to the provisions of the Madras Metropolitan Water Supply and Sewerage Act, 1978.]

[(2)]¹ Save as otherwise provided in this Act, the provisions of this Act and the rules and regulations made thereunder shall have effect notwithstanding anything inconsistent therewith contained in any other law,² [custom, usage or contract].

¹ Sub-sections (1) and (2) of section 111 were renumbered as sub-sections (2) and (3) respectively of that section and this sub-section was inserted by section 85 of, and Part VII (4) (a) and (b) of the Schedule to, the Madras Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978).

² These words were inserted by section 85 of, and Part VII (4) (c) of the Schedule to, *ibid.*

¹[(3)]²[Subject to the provisions of sub-section (1), but notwithstanding anything contained in any other law--

(a) when permission for development in respect of any land or building has been obtained under this Act, such development shall not be deemed to be unlawfully undertaken or carried out by reason only of the fact that permission, approval or sanction required under such other law for such development, has not been obtained;

(b) when permission for such development has not been obtained under this Act, such development shall not be deemed to be lawfully undertaken or carried out by reason only of the fact that permission, approval or sanction required under such other law for such development has been obtained.

112. (1) Where the Government are satisfied that the purpose for which any planning authority was established under this Act have been substantially achieved so as to render the continued existence of the planning authority unnecessary, the Government may, by notification in the *Tamil Nadu Government Gazette*, declare that the planning authority shall be dissolved with effect from such date as may be specified in the notification and the planning authority shall be deemed to be dissolved accordingly.

Dissolution
of planning
authorities.

(2) From the said date—

(a) all properties, funds and dues which are vested in or realisable by the planning authority shall vest in or be realisable by the Government ;

(b) all liabilities which are enforceable against the planning authority shall be enforceable against the Government ; and

(c) for the purpose of realising properties, funds and dues referred to in clause (a), the functions of the planning authority shall be discharged by the Government.

113. Notwithstanding anything contained in this Act, the Government may, subject to such conditions as they deem fit, by notification, exempt any land or building or class of lands or buildings from all or any of the provisions of this Act or rules or regulations made thereunder.

Exemp-
tions.

¹Sub-sections (1) and (2) of section 111 were renumbered as sub-sections (2) and (3) respectively of that section, by section 85 of, and Part VII (4) (a) and (b) of the Schedule to, the Madras Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 2 of 1978).

²These words were substituted for the word "Notwithstanding" by section 85 of, and Part VII (4) (d) of the Schedule to, *ibid.*

Adjudication of disputes between planning authorities.

114. Where any dispute exists between planning authorities in regard to any matter arising under the provisions of this Act or the rules or regulations made thereunder or any other law and the Government are of opinion that the planning authorities concerned are unable to settle it amicably among themselves, the Government may take cognizance of the dispute and decide it themselves and the decision of the Government thereon shall be final.

Execution of work by occupier in default of owner.

115. If the owner of any building or land fails to execute any work which he is required to execute under the provisions of this Act or of any rule, regulation or order made thereunder or of any development plan prepared under this Act, the occupier of such building or land may in compliance with such directions as may be given in this behalf by the planning authority concerned, execute the said work and shall be entitled to recover from the owner the reasonable expenses incurred in the execution thereof, and may deduct the amount thereof from the rent then or thereafter due by him to the owner.

Power of police officers to arrest persons.

116. (1) If any police officer not below the rank of a head constable sees any person committing an offence against any of the provisions of this Act or of any rule or regulation or order made thereunder, he shall, if the name and address of such person are unknown to him, and if the said person on demand declines to give his name and address, or gives name and address which such officer has reason to believe to be false, arrest such person.

(2) No person arrested under sub-section (1) shall be detained in custody—

(a) after his true name and address are ascertained, or

(b) without the order of a Magistrate for any longer time, not exceeding twenty-four hours from the hour of arrest, than is necessary for bringing him before a Magistrate.

Government or persons appointed by them may exercise power or perform duty conferred or imposed on planning authority and disbursement of expenses.

117. (1) If in the opinion of the Government, any planning authority is not competent to exercise or perform, or neglects or fails to exercise or perform, any power conferred or duty imposed upon it by or under any of the provisions of this Act, or any rule or regulation made thereunder, the Government or any person or persons appointed in this behalf by the Government may exercise such power or perform such duty.

(2) Any expense incurred by the Government or by such person in exercising such power or performing such duty shall be paid out of the funds of the planning authority concerned ; and if the planning authority concerned fails to pay the expenses, then the Government may make an order directing any person who for the time being has custody of any such funds to pay such expenses from such funds, and such person shall be bound to obey such order.

118. Where any local authority which is a planning authority under this Act, has been dissolved or superseded and in its place any person has been appointed to carry on the administration of such local authority under any law for the time being in force relating to such local authority, then, notwithstanding anything contained in this Act or in any other law for the time being in force relating to such local authority, the person so appointed in the place of such local authority shall be deemed to be a planning authority for the purposes of this Act until such local authority has been duly reconstituted under such law relating to such local authority.

Special provision in case of dissolution etc., of local authority which is a planning authority under this Act.

119. A planning authority shall be competent to make any agreement with any person in respect of any matter which is to be provided for in any development plan subject to the powers of the Government to modify or disallow such agreement, and unless it is otherwise expressly provided therein, such agreement shall take effect on and after the day on which the said plan comes into force.

Power of planning authority to make agreements.

120. When any area within the jurisdiction of any local authority is comprised in any development plan made or intended to be made by any planning authority, then, notwithstanding anything contained in any law for the time being in force relating to such local authority, the planning authority shall exercise in connection with such development plan all the powers conferred upon it by this Act or rule or regulation made thereunder or the said development plan and the local authorities concerned shall be bound to give all information that may be required by the planning authority for the purposes of this Act or rule or regulation made thereunder or the said development plan and to do nothing that will obstruct the lawful exercise of the powers of the planning authority thereunder.

Jurisdiction of planning authorities in respect of those local authorities, areas included in any development plan.

121. (1) The Government may, by notification in the *Tamil Nadu Government Gazette* and from a date to be specified in such notification, transfer any proceedings commenced under this Act in respect of any land or building by any planning authority having jurisdiction to another.

Transfer of proceeding from one planning authority to another.

to any other planning authority having jurisdiction over such land or building.

(2) Before issuing a notification under sub-section (1) the Government shall communicate to the planning authorities affected the grounds on which they propose to make the transfer, fix a reasonable period for them to show cause against the proposal and consider their objection, if any.

(3) The planning authority to whom a transfer of proceedings is made under sub-section (1) may continue such proceedings from the stage which it had reached on the date specified in the notification.

(4) When making a transfer of proceedings under sub-section (1), the Government may direct the planning authority to whom the transfer is made to reimburse the planning authority from whom the transfer is made the net expenditure which the last mentioned planning authority may, up to the date of such transfer, have incurred on such proceeding.

(5) From the date specified in the notification under sub-section (1) all rights and assets which, for the purposes of the proceeding transferred by such notification, or vested in, and all obligations and liabilities which for the same purposes are enforceable against the planning authority from whom the transfer is made, shall vest in or be enforceable against the planning authority to whom the transfer is made.

CHAPTER XIII.

RULES AND REGULATIONS.

Power to make rules. 122. (1) The Government may make rules to carry out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may provide for—

(a) the functions and powers of the Board and planning authorities ;

(b) the term of office and conditions of service and the manner of filling casual vacancies of the members of the Board (other than the chairman and official members of Board) and the non-official members including the chairmen of the planning authorities ;

(c) the qualifications and disqualifications for being chosen as, and for being members of the Board or planning authorities ;

(d) the time and place of holding and the procedure to be followed in the meetings of the Board ;

(e) the functions and powers and duties of the Director ;

(f) the manner of nomination of representatives of local authorities in the planning authorities ;

(g) the manner in which and the purpose for which any planning authority may associate with itself any person under section 14 ;

(h) the control and restriction in relation to the appointment of officers and other servants of the planning authorities ;

(i) the time within which the Government or the Director is to direct modifications in or to give consent for the publication of the notice of preparation of and approval to any development plan ;

(j) the form and contents of the regional plan, master plan, detailed development plan and new town development plan and the procedure to be followed in connection with the preparation, submission and approval of such plans and the form and the manner of publication of the notices relating to such plans ;

(k) the form in which any application for permission for development shall be made, the particulars to be furnished in such application and documents and plans which shall accompany such application ;

(l) the form of registration of application and the particulars to be contained in such form ;

(m) the manner of filing, and the fees to be paid for and the procedure to be followed in appeals ;

(n) the manner in which an acquisition notice is to be served, the time within which claim for compensation under section 53 is to be made, and the procedure to be followed for assessment of such compensation ;

(o) the procedure for the levy of development charges and exemption from it on any development or institution or change of any use of any land or building ;

(p) the prescription, calculation, assessment and collection of the development charges ;

(q) the form of the budget of planning authorities, the date on or before which it shall be prepared, the manner of preparing it, the number of copies that have to be sent to the Director ;

(r) the form of the annual statement of accounts and balance sheet of planning authorities ;

(s) the form of the annual report of the Board and the date on or before which it shall be submitted to the Government ;

(t) the form of the annual report of planning authorities and the date on or before which it shall be submitted to the Director ;

(u) the manner and the constitution of provident funds for the whole time paid members and officers and other servants of planning authorities and the conditions subject to which such funds may be constituted ;

(v) the specification of particulars of works or improvements relating to streets or roads provided for in any development plan that have to be made or carried out at the expense of the planning authority, the owners of the property or both ;

(w) the procedure to be adopted by the planning authority or any other authority or person, in cases where owners commit default or delay the carrying out of works or improvements, for carrying out such works or improvements and for recovering the cost from the owners liable therefor ;

(x) the procedure to be adopted for securing co-operation on the part of the planning authorities with the owners or persons interested in property proposed to be comprised in any development plan by such means as may be expedient, the summoning, presiding and procedure of such conferences and all such matters ;

(y) the manner in which all documents and plans prepared under this Act shall be made accessible to the public and the documents of which copies may be granted and the fees for such copies ;

(z) the regulation of the procedure to be followed by the Tribunal ;

(aa) the sanitary principles and building regulations to be observed in drawing up any development plan;

(bb) any other matter which has to be or may be prescribed.

(3) In making any rule, the Government may provide that a breach thereof shall be punishable with fine which may extend to one hundred rupees.

123. (1) (a) All rules made under this Act shall be published in the *Tamil Nadu Government Gazette*, and unless they are expressed to come into force on a particular day shall come into force on the day on which they are so published.

Rules, notifications and orders to be placed before the Legislature

(b) All notifications issued under this Act shall, unless they are expressed to come into force on a particular day, come into force on the day on which they are published.

(2) Every rule, notification or order made or issued under this Act, shall as soon as possible after it is made or issued, be placed on the table of both Houses of the Legislature, and if, before the expiry of the session in which it is so placed or the next session, both Houses agree in making any modification in any such rule, notification or order or both Houses agree that the rule, notification or order should not be made or issued, the rule, notification or order shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule, notification or order.

124. (1) Any planning authority may, with the previous approval of the Government, make regulations, not inconsistent with this Act and the rules made thereunder for enabling it to perform its functions under this Act or the rules made thereunder.

Power to make regulations

(2) In particular and without prejudice to the generality of the foregoing power, such regulations may provide for—

(a) the time and place of meetings of the planning authority, the procedure to be followed in regard to transaction of business at such meeting and the quorum necessary for the transaction of such business at a meeting;

(b) the powers and duties of the officers and servants of the planning authority;

(c) the salaries, allowances and conditions of service of officers and servants of the planning authority;

(d) the terms and conditions for the continuance of use of any land used otherwise than in conformity with a development Plan ;

(e) the maintenance of minutes of the planning authority and the transmission of copies thereof to Government ;

(f) the person by whom and the manner in which payments, deposits and investments may be made on behalf of the planning authority ;

(g) the custody of moneys required for the current expenditure of the planning authority and investment of moneys not so required ;

(h) the maintenance of accounts.

(3) The Government may, by notification, rescind any regulation made under this section and thereupon, the regulation shall cease to have effect.

CHAPTER XIV.

REPEAL AND SAVING.

Repeal and saving.

125. (1) The Tamil Nadu Town Planning Act, 1920 (Tamil Nadu Act VII of 1920) (hereinafter referred to as the said Act) is hereby repealed.

(2) Notwithstanding such repeal—

(a) anything done or any action taken including any appointment or delegation made, notification, order, instruction or direction issued, rule, regulation or scheme framed, certificate, permit or licence granted or registration effected under the said Act shall be deemed to have been done or taken under the corresponding provisions of this Act and shall continue in force accordingly, unless and until superseded by anything done or any action taken under this Act ; and

(b) the betterment fee in respect of any land which any local authority was, immediately before the commencement of this Act, entitled to levy, assess and recover under the said Act, may be levied, assessed and recovered, by the local planning authority concerned under the said Act as if this Act had not been passed.

SCHEDULE I.

(See section 83.)

<i>Section.</i>	<i>Sub-section or clause.</i>	<i>Subject.</i>	<i>Penalty.</i>
(1)	(2)	(3)	(4)
			Rs.
47	..	Failure to use and develop the land in conformity with the development plan.	75
48	..	Erection of building or change in use of land without permission.	100
49	..	Failure to apply for permission and get permission.	50
56	(5)	Power to require the removal of unauthorised development.	50
57	..	Power to stop the unauthorised development.	50
62	..	Failure to comply to pay development charges.	100
106	..	Obstruction to the exercise of the power of entry by the Government servants or the servants of the planning authorities.	100

SCHEDULE II.

(See section 83.)

<i>Section.</i>	<i>Sub-section or clause.</i>	<i>Subject.</i>
(1)	(2)	(3)
47	..	Failure to use and develop the land in conformity with the development plan.
48	..	Erection of building or change in use of land without permission.
49	..	Failure to apply for permission and get permission.

SCHEDULE II—cont.

(See section 83.)

Section.	Sub-section or clause.	Subject.
(1)	(2)	(3)
56	(5)	Power to require the removal of unauthorised development.
57	..	Power to stop unauthorised development.
62	..	Failure to comply to pay development charges.
106	..	Obstruction to the exercise of the power of entry by the Government servants or the servants of the planning authorities.

TAMIL NADU ACT NO. 40 OF 1981*

**TAMIL NADU TOWN AND COUNTRY PLANNING
(AMENDMENT) ACT, 1981.**

[Received the assent of the President on the 21st June 1981,
first published in the Tamil Nadu Government Gazette
Extraordinary on the 24th June 1981 (Aani 10, Thunmathi-
2012-Thiruvalluvar Aandu).]

*An Act further to amend the Tamil Nadu Town and Country
Planning Act, 1971.*

BE it enacted by the Legislature of the State of Tamil
Nadu in the Thirty-second Year of the Republic of India
as follows :—

Short title and
commencement.

1. (1) This Act may be called the Tamil Nadu Town
and Country Planning (Amendment) Act, 1981.

(2) Section 2 shall be deemed to have come into
force on the 15th August 1974 and remained in force up to
and inclusive of the 1st October 1980.

Insertion of
new section
34-A in Tamil
Nadu Act 35
of 1972.

2. After section 34 of the Tamil Nadu Town and
Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972),
the following section shall be inserted, namely :—

“34-A. *Special provision for sanction of building plan
in certain cases.*—Notwithstanding anything contained in
this Act or in any other law relating to local authorities
for the time being in force, or in any detailed development
plan, made or deemed to be made under this Act, the
Municipal Corporation of Madras may sanction any
building plan,—

(i) providing for the construction of more than
one dwelling house on any one site ; or

(i) providing for the construction of any building
with variation in regard to requirement of plot extent or
plot coverage or open space.”

Validation of
certain building
plans
sanctioned by
the Municipal
Corporation of
Madras.

3. Notwithstanding anything contained in the Tamil
Nadu Town and Country Planning Act, 1971 (Tamil
Nadu Act 35 of 1972) (hereinafter referred to as the said
Act) or in any other law relating to local authorities for
the time being in force, or in any detailed development
plan, made or deemed to be made under the said Act,

* For Statement of Objects and Reasons, see *Tamil Nadu
Government Gazette Extraordinary* dated the 11th March 1981,
Part IV—Section 1, pages 138–139.

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or in any judgment, decree or order of any court or other authority, any building plan, sanctioned during the period commencing on the 15th August 1974, and ending with the 1st October 1980, by the Municipal Corporation of Madras providing for the construction of more than one dwelling house on any one site or providing for the construction of any building with variation in regard to requirement of plot extent or plot coverage or open space shall be deemed to have been validly sanctioned by the said Municipal Corporation of Madras in accordance with law, as if section 2 of this Act had been in force at all material times and any building constructed or under construction in pursuance of such building plan shall not be deemed to have been or to be undertaken or carried out unlawfully, on the ground that such construction provides for more than one dwelling house or varieties in regard to the requirement of extent of plot or plot coverage or open space.

1981 T.N. Act 40
TOWN AND COUNTRY PLANNING
ACT, 1973
SECTION 2
AMENDMENT

[Faint, illegible text, likely bleed-through from the reverse side of the page]

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th October 1991 and is hereby published for general information :—

ACT No. 41 OF 1991.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 1991. Short title and Commencement.

(2) It shall come into force at once.

2. In the Tamil Nadu Town and Country Planning Act, 1971, in section 124, in sub-section (1), after the words "make regulations", the words "whether prospectively or retrospectively" shall be inserted. Amendment of section 124.

Tamil Nadu Act
35 of 1972.

(By order of the Governor)

P. JAYASINGH PETER,
Secretary to Government, Law Department.

PRINTED AND PUBLISHED BY THE DIRECTOR OF STATIONERY AND PRINTING, MADRAS,
ON BEHALF OF THE GOVERNMENT OF TAMIL NADU.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th June 1992 and is hereby published for general information :—

ACT No. 28 OF 1992.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

1. This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 1992. Short title.

2. In section 123 of the Tamil Nadu Town and Country Planning Act, 1971,— Amendment of section 123.

(a) for the marginal heading, the following marginal heading shall be substituted, namely :—

“ Rules to be placed before the Legislative Assembly.”

(b) for sub-section (2), the following sub-section shall be substituted, namely :—

“(2) Every rule made under this Act shall, as soon as possible after it is made, be placed on the table of the Legislative Assembly, and if, before the expiry of the session in which it is so placed or the next, session, the Assembly makes any modification in any such rule, or the Assembly decides that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.”

(By order of the Governor)

MD. ISMAIL,

Secretary to Government, Law Department.

Tamil Nadu
Act 35 of
1992.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th June 1992 and is hereby published for general information :—

ACT No. 29 OF 1992.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Second Amendment) Act, 1992.

Short title
and com-
mencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu
No. 35 of
1992.

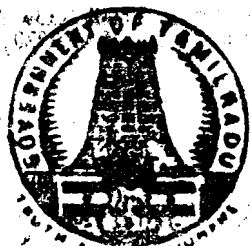
2. In section 60 of the Tamil Nadu Town and Country Planning Act, 1971, in sub-section (2), for the first proviso, the following proviso shall be substituted, namely :—

Amendment of
section 60.

“ Provided that such rates shall not exceed one lakh rupees per hectare in the case of development of land and twenty five rupees per square metre in the case of development of building :”.

(By order of the Governor)

MD. ISMAIL,
Secretary to Government, Law Department.



**TAMIL NADU
GOVERNMENT GAZETTE
EXTRAORDINARY** PUBLISHED BY AUTHORITY

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MADRAS, WEDNESDAY, DECEMBER 9, 1992

KARTHIGAI 24, AANGEERASA, THIRUVALLUVAR AANDU—2023

Part IV—Section 2

Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 5th December 1992 and is hereby published for general information :—

ACT No. 58 OF 1992.

An Act further to amend the Tamil Nadu District Municipalities Act, 1920.

WHEREAS it is considered necessary that urgent steps should be taken to preserve the scenic beauty and environment of hill stations in the State of Tamil Nadu by preventing unplanned and mushroom growth of buildings ;

AND WHEREAS it has become necessary to improve the architectural planning of the buildings and structures in the hill stations so as to harmonize them with the environment and ecosystem of such hill stations ;

AND WHEREAS it has become necessary to control and regulate the construction and reconstruction of buildings in the hill stations more effectively ;

AND WHEREAS it is considered that such construction and reconstruction of buildings in the hill stations can be effectively regulated by the State Government ;

AND WHEREAS to achieve the above objects it has been decided that licence for construction or reconstruction of buildings and the use of the land, etc., in the hill stations shall hereafter be granted only by the State Government ;

AND WHEREAS it is considered necessary to make suitable provisions in the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), for the regulation of the construction or reconstruction of buildings and the use of lands, etc., in the hill stations and for other matters connected therewith or incidental thereto ;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

Short title
and com-
mencement

1. (1) This Act may be called the Tamil Nadu District Municipalities (Amendment) Act, 1992.

(2) It shall come into force at once.

Insertion of new
Chapter X-A.

2. In the Tamil Nadu District Municipalities Act, 1920 (hereinafter referred to as the principal Act), after Chapter X, the following Chapter shall be inserted, namely :—

Tamil Nadu Act
V of 1920.

“ CHAPTER X-A.

Building Regulations in Hill Stations.

217-A. *Application of Chapter.*—This Chapter shall apply only to hill stations.

217-B. *Prohibition of construction or reconstruction of buildings, etc., without licence.*—(1) No person other than the Central or State Government or local authority, shall—

(a) construct or reconstruct a building on any land ; or

(b) put to use any agricultural land to any non-agricultural purpose;

or

(c) carry out any engineering, mining or other allied operations on any land,

within the area of the hill station without a licence granted by the State Government and except in accordance with the terms and conditions specified in such licence.

Explanation.—For the purpose of the provisions of this Chapter, “agriculture” includes, horticulture, fruit growing, seed growing, animal husbandry (including breeding of livestock), apiculture, pisciculture and sericulture and “agricultural” shall be construed accordingly.

(2) (a) When any department of the Central Government or State Government or any local authority proposes to carry out any construction or reconstruction of building on any land or put to use any agricultural land to non-agricultural purpose or carry out any engineering, mining or other allied operations on any land within the area of the hill station, the officer-in-charge thereof shall inform, in writing, the Committee for Architectural and Aesthetic Aspects constituted under section 217-C (hereinafter in this Chapter referred to as the Committee) the intention to do so, giving full particulars thereof, and accompanied by such plans and documents at least three months before commencing such activities.

(b) Where the Committee raises any objection to the proposed construction or reconstruction or putting to use any agricultural land to non-agricultural purpose or the carrying out any engineering, mining or other allied operations, on the ground that such proposal is not in conformity with the provisions of this Chapter or the rules made thereunder or for any other material consideration, the officers of Central Government or the State Government or any local authority, as the case may be, shall—

(i) either make necessary modifications in the proposed construction or reconstruction of building or putting to use any agricultural land to non-agricultural purpose or the carrying out any engineering, mining or other allied operations to meet the objection raised by the Committee ; or

(ii) submit such proposal together with the objections raised by the Committee to the State Government for approval.

(c) The State Government on receipt of such proposal together with the objection, of the Committee, shall in consultation with the Committee, either approve the proposal with or without modification or direct the officer to make such modification in the proposal as they consider necessary in the circumstances and the officer concerned shall be bound to make such modifications as proposed by the State Government.

217-C. Application for licence.—(1) Every application for a licence under section 217-B shall be in such form, contain such particulars and be accompanied by such plans and fee as may be prescribed and shall be submitted to the executive authority.

(2) On receipt of an application under sub-section (1), the executive authority shall, within such time as may be prescribed, examine the application with reference to such building rules as may be prescribed for the purpose of this Chapter and forward the same to the Committee.

(3) (a) For the purpose of this Chapter, the State Government may constitute a Committee called the Committee for Architectural and Aesthetic Aspects for all the hill stations in the State of Tamil Nadu, with such number of officials and non-officials and having such qualifications as may be prescribed.

(b) The term of office of the non-official members of the Committee and other matters relating to the conduct of the meeting of the said Committee including the allowances payable to the non-official members shall be such as may be prescribed.

(4) The Committee shall examine every application received from the executive authority in all aspects and forward the same to the State Government with its remarks.

(5) The Committee shall while examining the applications under sub-section (4), shall have regard to the following matters, namely :—

(a) the application for grant of a licence complies with the provisions of this Chapter and rules made thereunder ;

(b) the proposed construction or reconstruction of the building or the purpose for which the land is proposed to be used will not be detrimental to the scenic beauty and natural environment of the hill station ;

(c) the proposed construction or reconstruction of a building will aesthetically and architecturally harmonize with the landscape of the hill station ;

(d) the possibility of the construction or reconstruction of building, the non-agricultural purpose for which the land is to be used or the carrying out of any engineering, mining or other allied operations,—

(i) creating unfavourable conditions upon the scenic beauty and natural environment of the hill station ; or

(ii) resulting in concentration of population in and around the hill station ;

(e) that the proposed use of land will not lead to deforestation and soil erosion ;

(f) that the proposed use of land will preserve the special characteristics of the hill station as regards landscape, vegetative cover and climate of the hill station ;

(g) the free passage or way to be left in front of the building as may be prescribed ;

(h) the open space to be left about the building to secure free circulation of air and the prevention of fire and to facilitate scavenging ;

(i) the ventilation of the building, the minimum cubic area of the rooms and the number and height of the storeys of which the building may consist ;

(j) the provision and position of drains, latrines, urinals and cess-pools or other receptacles for rubbish or filth ;

(k) the level and width of the foundation, the level of the lowest floor and the stability of the structure ;

(l) the line of frontage, with neighbouring buildings if the building abuts on a street ;

(m) the means of egress from the building in case of fire ;

(n) the materials to be used for, and the method of construction of, external and partition walls, rooms, floors, fireplaces and chimneys ;

(o) the height and slope of the roof above the upper-most floor on which human beings are to live or cooking is to be done ;

(p) any other matter affecting the ventilation and sanitation of the building ; and

(q) such other matters as may be prescribed.

217-D. Grant of licence.—On receipt of an application from the Committee with its remarks, the State Government if satisfied that the grant of a licence will not result in the deterioration of scenic beauty or destruction of the environment and ecosystem of the hill station, may, grant a licence subject to such terms and conditions as they may think fit to impose, or refuse to grant a licence :

Provided that a licence shall not be refused unless the applicant has been given an opportunity of making his representation.

217-E. Power to cancel or suspend licence.—(1) The State Government may at any time, cancel or suspend any licence granted under section 217-D if—

(a) such licence has been obtained by fraud, misrepresentation or suppression of material particulars ; or

(b) the holder of the licence has contravened any of the provisions of this Act and in particular the provisions of this Chapter or any rules made thereunder or any of the terms and conditions subject to which the licence was granted.

(2) Before cancelling or suspending a licence under sub-section (1), the State Government shall give the holder of the licence, an opportunity of making his representation.

217-F. Period of licence.—Every licence granted under section 217-D shall be valid for a period of one year from the date on which it is granted and if the construction or reconstruction of a building or the user of agricultural land for non-agricultural purpose, or the engineering, mining or other allied operations for which the licence is granted, is not commenced within the said period, it shall not be commenced thereafter unless the State Government on application made therefor has extended the period of licence.

217-G. Penalties.—(1) Whoever within the area of a hill station begins, continues or completes the construction or reconstruction of a building, or puts to use any agricultural land to non-agricultural purpose or carries out any engineering, mining or other allied operations—

(a) without a licence ; or

(b) without complying with any of the terms and conditions of a licence ; or

(c) when a licence has been refused ; or

(d) after the expiry of the licence granted under section 217-D, shall be punishable with fine which may extend to five thousand rupees.

(2) Whoever within the area of a hill station —

(a) uses any building constructed or reconstructed for a purpose other than that specified in the licence ;

(b) puts to use any agricultural land to non-agricultural purpose other than the purpose for which the use of the land was permitted under the licence,

shall be punishable with fine which may extend to five thousand rupees.

217-H. *Penalty for subsequent offence.*—Whoever, after having been convicted of an offence under this Chapter, continues to commit such offence, shall be punishable with fine which may extend to three hundred rupees for each day after the previous date of conviction during which the offence continues.

217-I. *Offences by companies.*—(1) If the person committing an offence under this Chapter is a company, every person who at the time the offence was committed, was in charge of, and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly :

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Chapter, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Chapter has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section,—

(a) “company” means any body corporate and includes a firm, society or other association of individuals ; and

(b) “director” in relation to—

(i) a firm means a partner in the firm ;

(ii) a society or other association of individuals, means the person who is entrusted, under the rules of the society or other association, with the management of the affairs of the society or other association, as the case may be.

217-J. *Power to stop work.*—(1) The State Government may, at any time by notice in writing, direct the owner, lessee or occupier of any land in a hill station—

(a) to stop the construction or reconstruction of any building on such land ; or

(b) to stop the user of any building or land for any purpose ; or

(c) to alter or demolish, within such time as may be specified in the notice, any building or any part thereof ; or

(d) to stop the user of any agricultural land for non-agricultural purpose ; or

(e) to stop the building, engineering, mining or other allied operations,

if in the opinion of the State Government the construction or reconstruction of the building or part thereof, the user of the building or land or the user of any agricultural land for non-agricultural purpose or the carrying out of the building, engineering, mining or other allied operations is in contravention of any of the provisions of this Act and in particular, the provisions of this Chapter or the rules made thereunder or any of the terms and conditions subject to which a licence is granted under this Chapter.

(2) If any direction given under sub-section (1) is not complied with, within the time specified in the notice, the State Government may have such direction carried into effect at the cost of the local authority of the hill station concerned and the amount thereof shall be recovered from the defaulter by the said local authority as if it were an arrear of land revenue.

217-K. *Review*.—(1) The State Government may, on application, review any order, decision or direction made by them including the grant or refusal of a licence, if it appears to them that any such order, decision or direction or the terms and conditions of the licence should be modified, annulled or reversed and pass orders accordingly.

(2) No order under this section adversely affecting a person shall be made unless that person has had a reasonable opportunity of making his representation.

(3) The State Government may stay the operation of any order, decision or direction made by them including the grant of licence pending the exercise of their power under sub-section (1) in respect thereof.

(4) Every application to the State Government for the exercise of their power under this section shall be made within two months from the date on which the order, decision or direction made by the State Government including the grant of a licence to which the application relates was communicated to the applicant :

Provided that the State Government may entertain an application made after the expiration of the said period of two months if they are satisfied that the applicant had sufficient cause for not making such application in time.

217-L. *Revision by High Court*.—(1) Any person aggrieved by an order of the State Government under section 217-K may within a period of sixty days from the date on which a copy of the order was communicated to him, file an application for revision of such order to the High Court :

Provided that the High Court may within a further period of thirty days entertain an application made after the said period of sixty days, if it is satisfied that the petitioner had sufficient cause for not making the application within the said period of sixty days.

(2) The application shall be in the prescribed form, shall be verified in the prescribed manner and shall be accompanied by such fee as may be prescribed.

(3) In disposing the application for revision, the High Court may confirm, cancel or vary such order :

Provided that no order prejudicial to any party shall be passed unless such party has been given an opportunity of being heard.

(4) Every order passed under this section shall be final.

217-M. *Bar of compensation*.—No compensation shall be claimed by any person for any damage or loss sustained by him in consequence of—

- (a) the refusal to grant any licence by the State Government ;
- (b) any terms and conditions subject to which any such licence is granted ;
- (c) any direction issued under section 217-J ;
- (d) any order passed by the State Government under section 217-K; or
- (e) the operation of any of the provisions of this Chapter or the rules made thereunder.

217-N. *Civil courts not to decide questions under this Chapter.*—No civil court shall have jurisdiction to decide or deal with any question which is by or under this Chapter required to be decided or dealt with by the State Government.

217-O. *Chapter to override other laws.*—(1) The provisions of this Chapter shall have effect notwithstanding anything inconsistent therewith contained in this Act or any other law, custom, usage or contract.

(2) Save as otherwise provided in sub-section (1), the provisions of this Chapter shall, be in addition to, and not in derogation of, any other provisions of this Act.

217-P. *Delegation of powers of Government under this Chapter.*—(1) The State Government may by notification, authorise the Collector to exercise any of the powers vested in them under any of the provisions of this Chapter in respect of a hill station.

(2) The exercise of any power delegated under sub-section (1) shall be subject to such restrictions and conditions as may be specified in the notification and subject also to control and revision by the State Government.

217-Q. *Power to exempt from the provisions of this Chapter.*—The State Government may, by order, exempt subject to such conditions, if any, as may be specified in the order, the Central or the State Government from all or any of the provisions of this Chapter. ”.

3. Notwithstanding anything contained in the principal Act or the rules made thereunder, every application for grant of a licence—

- (a) for the construction or reconstruction of a building;
- (b) for the user of any agricultural land for non-agricultural purpose;
- (c) for carrying out any engineering, mining or other allied operations on any land

pending before the executive authority of a hill station on the date of the publication of the Tamil Nadu District Municipalities (Amendment) Act, 1992 in the *Tamil Nadu Government Gazette* shall be disposed of in accordance with the provisions of the principal Act as amended by this Act.

(By order of the Governor.)

M. MUNIRAMAN,
Secretary to Government (in-charge), Law Department.

Disposal of
pending
applications.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th November 2000 and is hereby published for general information:—

ACT No. 31 OF 2000.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2000.
- (2) It shall be deemed to have come into force on the 27th day of September 2000.

Short title and commencement.

Tamil Nadu Act 35 of 1972.

2. In section 113-A of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the principal Act),—

Amendment of section 113-A.

(1) in sub-section (1), for the expression “immediately before the date of commencement of the Tamil Nadu Town and Country Planning (Amendment) Act, 1998, (hereafter in this section referred to as the said date)”, the expression “on or before the 31st day of August 2000” shall be substituted;

(2) in sub-section (2), for the expression “within ninety days from the said date”, the expression “on or before the 31st day of December 2000” shall be substituted.

Tamil Nadu Ordinance 7 of 2000.

3. (1) The Tamil Nadu Town and Country Planning (Amendment) Ordinance, 2000 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

K. PARTHASARATHY,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 25th September 2001 and is hereby published for general information:—

ACT No. 17 OF 2001.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-second Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2001.

(2) It shall be deemed to have come into force on the 9th day of August 2001.

Amendment of section 113-A.

2. In section 113-A of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the principal Act),—

Tamil Nadu Act 35 of 1972.

(1) in sub-section (1), for the expression "31st day of August 2000", the expression "31st day of July 2001" shall be substituted;

(2) in sub-section (2), for the expression "31st day of December 2000", the expression "30th day of November 2001" shall be substituted.

Repeal and saving.

3. (1) The Tamil Nadu Town and Country Planning (Amendment) Ordinance, 2001 is hereby repealed.

Tamil Nadu Ordinance 5 of 2001

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

M.BAULIAH,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 18th April 2002 and is hereby published for general information:—

ACT No. 7 OF 2002.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2002.

Short title and commencement.

(2) (a) Section 2 shall be deemed to have come into force on the 30th day of November 2001.

(b) Section 3 shall be deemed to have come into force on the 1st day of March 1999.

2. In section 113-A of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the Principal Act),—

Amendment of section 113-A.

(1) in sub-section (1), for the expression "31st day of July 2001", the expression "31st day of March 2002" shall be substituted;

(2) in sub-section (2), for the expression "30th day of November 2001", the expression "30th day of June 2002" shall be substituted.

3. In section 122 of the Principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—

Amendment of section 122.

"(2-A) A rule under clause (cc) of sub-section (2) may be made so as to have retrospective effect on and from a date not earlier than the 1st March 1999."

4. (1) The Tamil Nadu Town and Country Planning (Second Amendment) Ordinance, 2001 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the Principal Act, as amended by this Act.

(By order of the Governor)

A. KRISHNANKUTTY NAIR,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th May 2002 and is hereby published for general information:—

ACT No. 14 OF 2002.

An Act further to amend the Madurai City Municipal Corporation Act, 1971, the Coimbatore City Municipal Corporation Act, 1981 and the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Amendment) Act, 2002.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART-II.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

2. In the Madurai City Municipal Corporation Act, 1971, after section 283, the following section shall be inserted, namely:—

Insertion of new section 283-A.

"283-A. Exemption in respect of unauthorised construction or alteration of buildings.- (1) Notwithstanding anything contained in this Act or in any other law for the time being in force, the Government or any officer or authority authorised by the Government, by notification, in this behalf may, on application, by order exempt any building or class of buildings constructed or altered unauthorisedly on or before the 31st day of March 2002 in the municipal area, from all or any of the provisions of this Act or any rule or regulation made thereunder, by collecting regularisation fee at such rate not exceeding twenty thousand rupees per square metre, as may be prescribed. Different rates may be prescribed for different classes of buildings and for different parts of the municipal area.

(2) The application under sub-section (1) shall be made on or before the 31st day of July 2002 in such form containing such particulars and with such documents and such application fee, as may be prescribed.

(3) Upon the issue of the order under sub-section (1), permission shall be deemed to have been granted under this Act for such construction or alteration of building.

(4) Nothing contained in sub-section (1) shall apply to any application made by any person who does not have any right over the building referred to in sub-section (1).

(5) Save as otherwise provided in this section, the provisions of this Act, or other laws for the time being in force, and rules or regulations made thereunder, shall apply to the development of building referred to in sub-section (1).

(6) Any person aggrieved by any order passed under sub-section (1) by any officer or authority may prefer an appeal to the Government within thirty days from the date of receipt of the order.

(7) The fee collected under this section shall be credited to Government account in such manner as may be prescribed."

PART-III.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981

Amendment of
Third
Schedule.Insertion of new
section 283-A.Amendment of
Sixth
Schedule.

3. In the Coimbatore City Municipal Corporation Act, 1981, after section 28, following section shall be inserted, namely:-

"283-A. Exemption in respect of unauthorised construction or alteration of buildings.— (1) Notwithstanding anything contained in this Act or in any other law for the time being in force, the Government or any officer or authority authorised by the Government, by notification, in this behalf may, on application, by order, exempt any building or class of buildings constructed or altered unauthorisedly on or before the day of March 2002 in the municipal area, from all or any of the provisions of this Act or any rule or regulation made thereunder, by collecting regularisation fee at such rate not exceeding twenty thousand rupees per square metre, as may be prescribed. Different rates may be prescribed for different classes of buildings and for different parts of the municipal area.

(2) The application under sub-section (1) shall be made on or before the 31st day of July 2002 in such form containing such particulars and with such documents and application fee, as may be prescribed.

(3) Upon the issue of the order under sub-section (1), permission shall be deemed to have been granted under this Act for such construction or alteration of building.

(4) Nothing contained in sub-section (1) shall apply to any application made by any person who does not have any right over the building referred to in sub-section (1).

(5) Save as otherwise provided in this section, the provisions of this Act, or any other law for the time being in force, and rules or regulations made thereunder, shall apply to the development of building referred to in sub-section (1).

(6) Any person aggrieved by any order passed under sub-section (1) by the Government or any officer or authority may prefer an appeal to the Government within thirty days from the date of receipt of the order.

(7) The fee collected under this section shall be credited to Government account in such manner as may be prescribed."

PART-IV.

AMENDMENT TO THE TAMIL NADU TOWN AND COUNTRY PLANNING ACT, 1971.

Insertion of new
section 113-B.

4. In the Tamil Nadu Town and Country Planning Act, 1971, after section 113-A, following section shall be inserted, namely:-

"113-B. Exemption in respect of development of certain lands (1) Notwithstanding anything contained in this Act or in any other law for the time being in force, the Government or any officer or authority authorised by the Government, by notification, in this behalf may, on application, by order, exempt any land or class of land developed on or before the 31st day of March 2002 in the municipal areas of the Madurai, Coimbatore, Tiruchirappalli, Tirunelveli and Salem City Municipal Corporations from all or any of the provisions of this Act or any rule or regulation made thereunder, by collecting regularisation fee at such rate not exceeding twenty thousand rupees per square metre, as may be prescribed. Different rates may be prescribed for different planning parameters and for different parts of the municipal areas of the Madurai, Coimbatore, Tiruchirappalli, Tirunelveli and Salem City Municipal Corporations.

(2) The application under sub-section (1) shall be made on or before the 31st day of July 2002 in such form containing such particulars and with such documents and application fee, as may be prescribed.

3

upon the issue of the order under sub-section (1), permission shall be deemed granted under this Act for such development of land.

Nothing contained in sub-section (1) shall apply to any application made by who does not have any right over the land referred to in sub-section (1).

Save as otherwise provided in this section, the provisions of this Act, or other time being in force, and rules or regulations made thereunder, shall apply to the development of land referred to in sub-section (1).

Any person aggrieved by any order passed under sub-section (1) by any authority may prefer an appeal to the Government within thirty days from the date of the order.

The fee collected under this section shall be credited to Government account number as may be prescribed."

(By order of the Governor)

A. KRISHNANKUTTY NAIR,
Secretary to Government,
Law Department.

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Amendment of
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NAIR,
Secretary to Government,

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 15th November 2002 and is hereby published for general information:—

ACT No. 42 OF 2002.

An Act further to amend the Madurai City Municipal Corporation Act, 1971, the Coimbatore City Municipal Corporation Act, 1981 and the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows:—

PART-I

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Second Amendment) Act, 2002.

Short title and commencement.

(2) It shall be deemed to have come into force on the 30th day of July 2002.

PART-II

Amendment to the Madurai City Municipal Corporation Act, 1971.

2. In section 283-A of the Madurai City Municipal Corporation Act, 1971, in sub-section (2), for the expression "31st day of July 2002", the expression "31st day of December 2002" shall be substituted.

Amendment of section 283-A.

PART-III

Amendment to the Coimbatore City Municipal Corporation Act, 1981.

3. In section 283-A of the Coimbatore City Municipal Corporation Act, 1981, in sub-section (2), for the expression "31st day of July 2002", the expression "31st day of December 2002" shall be substituted.

Amendment of section 283-A.

PART-IV

Amendment to the Tamil Nadu Town and Country Planning Act, 1971.

4. In section 113-B of the Tamil Nadu Town and Country Planning Act, 1971, in sub-section (2), for the expression "31st day of July 2002", the expression "31st day of December 2002" shall be substituted.

Amendment of section 113-B

5. (1) The Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Second Amendment) Ordinance, 2002 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Madurai City Municipal Corporation Act, 1971 or the Coimbatore City Municipal Corporation Act, 1981 or the Tamil Nadu Town and Country Planning Act, 1971, as amended by the said Ordinance, shall be deemed to have been done or taken under the Madurai City Municipal Corporation Act, 1971 or the Coimbatore City Municipal Corporation Act, 1981 or the Tamil Nadu Town and Country Planning Act, 1971, as amended by this Act.

(By order of the Governor)

A KRISHNANKUTTY NAIR,
Secretary to Government,
Law Department.

Tamil Nadu Act
15 of 1971.

Tamil Nadu Act
25 of 1981.

Tamil Nadu Act
35 of 1972.

Tamil Nadu
Ordinance
2 of 2002.

Tamil Nadu 15
of 1971.

Tamil Nadu Act
25 of 1981.

Tamil Nadu Act
35 of 1972.

Tamil Nadu Act
15 of 1971.

Tamil Nadu Act
25 of 1981.

Tamil Nadu Act
35 of 1972.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 23rd April 2003 and is hereby published for general information:---

ACT No. 8 OF 2003.

An Act further to amend the Madurai City Municipal Corporation Act, 1971, the Coimbatore City Municipal Corporation Act, 1981 and the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-fourth Year of the Republic of India as follows:---

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Corporations and Town and Country Planning Laws (Amendment) Act, 2003.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of January 2003.

PART - II.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

2. In section 283-A of the Madurai City Municipal Corporation Act, 1971, in sub-section (2), for the expression "31st day of December 2002", the expression "30th day of April 2003" shall be substituted.

Amendment of section 283-A.

PART - III.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

3. In section 283-A of the Coimbatore City Municipal Corporation Act, 1981, in sub-section (2), for the expression "31st day of December 2002", the expression "30th day of April 2003" shall be substituted.

Amendment of section 283-A.

PART - IV.

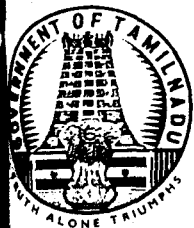
AMENDMENT TO THE TAMIL NADU TOWN AND COUNTRY PLANNING ACT, 1971.

4. In section 113-B of the Tamil Nadu Town and Country Planning Act, 1971, in sub-section (2), for the expression "31st day of December 2002", the expression "30th day of April 2003" shall be substituted.

Amendment of section 113-B.

(By order of the Governor.)

A. KRISHNANKUTTY NAIR,
*Secretary to Government,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

PUBLISHED BY AUTHORITY

11]

CHENNAI, MONDAY, NOVEMBER 12, 2007
Aippasi 26, Sarvajith, Thiruvalluvar Aandu-2038

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 9th November 2007 and is hereby published for general information:—

ACT No. 34 OF 2007.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Second Amendment) Act, 2007.

Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of June 2007.

2. In the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the principal Act), after section 63-A, the following sections shall be inserted, namely:—

Insertion of new sections 63-B and 63-C.

"63-B. Levy of infrastructure and amenities charges.—(1) Every local authority or the planning authority, as the case may be, while according building permit under the relevant laws or according permission under this Act, as the case may be, shall levy charges on the institution of use or change of use of land or building or development of any land or building in the whole area or any part of the planning area so as to meet the impact of development and for ensuring sustainable development of urban and rural areas by providing adequate infrastructure and basic amenities at the rates as determined in accordance with such procedure as may be prescribed which shall not be less than minimum and not more than the maximum as may be prescribed, and different rates may be prescribed for different parts of the planning area and for different uses.

(2) The infrastructure and amenities charges shall be leviable on any person who undertakes or carries out any such development or institutes any use or changes any such use.

(3) The collection of the infrastructure and amenities charges shall be made in such manner as may be prescribed.

Explanation.—For the purpose of this section "relevant laws" means in case of—

(i) the Chennai Metropolitan Development Authority, the Tamil Nadu Town and Country Planning Act, 1971;

Tamil Nadu
Act
35 of 1971

(ii) the Chennai City Municipal Corporation, the Chennai City Municipal Corporation Act, 1919;

Tamil Nadu
Act
IV of 1919

(iii) the Madurai City Municipal Corporation, the Madurai City Municipal Corporation Act, 1971;

Tamil Nadu
Act
15 of 1971

(iv) the Coimbatore City Municipal Corporation, the Coimbatore City Municipal Corporation Act, 1981;

Tamil Nadu
Act
25 of 1981

(v) the Tiruchirappalli City Municipal Corporation, the Tiruchirappalli City Municipal Corporation Act, 1994;

Tamil Nadu
Act 27 of
1994

(vi) the Tirunelveli City Municipal Corporation, the Tirunelveli City Municipal Corporation Act, 1994;

Tamil Nadu
Act
28 of 1994

(vii) the Salem City Municipal Corporation, the Salem City Municipal Corporation Act, 1994;

Tamil Nadu
Act
29 of 1994

(viii) the Municipalities and Town Panchayats, the Tamil Nadu District Municipalities Act, 1920; and

Tamil Nadu
Act
V of 1920

(ix) the Panchayat Unions and Village Panchayats, the Tamil Nadu Panchayats Act, 1994.

Tamil Nadu
Act
21 of 1994

63-C. Constitution of State Infrastructure and Amenities Fund.—(1) The Government may constitute a fund called "State Infrastructure and Amenities Fund" to provide adequate infrastructure and basic amenities so as to meet the impact on development and for ensuring sustainable development of urban and rural area.

(2) The infrastructure and amenities charges levied under section 63-B shall be credited to this fund.

(3) The fund shall be operated, utilized and maintained in such manner as may be prescribed."

3. Notwithstanding anything contained in the principal Act, or any judgment, decree or order of any Court no levy or collection of infrastructure and amenities charges at any time between 1st day of June 2007 and the date of publication of this Act in the *Tamil Nadu Government Gazette* shall be deemed to be invalid or ever to have been invalid and such charge levied or collected shall be deemed to be and to have always been validly levied or collected in accordance with law, as if the principal Act, as amended by this Act, had been in force at all material times when such levy or collection has been made and no suit or other legal proceeding shall be maintained or continued against any local authority, planning authority, the Director of Town and Country Planning, Government or any other authority whatsoever on the ground that such levy or collection was not made in accordance with law.

Validation and
levy of
infrastructure
and
amenities
charges.

(By order of the Governor)

S. DHEENADHAYALAN,
*Secretary to Government-in-charge,
Law Department.*

TAMIL NADU GOVERNMENT GAZETTE

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th November 2007 and is hereby published for general information:—

ACT No. 40 OF 2007.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2007.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 60 of the Tamil Nadu Town and Country Planning Act, 1971, in sub-section (2),—

Amendment of section 60.

(1) in clause (a), for the expression "per hectare", the expression "per square metre" shall be substituted;

(2) for the first proviso, the following proviso shall be substituted, namely:—

"Provided that such rates shall not exceed twenty five rupees per square metre in the case of development of land and fifty rupees per square metre in the case of development of building."

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government-in-charge,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 29th November 2008 and is hereby published for general information:—

ACT No. 61 OF 2008.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2008.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

2. In section 56 of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the principal Act),—

Amendment of section 56

(i) in sub-section (1), the expression "within three years of such development" shall be omitted;

(ii) after sub-section (2), the following sub-section shall be inserted, namely:—

"(2-A) If the owner or occupier, as the case may be, of land or building has not discontinued, the use of such land or building as required in the notice served under sub-section (1), within the time specified therein, the appropriate planning authority if *prima-facie* satisfied, may take action to discontinue the use of such land or building by locking and sealing the premises in such manner as may be prescribed irrespective of pendency of any application under section 49 or appeal under section 79 or any litigation before a court. The owner or occupier, as the case may be, of such land or building shall provide security for such sealed premises.";

(iii) in sub-section (4), in clause (a), after the expression "The notice", the expression "except the cases covered by clause (iii) of sub-section (2)" shall be inserted.

3. In section 57 of the principal Act,—

Amendment of section 57.

(1) for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) Where the notice under sub-section (1) has been served, the owner or the person carrying out any development shall discontinue the development from the date of service of such notice and inform the fact of discontinuance to the appropriate planning authority.";

(2) after sub-section (2), the following sub-sections shall be added, namely:—

"(3) If the owner or the person carrying out the development has not discontinued the development as required in the notice served under sub-section (1),—

(a) the appropriate planning authority may serve a notice on the owner requiring him within such period, being not less than seven days to remove that part of the building built subsequent to the notice served under sub-section (1). If the direction is not complied with, within the period specified therein, the appropriate planning authority may demolish that part of the building built subsequent to the notice served under sub-section (1) and reserve the right to recover the cost of any expenses incurred by it in this behalf from the owner, as an arrear of land revenue.

(b) the appropriate planning authority may also proceed to seize any construction material, tool, machinery, equipment, scaffolding, vehicle or any other thing used for such development and kept within the site for development.

(c) the material, tool, equipment, scaffolding, vehicle or any other thing so seized may be confiscated by such planning authority and sold by auction in such manner

Tamil Nadu
135 of
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Tamil Nadu
Ordinance
7 of 2008

as may be prescribed and the sale proceeds shall be credited to the Fund Account. No claim shall be made by the owner or any other person, on the material, tool, equipment, scaffolding, vehicle or any other thing confiscated and on the sale proceeds.

(4) Where the development as described in clauses (a) to (d) of sub-section (1) of section 56 is being carried out, the planning authority may also take action to discontinue the development by locking and sealing the premises, in such manner as may be prescribed, till the production of the planning permission from the appropriate planning authority as required under this Act.

(5) If the owner or the person carrying out the development has not complied with the requirement in the notices served under sub-section (1) or (3), within the period specified therein, the appropriate planning authority may prosecute the owner for not complying with the notice.

(6) If the development as described in clauses (a) to (d) of sub-section (1) of section 56 is discontinued, the provisions under sub-sections (3) and (4) of section 56 shall apply."

Tamil Nadu Act
10 of 1983.

Insertion of
new section
80-A.

4. After section 80 of the principal Act, the following section shall be inserted, namely:—

"80-A. *Special Powers of Government.*—(1) Notwithstanding anything contained in section 80, the Government may, on application, call for and examine the records of the appropriate planning authority in respect of sealing of the premises under sub-section (2-A) of section 56 or under sub-section (4) of section 57 and if, in any case, it appears to the Government that any such action or decision should be modified, annulled, reversed or remitted for reconsideration, they may pass orders accordingly:

Provided that every application to the Government for the exercise of the powers under this section shall be preferred within thirty days from the date of sealing:

Provided further that such application for revision shall be disposed of by the Government within ninety days from the date of receipt of the application.

(2) No order prejudicial to any person shall be passed under sub-section (1) unless such person has been given an opportunity of making his representation.

(3) The Government may pass such *interim* order, as they may deem fit, pending the exercise of the powers under sub-section (1) in respect thereof."

Amendment of
section 101.

5. In section 101 of the principal Act, after the expression "in any court of law", the expression "and no injunction shall be granted by any court against the notices served to any person by the planning authority under section 56 or under section 57 of this Act" shall be added.

(By order of the Governor)

S. DHEENADHAYALAN,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 368]

CHENNAI, FRIDAY, DECEMBER 3, 2010
Karthigai 17, Thiruvalluvar Aandu-2041

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 2nd December 2010 and is hereby published for general information:—

ACT No. 46 OF 2010.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2010.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu
Act
35 of 1972.

2. After section 47 of the Tamil Nadu Town and Country Planning Act, 1971, the following section shall be inserted, namely:—

Insertion of new section 47-A.

“47-A. Development of land in an area other than planning area.— (1) Any person intending to carry out any development on any land in an area other than planning area shall make an application in writing to the local authority for permission in such form and containing such particulars and accompany such documents as may be prescribed.

(2) The local authority shall before according permission under sub-section (1), shall obtain the prior concurrence of the Director and shall also collect such fees at such rate as may be prescribed:

Provided that in the case of wet lands, the prior concurrence of the Collector of the District concerned is necessary.

(3) The Collector shall give his prior concurrence to the local authority under sub-section (2), upon fulfillment of such guidelines as may be prescribed.

(4) Where any development of land has been carried out,—

(a) without permission required under this section; or

(b) in contravention of any permission granted or of any condition subject to which permission has been granted; or

(c) after the permission for development of land has been duly revoked; or

(d) in contravention of any permission which has been duly modified,

the local authority shall exercise the powers of the appropriate planning authority under sections 56 and 57 with such modifications as may be necessary.

Explanation.—The term “wet land” in this section shall have the same meaning as in the Tamil Nadu Additional Assessment and Additional Water Cess Act, 1963 (Tamil Nadu Act 8 of 1963).”.

(By order of the Governor)

S. DHEENADHAYALAN,
*Secretary to Government,
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 14th November 2012 and is hereby published for general information:—

ACT No. 36 of 2012.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2012.

Short title and commencement.

(2) It shall be deemed to have come into force on the 16th day of July 2012.

2. In section 57 of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the principal Act), sub-section (6) shall be re-lettered as clause (a) of that sub-section and after clause (a) as so re-lettered, the following clauses shall be added, namely:-

Amendment of section 57.

“(b) No person shall continue the development after obtaining any order of stay or interim injunction from any court against the notice served by the appropriate planning authority under section 56 or under this section.

(c) Any development continued after obtaining the order of stay or interim injunction referred to in clause (b), shall be deemed to be unauthorised development and the appropriate planning authority may demolish such unauthorised development without any notice.”

3. In section 83 of the principal Act,-

Amendment of section 83.

(1) in sub-section (1), for the expression “one thousand rupees”, the expression “one lakh rupees” shall be substituted;

(2) in sub-section (2), for the expression “shall not be less than twenty-five rupees and not more than fifty rupees”, the expression “shall not be less than two thousand and five hundred rupees and not more than five thousand rupees” shall be substituted;

(3) after the *Explanation* thereunder, the following sub-section and *Explanation* shall be added, namely:-

“(3) Without prejudice to the provisions of sub-sections (1) and (2), whoever-

(a) having been convicted in the prosecution under sub-section (5) of section 56, carried out any development of land or building as specified in clause (a) or (b) or (c) or (d) of sub-section (1) of section 56; or

(b) continues to carry out development of land or building, whether for himself or on behalf of the owner or on behalf of any other person, subsequent to the notice served under sub-section (1) of section 57,

shall, on conviction, be punishable with imprisonment for a term which shall not be less than three months and not more than three years and also with fine which shall not be less than fifty thousand rupees and not more than one lakh rupees.

Explanation.- For the purpose of this section and sections 84, 85 and 86, the term “whoever” means and includes the land owner, power of attorney holder, builder, promoter, architect and licensed surveyor, jointly and severally.”

- Amendment of section 84. **4.** In section 84 of the principal Act, for the expression "shall not be less than fifty rupees and not more than one thousand rupees", the expression "shall not be less than five thousand rupees and not more than one lakh rupees" shall be substituted.
- Amendment of section 85. **5.** In section 85 of the principal Act, in sub-section (2), for clause (b), the following clause shall be substituted, namely:-
 "(b) such person shall, without prejudice to the provisions of clause (a), be punishable-
 (i) with fine which shall not be less than two thousand and five hundred rupees and not more than fifty thousand rupees; and
 (ii) in case of continuing failure, with fine which shall not be less than five hundred rupees and not more than ten thousand rupees for every day during which such failure continues."
- Amendment of section 86. **6.** In section 86 of the principal Act, for clauses (a) and (b), the following clauses shall be substituted, namely:-
 "(a) for the first offence, with fine which shall not be less than five hundred rupees and not more than five thousand rupees; and
 (b) for a second or any subsequent offence, with fine which shall not be less than two thousand rupees and not more than twenty thousand rupees."
- Amendment of section 88. **7.** In section 88 of the principal Act, in sub-section (2),-
 (1) in item (i), for the expression "five hundred rupees", the expression "fifty thousand rupees" shall be substituted;
 (2) in item (ii), for expression "twenty-five rupees", the expression "two thousand and five hundred rupees" shall be substituted.
- Amendment of section 89. **8.** In section 89 of the principal Act, in sub-section (1), the expression "within three months from the date of the commission of the offence" shall be omitted.
- Insertion of new section 113-C. **9.** After section 113-B of the principal Act, the following section shall be inserted, namely:—
"113-C. Exemption in respect of development of certain buildings.-
 Notwithstanding anything contained in this Act or any other law for the time being in force, the Government may, taking into consideration the ecology and environment of the area and having regard to public interest and in order to improve the infrastructure, reduce public inconvenience and ensure public safety in the area, by order, exempt any building or class of buildings developed on or before the 1st day of July 2007, from all or any of the provisions of this Act or any rule or regulation made thereunder, subject to the guidelines made in this behalf, by collecting such amount, not exceeding three times of the guideline value of the land, as may be prescribed. Different rates may be prescribed for different planning parameters and for different parts of the planning area."

10. For Schedule I to the principal Act, the following Schedule shall be substituted, namely:-

Substitution of
Schedule I.

“SCHEDULE I.

(See section 83.)

<i>Section.</i>	<i>Sub-section or clause.</i>	<i>Subject.</i>	<i>Penalty.</i>
(1)	(2)	(3)	(4) Rs.
47	...	Failure to use and develop the land in conformity with the development plan.	7,500
48	...	Erection of building or change in use of land without permission.	10,000
49	...	Failure to apply for permission and get permission.	5,000
56	(5)	Power to require the removal of unauthorised development.	5,000
57	...	Power to stop the unauthorised development.	5,000
62	...	Failure to comply to pay development charges.	10,000
106	...	Obstruction to the exercise of the power of entry by the Government servants or the servants of the planning authorities.	10,000".

Tamil Nadu
Ordinance
6 of 2012.

11. (1) The Tamil Nadu Town and Country Planning (Amendment) Ordinance, 2012 is hereby repealed.

Repeal and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

(By order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 2nd September 2014 and is hereby published for general information:—

ACT No. 21 OF 2014.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2014.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act
35 of 1972.

2. In section 9-A of the Tamil Nadu Town and Country Planning Act, 1971, in sub-section (2),—

Amendment of section 9-A.

(a) after clause (c), the following clause shall be inserted, namely:—

“(cc) the senior most Chief Planner in the Chennai Metropolitan Development Authority;”;

(b) after clause (h), the following clause shall be added, namely:—

“(i) a Professor in Town Planning in the School of Architecture and Planning, to be nominated by the Anna University.”.

(By Order of the Governor)

G. JAYACHANDRAN,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY

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No. 46]

CHENNAI, WEDNESDAY, JANUARY 31, 2018
Thai 18, Hevilambi, Thiruvalluvar Aandu-2049

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th January 2018 and is hereby published for general information:—

ACT No. 14 OF 2018.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2018.

Short title and commencement.

(2) It shall be deemed to have come into force on the 21st day of July 2017.

Tamil Nadu Act
35 of 1972.

2. For the Explanation under section 63-B of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the principal Act), the following explanation shall be substituted, namely:—

Amendment of section 63-B.

“Explanation.- For the purpose of this section and section 63-D, “relevant laws” means in case of –

Tamil Nadu Act
35 of 1972.

(i) the Chennai Metropolitan Development Authority, the Tamil Nadu Town and Country Planning Act, 1971;

Tamil Nadu Act
IV of 1919.

(ii) the Chennai City Municipal Corporation, the Chennai City Municipal Corporation Act, 1919;

Tamil Nadu Act
15 of 1971.

(iii) the Madurai City Municipal Corporation, the Madurai City Municipal Corporation Act, 1971;

Tamil Nadu Act
25 of 1981.

(iv) the Coimbatore City Municipal Corporation, the Coimbatore City Municipal Corporation Act, 1981;

Tamil Nadu
Act 27 of
1994.

(v) the Tiruchirappalli City Municipal Corporation, the Tiruchirappalli City Municipal Corporation Act, 1994;

Tamil Nadu Act
28 of 1994.

(vi) the Tirunelveli City Municipal Corporation, the Tirunelveli City Municipal Corporation Act, 1994;

Tamil Nadu Act
29 of 1994.

(vii) the Salem City Municipal Corporation, the Salem City Municipal Corporation Act, 1994;

Tamil Nadu Act
7 of 2008.

(viii) the Tiruppur City Municipal Corporation, the Tiruppur City Municipal Corporation Act, 2008;

Tamil Nadu Act
8 of 2008.

(ix) the Erode City Municipal Corporation, the Erode City Municipal Corporation Act, 2008;

Tamil Nadu Act
26 of 2008.

(x) the Vellore City Municipal Corporation, the Vellore City Municipal Corporation Act, 2008;

Tamil Nadu Act
27 of 2008.

(xi) the Thoothukudi City Municipal Corporation, the Thoothukudi City Municipal Corporation Act, 2008;

Tamil Nadu Act
24 of 2013.

(xii) the Thanjavur City Municipal Corporation, the Thanjavur City Municipal Corporation Act, 2013;

Tamil Nadu Act
25 of 2013.

(xiii) the Dindigul City Municipal Corporation, the Dindigul City Municipal Corporation Act, 2013;

Tamil Nadu Act
V of 1920.

(xiv) the Municipalities and Town Panchayats, the Tamil Nadu District Municipalities Act, 1920; and

(xv) the Panchayat Unions and Village Panchayats, the Tamil Nadu Panchayats Act, 1994.”.

Tamil Nadu Act
21 of 1994.

Insertion of new
sections
63-D and
63-E.

3. After section 63-C of the principal Act, the following sections shall be inserted, namely:—

“63-D. *Levy of shelter charges.*—(1) Every local authority or the planning authority, as the case may be, while according permission under this Act or according building permit under the relevant laws, as the case may be, shall levy charges on the institution of use or change of use of land or building or development of any land or building in the whole area or any part of the planning area so as to contribute towards cost of providing affordable housing to the poor in urban areas, at the rates as determined in accordance with such procedure as may be prescribed which shall not be less than the minimum and not more than the maximum as may be prescribed, and different rates may be prescribed for different parts of the planning area and for different uses.

(2) The shelter charges shall be leviable on any person who undertakes or carries out any such development or institutes any use or changes any such use.

(3) The collection of the shelter charges shall be made in such manner as may be prescribed.

63-E. *Constitution of State Shelter Fund.*—(1) The Government may constitute a fund called “State Shelter Fund” to provide for affordable housing to the poor in urban areas.

(2) The shelter charges levied under section 63-D shall be credited to this fund.

(3) The proceeds from other sources as approved by the Government may also be credited to this fund.

(4) The fund shall be operated, utilized and maintained in such manner as may be prescribed.”.

Validation.

4. Notwithstanding anything contained in the principal Act, or any judgment, decree or order of any Court, no levy or collection of shelter charges at any time between 21st day of July 2017 and the date of publication of this Act in the *Tamil Nadu Government Gazette* shall be deemed to be invalid or ever to have been invalid and such charge levied or collected shall be deemed to be and to have always been validly levied or collected in accordance with law, as if the principal Act, as amended by this Act, had been in force at all material times when such levy or collection has been made and no suit or other legal proceeding shall be maintained or continued against any local authority, planning authority, the Director of Town and Country Planning, Government or any other authority whatsoever on the ground that such levy or collection was not made in accordance with law.

(By order of the Governor)

S.S. POOVALINGAM,
*Secretary to Government,
Law Department.*



TAMIL NADU GOVERNMENT GAZETTE

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Aani 29, Vilambi, Thiruvalluvar Aandu-2049

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 13th July 2018 and is hereby published for general information:—

ACT No. 30 OF 2018.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Second Amendment) Act, 2018. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu
Act 35 of 1972.

2. In section 2 of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the principal Act),— Amendment of section 2.

(1) after clause (15), the following clauses shall be inserted, namely:—

“(15-A) “development right certificate” means the certificate to be issued under the signature of the Member-Secretary of the Planning Authorities including digital signature, indicating the floor space index credit in square metres of the built-up area to which the owner or lessee is entitled, the place from where it is generated and the rate of that plot as prescribed in the guideline value issued by the Registration Department for the relevant year;

(15-B) “development rights” means the right to carry out development or to develop land or building or both in the area specified in the development right certificate;”.

(2) after clause (17), the following clause shall be inserted, namely:—

“(17-A) “floor space index” means the quotient obtained by dividing the total covered area (plinth) on all the floors excepting the areas specifically exempted by notification by the plot area, i.e.

Total covered area on all floors
Floor space index = Plot area;".

(3) after clause (45), the following clause shall be inserted, namely:—

“(45-A) “transfer of development rights” means compensation in the form of additional floor space index or development rights, which shall entitle the owner for construction of additional built-up area, subject to such rules and regulations as the Government or an authority under this Act may prescribe and the floor space index credit shall be issued in such form as may be prescribed.”.

Insertion of new section 35-A.

3. After section 35 of the principal Act, the following section shall be inserted, namely:—

“35-A. Transfer of development rights.— (1) Where any area is required by a planning authority for a public purpose and the owner of any site or land which comprises such area, surrenders it free of cost and hands over possession of the same to the planning authority free from encumbrances, or maintains the land or restricts development on the land as per the requirement of the Government, the planning authority may permit the transfer of development rights in proportion to the land area surrendered or the restrictions placed on developments in the manner prescribed.

(2) The development rights so permitted under sub-section (1) may be utilized either on the remaining portion of the area after the surrender if feasible, or at any other location in the State equivalent in value of land, subject to such conditions as may be prescribed, either by the person surrendering the land or suffering the restriction or any other person to whom the original allottee of the development rights has transferred such rights.”.

Substitution of sections 36, 37 and 38.

4. For sections 36, 37 and 38 of the principal Act, the following sections shall be substituted, namely:—

“36. Compulsory acquisition of land needed for development plan.— Any land required, reserved or designated in a regional plan, master plan, detailed development plan or new town development plan for the development or re-development or improvement of the area within the jurisdiction of a planning authority, as the case may be, shall be deemed to be the land needed for a public purpose within the meaning of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013) and may be acquired under the said Act.

37. Power to purchase or acquire lands specified in development plan.— (1) Where after the publication of the notice in the *Tamil Nadu Government Gazette* of preparation of a regional plan, master plan, detailed development plan, new town development plan or for the development or re-development or improvement of the area within the jurisdiction of a planning authority, any land is required, reserved or designated in such plan, the appropriate planning authority may acquire the land,—

(a) by agreement by paying an amount agreed to; or

(b) in lieu of any such amount, by granting the landowner the transfer of development rights against the area of land surrendered free of cost and free from all encumbrances, and also further additional floor space index or transfer of development rights against the development or construction of the amenity on the surrendered land at his cost, in such manner as may be prescribed; or

(c) by making an application to the Government for acquiring such land under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013), and the land (together with the amenity, if any so developed or constructed) so acquired by agreement or by grant of floor space index and additional floor space index in the form of transfer of development rights under this section or under the said Act, as the case may be, shall vest absolutely free from all encumbrances in the appropriate planning authority.

(2) On receipt of an application made under sub-section (1), if the Government are satisfied that the land specified in the application is needed for the public purpose specified therein, they may acquire the said land by following the procedure laid down in the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013).

38. Release of land.— If within five years from the date of the publication of the notice in the *Tamil Nadu Government Gazette* under section 26 or section 27—

(a) no acquisition of land as provided in sub-section (2) of section 37 is made in respect of any land reserved, allotted or designated for any purpose specified in a regional plan, master plan, detailed development plan or new town development plan covered by such notice; or

(b) such land is not acquired by agreement, such land shall be deemed to be released from such reservation, allotment or designation:

Provided that the Government may, by notification, extend the period for such time as they may think proper, but such extended period shall, in no case, exceed five years.”.

(By order of the Governor)

S.S. POOVALINGAM,
Secretary to Government,
Law Department.



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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 13th July 2018 and is hereby published for general information:—

ACT No. 31 OF 2018.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Third Amendment) Act, 2018. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act 35 of 1972. 2. In section 2 of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the principal Act),— Amendment of section 2.

(1) in clause (13), for the expression “detailed development plan or a new town development plan”, the expression “detailed development plan, new town development plan or a land pooling area development scheme” shall be substituted;

(2) in clause (15), for the expression “detailed development plan and a new town development plan”, the expression “detailed development plan, new town development plan and a land pooling area development scheme” shall be substituted;

(3) after clause (22), the following clause shall be inserted, namely :—

“(22-A) “land pooling area development scheme” means the scheme in which land owned by individual or group of individuals are pooled together by transfer of ownership rights to the appropriate planning authority which are developed by the appropriate planning authority and part of such developed land is transferred to the original owner and the remaining part of such land is used for establishing common facilities and amenities or for sale;”.

Amendment of section 36.	3. In section 36 of the principal Act, for the expression “detailed development plan or a new town development plan”, the expression “detailed development plan, new town development plan or a land pooling area development scheme” shall be substituted.
Amendment of section 37.	4. In section 37 of the principal Act, in sub-section (1), for the expression “detailed development plan or a new town development plan”, the expression “detailed development plan, new town development plan or a land pooling area development scheme” shall be substituted.
Amendment of section 38.	5. In section 38 of the principal Act, for the expression “detailed development plan or a new town development plan”, the expression “detailed development plan, new town development plan or a land pooling area development scheme” shall be substituted.
Insertion of new Chapter IV-A.	6. After Chapter IV of the principal Act, the following Chapter shall be inserted, namely:—

“CHAPTER – IV A.

LAND POOLING AREA DEVELOPMENT SCHEME.

39-A. Declaration of intention to make a Land Pooling Area Development Scheme.— (1) The appropriate planning authority may, for the purpose of development of any area within its jurisdiction in an orderly manner, declare its intention to make a land pooling area development scheme (hereinafter in this Chapter referred to as the scheme) for that area:

Provided that the appropriate planning authority shall obtain the prior approval of the Government before publication of such declaration:

Provided further that the appropriate planning authority other than the Chennai Metropolitan Development Authority shall send such proposal to the Government through the Director:

Provided also that the appropriate planning authority may adopt, with or without any modification, the scheme proposed by any Government department, public sector undertaking or statutory body owned or controlled by the State Government or Central Government or by seventy per cent of the land owners in a scheme area.

Explanation.— For the purpose of this section, “statutory body owned or controlled by the State Government or Central Government” means anybody corporate established by or under a Central or State Act and includes a Government company as defined in clause (45) of section 2 of the Companies Act, 2013 (Central Act 18 of 2013), a society registered under the Societies Registration Act, 1860 (Central Act 21 of 1860), or under any corresponding law for the time being in force in a State being a Society established or administered by Government and a Co-operative Society within the meaning of any law relating to Co-operative Societies for the time being in force in the State, in which not less than fifty one per cent of the paid-up share capital is held by the Central Government or by any State Government or Governments or partly by the Central Government and partly by one or more State Governments.

(2) The declaration under sub-section (1) shall be published by the appropriate planning authority in such manner as may be prescribed, by notification in the District Gazette of that area and in two leading daily newspapers in that area of which at least one shall be in Tamil and such notification shall contain such particulars as may be prescribed and specify the time and place where a plan showing the boundaries of the proposed scheme area may be inspected by the public.

39-B. Power of Government to require appropriate planning authority to make the scheme.— Notwithstanding anything contained in Section 39-A, the Government may direct any appropriate planning authority to make a scheme for any specific area and submit for its sanction. In such cases, the appropriate planning authority shall proceed further for declaration of the scheme area under section 39-A and preparation of the scheme as provided in this Chapter.

39-C. Restrictions on use of land and making development.— (1) On or after the date on which the declaration of the intention to make the scheme is published under section 39-A, no person shall, within the area covered under the scheme, carry out any development work without obtaining permission from the appropriate planning authority under section 49.

(2) The provisions of sections 50 to 58 shall, mutatis mutandis, apply in relation to development and use of land covered in the scheme area in so far as they are not inconsistent with the provisions of this Chapter.

39-D. Contents of the scheme.— The scheme may provide for all or any of the following matters, namely:—

(a) the matters specified in clauses (a) to (c) and (e) to (n) of sub-section (1) of section 20;

(b) reservation of land for the purpose of providing housing accommodation to the members of Economically Weaker Section to such extent, as may be prescribed;

(c) allotment of land from the total area covered under the scheme,—

(i) for roads, parks, playgrounds, garden and open space;

(ii) for social infrastructure to be given to Government Departments or leased for public purpose such as water supply, electricity, school, clinic or dispensary, community halls or thirumana mandapams;

(iii) for returning back to each land owner in lieu of the land contributed by him for the scheme to an extent of minimum forty percent:

Provided that the percentage of the allotment of land under this sub-clause may be fixed in each scheme, depending upon the nature of development and for the reasons to be recorded in writing;

(iv) for payment of market value of land or transfer of development right to the land owner in lieu of returning back the land as provided in sub-clause (iii);

(d) the area, ownership and tenure of each original plot;

(e) the particulars of land allotted or reserved under clause (k) of sub-section (1) of section 20 with a general indication of the public purpose to which such land is to be reserved and subject to such terms and conditions as may be specified;

(f) an estimate of the total cost of the scheme and the cost to be borne by the appropriate planning authority and the relevant agencies;

(g) zoning and development regulations, for regulating developments in the scheme area;

(h) proposals to allocate transfer of development right in lieu of monetary compensation to any land owner who has incurred undue loss due to the scheme, if he gives his option for transfer of development right;

(i) the suspension, so far as may be necessary for the proper carrying out of the scheme, of any provision of any Act of the Legislative Assembly of the State or any rule, bye-law, regulation, notification or order made or issued thereunder:

Provided that any suspension under this clause shall cease to operate,—

(i) if the Government refuse to sanction the scheme;

(ii) if the Government withdraw the scheme;

(iii) on the date of coming into force of the scheme; and

(j) such other matters as may be prescribed.

39-E. Disputed ownership.— Where there is a disputed claim to the ownership of any land or building included in an area in respect of which declaration of intention to prepare a scheme has been made, and any entry in the revenue records or mutation relevant to such disputed claim is inaccurate or inconclusive, on the request of the appropriate planning authority or the designated officer appointed for the scheme, at any time before the scheme is made, an enquiry may be held by such officer appointed by the Government within such time from the date of receipt of such request, as may be prescribed, for the purpose of deciding as to who shall be deemed to be the owner of the said land covered by the scheme and such decision shall be final:

Provided that if any dispute regarding the ownership of land or building in the scheme area is pending before any civil court or any other authority, it may not be a bar to include such land or building in such scheme area, unless the civil court or any other authority otherwise directs and the order or decision of the civil court or authority thereon shall be abide by the appropriate planning authority or the designated officer.

39-F. Preparation of the scheme.— (1) Within six months from the date of publication of the notification under section 39-A or within such further time not exceeding six months, as may be permitted by the Government, the appropriate planning authority shall prepare the draft scheme for the area along with the maps and other particulars.

(2) The appropriate planning authority, after consulting the owners of the lands and buildings in the scheme area shall hold land surveys and ownership verification meeting in such manner as may be prescribed and shall consider the objections and suggestions received in writing, if any, and modify the scheme, if necessary. The appropriate planning authority shall prepare estimates and costs of various components of the draft scheme, in consultation with the appropriate agency, if required, covering all the matters, as may be prescribed and submit the draft scheme with full details to the Government:

Provided that the appropriate planning authority other than the Chennai Metropolitan Development Authority shall submit the same to the Government through the Director.

39-G. Preliminary approval of the scheme.— (1) As soon as may be, after the receipt of the draft scheme by the Government but not later than such time as may be prescribed, the Government may direct the appropriate planning authority to make such modifications in the draft scheme as they may think fit and thereupon the appropriate planning authority shall make such modifications and resubmit it to the Government but not later than such time, as may be prescribed.

(2) The Government shall give preliminary approval for the draft scheme, within such time as may be prescribed.

(3) Within one month from the date of notification of the preliminary approval of the draft scheme by the Government, the Director shall appoint an officer not lower in rank than that of the Assistant Director of Town Planning or the Chennai Metropolitan Development Authority shall appoint an officer not lower in rank than that of the Deputy Planner as the designated officer, as the case may be, for the purpose of the scheme.

(4) The Director or the Chennai Metropolitan Development Authority, as the case may be, may at any time change the designated officer so appointed for incompetence or misconduct or for any other specific reason and replace him by another officer. Any proceedings pending before such designated officer shall be continued from the stage at which it was left and disposed of by the new designated officer.

39-H. Publication of notice on preliminary approval of the scheme.— (1) As soon as may be, after the receipt of the preliminary approval for the draft scheme from the Government under sub-section (2) of section 39-G, the appropriate planning authority shall publish a notice in the *Tamil Nadu Government Gazette* and in two leading daily newspapers in that area of which at least one shall be in Tamil, and in the place or places where copies of the same may be inspected, inviting objections and suggestions, in respect of the scheme in writing, from any person interested in the land within such period as may be specified in the notice:

Provided that such period shall not be less than two months from the date of publication of the notice in the *Tamil Nadu Government Gazette*.

(2) After expiry of the period mentioned in the notice, the designated officer shall give a reasonable opportunity of being heard to any person including representatives of Government department or other authority, who has made request for the same and examine all the objections and suggestions, if any, received and make such amendment to the scheme as he may consider proper.

39-I. Duties of designated officer.— (1) The duties of the designated officer shall include,—

(a) examination of the objections and suggestions received and considering the same on its merits in the preparation of the final scheme;

(b) demarcation of final plots and public purpose plots, decide on the allottees of the final plots;

(c) determination of the exemption to be made to the declared archaeological monuments from the payment of proportionate contributions;

(d) estimation of the amount to be collected from or paid to the land owners;

(e) determination of compensation payable to the land owners;

(f) drawing the final scheme; and

(g) such other matters as may be prescribed.

39-J. Certain decisions of designated officer to be final.— (1) Every decision of the designated officer in the matters, other than the estimation of costs, levy of the amount payable by the owners, compensation payable and transfer of development rights arrived, shall be final and binding on all persons.

39-K. Appeal.— (1) The decision of the designated officer in the matters of estimation of costs, the amount to be collected from or paid to the land owners, compensation payable to the land owners and transfer of development rights arrived at, shall be communicated to the persons concerned, including the appropriate planning authority.

(2) Any person aggrieved by such decision may, within one month from the date of communication of the decision, appeal to the Director or the Chennai Metropolitan Development Authority, as the case may be and the same shall be disposed off in such manner, as may be prescribed.

(3) Any person aggrieved by the decision of the Director or Chennai Metropolitan Development Authority, as the case may be, may appeal to the Government in such form, in such manner and within such period, as may be prescribed.

(4) On receipt of an appeal under sub-section (3), the Government shall, after giving the appellant an opportunity of being heard, pass such order as they think fit.

39-L. Revision by High Court.— Any person aggrieved by an order of the Government may, within a period of sixty days from the date on which a copy of the order was communicated to him, file an application for revision of such order to the High Court:

Provided that the High Court may within a further period of thirty days entertain an application made after the said period of sixty days, if it is satisfied that the petitioner had sufficient cause for not making the application within the said period of sixty days.

39-M. Preparation of final scheme.— The designated officer shall in preparing the final scheme, after giving notice to the land owners covered in the scheme, in such manner as may be prescribed,—

- (a) define and demarcate the areas allotted for various purposes and the final plots;
- (b) determine the extent of final plots to be allotted to the land owners;
- (c) provide for any total or partial transfer of development rights in an original plot or final plot;
- (d) determine the period within which the works provided in the scheme shall be completed by the appropriate planning authority or any other public authority;
- (e) estimate with reference to the claims made before him for compensation to be paid to any land owner for his right injuriously affected because of the scheme;
- (f) determine whether the areas allotted or reserved for public purposes or for development by the appropriate planning authority are beneficial wholly or partly to the land owners or residents in the scheme area;
- (g) determine the contributions to be levied on each plot included in the final scheme; and
- (h) do such other acts as may be prescribed.

39-N. Approval by Government.— (1) The designated officer shall submit the final scheme to the Government through the Director or the Chennai Metropolitan Development Authority, as the case may be, for approval within twelve months from the date of publication of notice under section 39-H or within such further time, not exceeding six months, as may be allowed by the Government.

Explanation.— For the purpose of calculating the time limit, the period during which an appeal has been pending before the Director or the Chennai Metropolitan Development Authority, as the case may be, and the Government shall be excluded.

(2) The Government may, within three months from the date of receipt of the final scheme, either approve the said scheme with or without such modifications as may be considered necessary or may return the said scheme to the appropriate planning authority to modify the scheme or to prepare fresh scheme in accordance with such direction as the Government may issue in this behalf. The appropriate planning authority shall modify the scheme or prepare a fresh scheme as directed by the Government and submit it to the Government for approval:

Provided that the Chennai Metropolitan Development Authority shall submit it directly to the Government.

39-O. Coming into operation of the scheme.— (1) The approval of the Government for the scheme shall be published by notification in the *Tamil Nadu Government Gazette* and in two leading daily newspapers in that area of which at least one shall be in Tamil and such notification shall state the place and time at which the said scheme shall be open to the inspection of the public.

(2) A notification published under sub-section (1) shall be the conclusive evidence that the scheme has been duly made and approved. The said scheme shall come into operation from the date of publication of the approval in the *Tamil Nadu Government Gazette*.

(3) On the date of coming into operation of the scheme,—

(a) all lands required by the appropriate planning authority either for its developments or for any authority such as Government departments, local authority, public sector undertakings, shall, unless or otherwise determined in such scheme, vest absolutely in the appropriate planning authority free from all encumbrances;

(b) all rights in the original plots which have been reconstituted into final plots shall cease to exist and the final plot shall become subject to the rights settled by the designated officer;

(c) the appropriate planning authority shall hand over the possession of the final plots to the owners to whom they are allotted in the final scheme and issue a certificate of allotment in the allottees name;

(d) all the Government lands including lands belonging to local authorities, public sector undertakings, temples, within the scheme area which are required by the appropriate planning authority shall stand transferred to the appropriate planning authority for the purpose of development.

39-P. Enforcement of the scheme.— (1) The appropriate planning authority shall, after coming into operation of the scheme, enforce the scheme by taking appropriate measures as may be required, including eviction, removal of structures or buildings in contravention of the scheme, locking and sealing and recover the cost incurred by the appropriate planning authority in such manner as may be prescribed.

(2) The appropriate planning authority shall utilise the proceeds from the sale of land referred to in section 39-D, for the purpose of providing compensation and infrastructure facilities as may be required.

39-Q. Variation to the scheme.— (1) If the appropriate planning authority, after the final scheme has come into operation, either *suo motto* or on application by a land owner, considers that the scheme is defective on account of any error, irregularity or infirmity, it may request the Government for appropriate modification of the scheme:

Provided that the Chennai Metropolitan Development Authority, may directly request the Government for modification of the scheme:

Provided further that any request for further modification of the scheme shall not be entertained by the Government.

(2) On receipt of such request from the appropriate planning authority, the Government may, if satisfied, modify the scheme by publishing the modification in the *Tamil Nadu Government Gazette* and in two leading daily newspapers in that area of which at least one shall be in Tamil.

(3) Notwithstanding anything contained in the sub-sections (1) and (2), a final scheme may be varied or revoked by a subsequent scheme prepared and approved in accordance with this Act.

39-R. Cessation of application of local body Act.— (1) The Government may direct that any powers or functions exercisable by the local authority under the local body Act within the land pooling area development scheme shall be transferred to, and performed by, the appropriate planning authority under the said Act for such period and for such purposes as may be notified, in relation to such land pooling area development scheme.

Explanation.— For the purpose of this section,—

(a) “local authority” means,—

(i) any Municipal Corporation established under any law for the time being in force;

(ii) a Municipal Council constituted under the Tamil Nadu District Municipality Act, 1920 (Tamil Nadu Act V of 1920);

(iii) a District Panchayat or a Panchayat Union Council or a Village Panchayat constituted under the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994); and

(iv) a Board constituted under the Tamil Nadu Water Supply and Drainage Board Act, 1970 (Tamil Nadu Act 4 of 1971) or the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978);

(b) “local body Act” means,—

(i) The Chennai City Municipal Corporation Act, 1919 (Tamil Nadu Act IV of 1919);

(ii) The Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act 15 of 1971);

(iii) The Coimbatore City Municipal Corporation Act, 1981 (Tamil Nadu Act 25 of 1981);

(iv) The Tiruchirappalli City Municipal Corporation Act, 1994 (Tamil Nadu Act 27 of 1994);

(v) The Tirunelveli City Municipal Corporation Act, 1994 (Tamil Nadu Act 28 of 1994);

(vi) The Salem City Municipal Corporation Act, 1994 (Tamil Nadu Act 29 of 1994);

(vii) The Tiruppur City Municipal Corporation Act, 2008 (Tamil Nadu Act 7 of 2008);

(viii) The Erode City Municipal Corporation Act, 2008 (Tamil Nadu Act 8 of 2008);

(ix) The Vellore City Municipal Corporation Act, 2008 (Tamil Nadu Act 26 of 2008);

(x) The Thoothukudi City Municipal Corporation Act, 2008 (Tamil Nadu Act 27 of 2008);

(xi) The Thanjavur City Municipal Corporation Act, 2013 (Tamil Nadu Act 24 of 2013);

(xii) The Dindigul City Municipal Corporation Act, 2013 (Tamil Nadu Act 25 of 2013);

(xiii) The Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920);

(xiv) The Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994);

(xv) The Tamil Nadu Water Supply and Drainage Board Act, 1970 (Tamil Nadu Act 4 of 1971) and

(xvi) The Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978).

(2) After the expiry of the period notified under sub-section (1) all assets and facilities such as public street, drinking water and sewerage system, street light and such other facilities created by the appropriate planning authority or the designated officer in the scheme area shall automatically be vested with the local authority referred to in sub-section (1).

39-S. Recovery of arrears.— (1) Any sum due to the appropriate planning authority under this Act or any rule or regulation made thereunder shall be a first charge on the plot on which it is due, subject to the payment of land revenue, if any, due to the Government thereon.

(2) Any sum due to the appropriate planning authority under this Act or any rule or regulation made thereunder which is not paid on demand on the day on which it becomes due or on the day fixed by the appropriate planning authority shall be recovered as an arrear of land revenue.

39-T. Execution of works in the scheme by appropriate planning authority.— (1) The appropriate planning authority shall complete all the works in the scheme within the period stipulated under section 39-M.

(2) If the planning authority fails to complete the work within the period stipulated or the extended period, the Government may, notwithstanding anything contained in sub-section (1), require the appropriate planning authority to complete the works within a further period as they may consider reasonable or appoint an officer to complete such works.

39-U. Chennai Metropolitan Development Authority to submit report on certain matters to Government.— In cases where the appropriate planning authority is the Chennai Metropolitan Development Authority, all matters relating to the scheme shall be submitted by the Chennai Metropolitan Development Authority directly to the Government”.

Amendment of section 48. 7. In section 48 of the principal Act, for the expression “the notice in the *Tamil Nadu Government Gazette* under section 26”, the expression “the notice in the *Tamil Nadu Government Gazette* under section 26 or section 39-A” shall be substituted.

Amendment of section 49. 8. In section 49 of the principal Act, for the expression “the notice in the *Tamil Nadu Government Gazette* under section 26”, the expression “the notice in the *Tamil Nadu Government Gazette* under section 26 or section 39-A” shall be substituted.

Amendment of section 99. 9. In section 99 of the principal Act including the marginal heading, for the expression “detailed development plan” in two places where it occurs, the expression “detailed development plan and land pooling area development scheme” shall be substituted.

Amendment of section 122. 10. In section 122 of the principal Act, in sub-section (2), for clause (j), the following clauses shall be substituted, namely:—

“(j) the form and contents of the regional plan, master plan, detailed development plan, new town development plan and land pooling area development scheme and the procedure to be followed in connection with the preparation, submission and approval of such plans and scheme and the form and the manner of publication of the notices relating to such plans and scheme;

(jj) duties of the designated officer and the manner of reconstitution of plots, allotment of final plots, incorporation of the legal rights settled in the final scheme in the land registers of the Revenue department;

(jjj) estimated cost of the scheme, financial account for the scheme such as escrow account, for the preparation, approval and effective implementation of the scheme;”.

(By order of the Governor)

S.S. POOVALINGAM,
Secretary to Government,
Law Department.



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 406]

CHENNAI, THURSDAY, OCTOBER 1, 2020
Purattasi 15, Saarvari, Thiruvalluvar Aandu-2051

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 30th September 2020 and is hereby published for general information:—

ACT No. 24 OF 2020.

***An Act further to amend the Tamil Nadu Town and Country
Planning Act, 1971.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

- | | | |
|----------------------------|---|-------------------------------|
| | 1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2020. | Short title and commencement. |
| | (2) It shall come into force at once. | |
| Tamil Nadu Act 35 of 1972. | 2. In section 20 of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as the principal Act), in sub-section (2),- | Amendment of section 20. |
| | (1) clause (b) shall be omitted; | |
| | (2) for clause (c), the following clause shall be substituted, namely:— | |
| | “(c) the area covered by the plan;”. | |
| | 3. In section 21 of the principal Act, the expression “and after consulting in the prescribed manner the owners of lands and buildings in the area” shall be omitted. | Amendment of section 21. |

(By order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government,
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 31st January 2022 and is hereby published for general information: —

Act No. 12 of 2022.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:-

Short title and commencement

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Amendment) Act, 2022.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of section 50

2. In section 50 of the Tamil Nadu Town and Country Planning Act, 1971,—

Tamil Nadu Act 35 of 1972.

(1) for the expression “for a period of five years”, the expression “for a period of eight years” shall be substituted;

(2) the first proviso shall be omitted.

(By order of the Governor)

C. GOPI RAVIKUMAR,
*Secretary to Government (Legislation),
Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 21st June 2022 and is hereby published for general information:—

ACT No. 38 OF 2022.

An Act further to amend the Tamil Nadu Town and Country Planning Act, 1971.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Town and Country Planning (Second Amendment) Act, 2022.

(2) (i) Section 6 shall come into force at once; and

(ii) All the remaining provisions of this Act shall come into force on such date as the Government may, by notification, appoint.

Amendment of section 2.

2. In section 2 of the Tamil Nadu Town and Country Planning Act, 1971 (hereinafter referred to as 'the principal Act'),—

Tamil Nadu Act
35 of 1972.

(1) in clause (30), after the expression "or a site for a new town", the expression "or the chennai metropolitan planning area or any urban planning area" shall be inserted;

(2) after clause (31), the following clause shall be inserted, namely:—

“(31-a) ‘prescribed’ means prescribed by rules made under this Act;”;

(3) after clause (46), the following clauses shall be added, namely:—

“(47) ‘Urban Development Authority’ means an Urban Development Authority established under section 9-F;

(48) ‘Urban Planning Area’ means any urban area as the Government may, from time to time, specify by notification in the *Tamil Nadu Government Gazette*.”.

Amendment of section 9-D.

3. In section 9-D of the principal Act, in clause (18), for sub-clause (b), the following sub-clause shall be substituted, namely:—

“(b) for sub-section (1), the following sub-section shall be substituted, namely:—

(1) Any person aggrieved by any decision or order of the Metropolitan Development Authority under section 49 or sub-section (1) of section 54 may appeal to the Government.”.

Insertion of new Chapter II-B.

4. After Chapter II-A of the principal Act, the following Chapter shall be inserted, namely:—

“CHAPTER–II-B.

**CONSTITUTION AND INCORPORATION OF URBAN DEVELOPMENT
AUTHORITY FOR URBAN PLANNING AREA AND SPECIAL
PROVISIONS RELATING THERETO.**

9-F. (1) With effect from such date as the Government may, by notification in the *Tamil Nadu Government Gazette* appoint in this behalf, there shall be established for any Urban Planning Area an authority by the name as may be specified therein.

Establishment
of Urban
Development
Authority.

(2) An Urban Development Authority established under sub-section (1) shall consist of—

(a) eight persons appointed by the Government of whom—

(i) one shall be the Chairman;

(ii) one shall be the Vice-Chairman;

(iii) three shall be officers of the Government;

(iv) one shall be a member of the State Legislature;

(v) one shall represent trade and industry in the Urban Planning Area; and

(vi) one shall be the Member-Secretary.

(b) the Director or his nominee;

(c) the Chief Planner in the Urban Development Authority;

(d) the Commissioner of Municipal Corporation of the Urban Planning Area;

(e) the representatives of local authorities as specified below:—

(i) if there is only one local authority functioning in the Urban Planning Area, two representatives nominated by the local authority;

(ii) if there are two or more local authorities functioning in the Urban Planning Area, such persons not exceeding four in number as are appointed by the Government, who are members of such local authorities.

9-G. An Urban Development Authority shall be a body corporate and shall have perpetual succession and a common seal and, subject to such restriction or qualification as may be imposed by or under this Act or any other law, may sue or be sued in its corporate name or acquire, hold or dispose of property, movable or immovable, or enter into contracts and do all things necessary, proper or expedient for the purpose of its constitution.

Incorporation
of Urban
Development
Authority.

9-H. (1) Subject to the provisions of this Act and the rules made thereunder, the functions of an Urban Development Authority shall be—

Functions and
powers of Urban
Development
Authority.

(i) to carry out a survey of the Urban Planning Area and prepare reports on the surveys so carried out;

(ii) to prepare a master plan or a new town development plan or a detailed development plan referred to, under sub-section (2) of section 17 or under section 18 or under section 20, as the case may be, for the Urban Planning Area;

(iii) to prepare an existing land use map and such other maps as may be necessary for the purpose of preparing any development plan;

(iv) to cause to be carried out such works as are contemplated in any development plan;

(v) to designate the whole of the Urban Planning Area or any part thereof within its jurisdiction as a new town and to perform the following functions, namely:—

(a) to prepare a new town development plan for the area concerned; and

(b) to secure the laying out and development of the new town in accordance with the new town development plan;

(vi) to perform such other functions as may be entrusted to it by the Government.

(2) An Urban Development Authority may, by order, entrust to any local authority or other authority as may be specified in such order, the work of execution of any development plan prepared by it.

(3) An Urban Development Authority may by order, authorise any local authority or other authority as may be specified in such order, to exercise any of the powers vested in it by or under this Act and may in the like manner withdraw such authority; and the exercise of any power delegated in this behalf shall be subject to such restrictions and conditions as may be specified in such order.

Provisions of this Act shall apply to Urban Development Authority subject to certain modifications.

9-I. In regard to an Urban Development Authority and to any development plan prepared by it, the provisions of this Act shall apply, subject to the following modifications, namely:—

(1) in section 2,—

(a) in clause (3), the expression “and includes an Urban Development Authority established under section 9-F” shall be added at the end;

(b) in clause (14), after the expression “new town development authority”, the expression “or an Urban Development authority” shall be substituted;

(c) in clause (30), after the expression “or a site for a new town”, the expression “or an urban planning area” shall be inserted;

(2) in section 4, after clause (c), the following clause shall be added, namely:—

“(d) Urban Development Authority.”;

(3) in section 16,—

(a) in the first paragraph, for the expression “Every local planning authority”, the expression “An Urban Development Authority” shall be substituted;

(b) the proviso shall be omitted;

(c) in the Explanation, for the expression "local planning authority", the expression "Urban Development Authority" shall be substituted;

(4) in section 17, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) An Urban Development Authority established under section 9-F shall, within such time as may be prescribed and after consulting the local authorities concerned, prepare and submit to the Government, a plan hereinafter called the "master plan", for the Urban Planning Area or any part of it.";

(5) in section 18, for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) As soon as may be, after the designation of the site for a new town under the development plan prepared by an Urban Development Authority, the said authority shall within such time as may be prescribed, prepare and submit to the Government, a plan hereinafter called the "new town development plan" for the site designated for the new town or any part of it";

(6) in section 19,—

(a) in sub-section (1), for the expression "A local planning authority", the expression "An Urban Development Authority" shall be substituted;

(b) in sub-section (2), for the expression "the local planning authority", the expression "the Urban Development Authority" shall be substituted;

(7) in section 20, in clause (f) of sub-section (1) and clause (f) of sub-section (2), for the expression "the local planning authority", the expression "the Urban Development Authority" shall be substituted;

(8) in section 21, for the expressions "The local planning authority" and "Director", the expressions "The Urban Development Authority" and "Government" shall, respectively, be substituted;

(9) for section 22, the following section shall be substituted, namely:—

"22. Power of Government to require an Urban Development Authority to prepare a master plan, a new town development plan or a detailed development plan in respect of any area.— Notwithstanding anything contained in sections 17, 18, 19 and 21, the Government may, by notification, require an Urban Development Authority to prepare and submit to the Government before a fixed date, a master plan, a new town development plan or the detailed development plan in respect of any area.";

(10) for section 24, the following section shall be substituted, namely:—

“24. Consent of Government for publication of notice of preparation of plans.— (1) As soon as may be, after the master plan, the new town development plan or the detailed development plan has been submitted by an Urban Development Authority to the Government, but not later than such time as may be prescribed, the Government may direct the Urban Development Authority to make such modifications in the master plan, the new town development plan or the detailed development plan, as they think fit and thereupon the Urban Development Authority shall make such modifications and resubmit it to the Government within such time as may be specified by the Government.

(2) The Government shall, after the modifications, if any, directed by them have been made, give their consent to the Urban Development Authority to the publication of a notice under section 26, of the preparation of the master plan, the new town development plan or the detailed development plan.”;

(11) in section 26,—

(a) for the marginal heading, the following marginal heading shall be substituted, namely:—

“Notice of preparation of master plan, new town development plan or detailed development plan.”;

(b) for the expression “appropriate planning authority” in three places where it occurs, the expression “Urban Development Authority” shall be substituted;

(c) for the expression “the regional plan, the master plan or the new town development plan” in both the places where it occurs, the expression “the master plan, the new town development plan or the detailed development plan” shall be substituted;

(12) for section 28, the following section shall be substituted, namely:—

“28. Approval by Government.— As soon as may be, after the submission by the Urban Development Authority, of the master plan, the new town development plan or the detailed development plan, but not later than such time as may be prescribed, the Government may, after consulting the Director, either approve the said plan or may approve it with such modifications, as they may consider necessary, or may return the said plan to the Urban Development Authority to modify the plan or to prepare a fresh plan in accordance with such directions as the Government may issue in this behalf and resubmit it to the Government for approval within such time as the Government may specify in this behalf.”;

(13) in section 30,—

(a) in the marginal heading, for the expression “regional plan, master plan and new town development plan”, the expression “master plan, new town development plan and detailed development plan” shall be substituted;

(b) in sub-section (1), for the expression “a regional plan, a master plan or a new town development plan”, the expression “a master plan, a new town development plan or a detailed development plan” shall be substituted;

(c) in sub-section (2), for the expression “the regional plan, the master plan or the new town development plan”, the expression “the master plan, the new town development plan or the detailed development plan” shall be substituted;

(14) for section 32, the following section shall be substituted, namely:—

“32. *Variation, revocation and modification of master plan, new town development plan and detailed development plan.*— (1) A master plan, a new town development plan or a detailed development plan of the Urban Development Authority approved under section 28 may, at any time, be varied or revoked by a subsequent master plan, new town development plan or detailed development plan, as the case may be, prepared and approved under this Act.

(2) Once in every five years after the date on which the master plan for the Urban Planning Area comes into operation, the Urban Development Authority may, and if so directed by the Government shall, after carrying out such fresh surveys as may be considered necessary and in consultation with the local authorities concerned, review the master plan and make such modifications in such plan wherever necessary and submit the modified master plan for the approval of the Government.

(3) The provision of sections 26, 28 and 30 with such modifications as may be necessary shall apply to such modified master plan.

(4) The Government may, at any time by notification in the *Tamil Nadu Government Gazette*, vary or revoke, the master plan, the new town development plan or the detailed development plan, as the case may be, prepared and approved under this Act.”;

(15) in Chapter V,—

(a) for the expressions “New Town Development Authority”, “a new town development authority”, “new town development authority” and “A new town development authority” wherever they occur, the expressions “Urban Development Authority”, “an Urban Development Authority”, “Urban Development Authority” and “An Urban Development Authority” shall, respectively, be substituted;

(b) in section 40, in sub-section (1), for the expression “for securing the development of the new town in accordance with the new town development plan approved by the Government under this Act”, the expression “for securing the effective implementation of any of the development plans of the Urban Development Authority” shall be substituted;

(c) in section 41, for the expression “within the area of the new town”, the expression “within the Urban Planning Area” shall be substituted;

(d) in section 42, for the expressions “any new town development authority” and “in relation to the new town”, the expressions “the Urban Development Authority” and “in relation to the Urban Planning Area” shall, respectively, be substituted;

(e) in section 44, in sub-sections (1) and (3), for the expression “for the promotion and execution of works in the new town development plan made under this Act” in both the places where it occurs, the expression “for the discharge of functions assigned to it under this Act” shall be substituted;

(f) section 46 shall be omitted;

(16) in section 76,—

(a) for the expressions “Director” and “planning authority” wherever they occur, the expressions “Government” and “Urban Development Authority” shall, respectively, be substituted;

(b) in sub-section (1), in the first proviso, for the expression “if he is satisfied”, the expression “if they are satisfied” shall be substituted;

(c) in sub-section (3), in clause (a), in item (iii), for the expression “as he may think fit”, the expression “as they may think fit” shall be substituted;

(d) in sub-section (5), in the proviso, for the expressions “in his discretion”, “as he thinks fit” and “to his satisfaction”, the expressions “in their discretion”, “as they think fit” and “to their satisfaction” shall, respectively, be substituted;

(17) in section 77,—

(a) for the expressions “Director” and “the planning authority concerned” wherever they occur, the expressions “Government” and “the Urban Development Authority concerned” shall, respectively, be substituted;

(18) in section 79,—

(a) for the expression “prescribed authority” wherever it occurs, the expression “Government” shall be substituted;

(b) for sub-section (1), the following sub-section shall be substituted, namely:—

“(1) Any person aggrieved by any decision or order of an Urban Development Authority under section 49 or sub-section (1) of section 54 may appeal to the Government.”;

(c) in sub-section (2), for the expression “if it is satisfied”, the expression “if they are satisfied” shall be substituted;

(19) section 80 shall be omitted;

(20) in section 81, in sub-section (1), the expression “and 80” shall be omitted;

(21) in section 91, in sub-section (1), for the expression “except the power of the Government to make rules”, the expression “except the power of the Government to hear any appeal under section 76 and the power to make rules” shall be substituted.

Tamil Nadu Act 4 of 1971.	9-J. (1) Notwithstanding anything contained in this Act, an Urban Development Authority shall fully consult and collaborate with the Tamil Nadu Water Supply and Drainage Board constituted under the Tamil Nadu Water Supply and Drainage Board Act, 1970 with respect to any provision regarding water supply or drainage services and matters connected therewith that may be included in any development plan prepared or to be prepared under this Act for the Urban Planning Area or any part thereof.	Relation with Tamil Nadu Water Supply and Drainage Board.
Tamil Nadu Act 4 of 1971.	(2) With respect to any such development plan, the execution of or the carrying out of any work under such plan shall, in so far it relates to water supply and drainage service or matters connected therewith, be entrusted to and be the sole responsibility of the Tamil Nadu Water Supply and Drainage Board, and if any work under such plan is in the process of being executed or carried out on the date of coming into force of this section, the Urban Development Authority shall continue and complete such work in accordance with Tamil Nadu Water Supply and Drainage Board Act, 1970.	
Tamil Nadu Act 4 of 1971.	5. Section 63-A of the principal Act shall be renumbered as sub-section (1) of that section, and after sub-section (1) as so renumbered, the following sub-section shall be added, namely:— “(2) Where any development charges are levied or recovered under the provisions of this Chapter in respect of the use or change of use of land or building or development of any land or building in an Urban Planning Area, and if any such charge or any part thereof is relatable to provision for or improvement of water-supply or drainage service, the Urban Development Authority shall pay over to the Tamil Nadu Water Supply and Drainage Board constituted under Tamil Nadu Water Supply and Drainage Board Act, 1970, such charge or part thereof:	Amendment of section 63-A
Tamil Nadu Act 4 of 1971.	Provided that if there is any doubt or dispute about the amount to be paid over, the matter shall be referred to the Government whose decision thereon shall be final.”.	
Tamil Nadu Act 28 of 1978. Tamil Nadu Act 4 of 1971.	6. In section 79 of the principal Act, in sub-section (1), for the expression “the prescribed authority”, the expression “an authority as may be prescribed” shall be substituted. 7. In section 111 of the principal Act, for sub-section (1), the following sub-section shall be substituted, namely:— “(1) The provisions of this Act shall be read subject to the provisions of the Chennai Metropolitan Water Supply and Sewerage Act, 1978 and the Tamil Nadu Water Supply and Drainage Board Act, 1970 in respect of Chennai Metropolitan Planning Area and Urban Planning Areas, respectively.”.	Amendment of section 79. Amendment of section 111.

(By Order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government (Legislation),
Law Department.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 5th May 2023 and is hereby published for general information:—

ACT No. 18 OF 2023.

***An Act to Amend the Tamil Nadu Town and Country Planning
(Third Amendment) Act, 2018.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fourth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Tamil Nadu Town and Country Planning (Third Amendment) Amendment Act, 2023.

Amendment of
section 2.

2. In section 2 of the Tamil Nadu Town and Country Planning (Third Amendment) Act, 2018 (hereinafter referred to as the Amendment Act), for clause (3), the following clause shall be substituted, namely:—

Tamil Nadu Act
31 of 2018.

“(3) after clause 22, the following clause shall be inserted, namely:—

(22-A) “land pooling area development scheme” means the scheme in which land owned by individual or group of individuals are pooled together and developed by the appropriate planning authority and part of such developed land is transferred to the original owner and the remaining part of such land is used for establishing common facilities and amenities or for sale.”.

3. For section 6 of the Amendment Act, the following section shall be substituted, namely:—

Substitution of section 6.

“6. After Chapter IV of the principal Act, the following Chapter shall be inserted, namely:—

CHAPTER-IV A.

LAND POOLING AREA DEVELOPMENT SCHEME.

39-A. Declaration of intention to make a Land Pooling Area Development Scheme.— (1) The appropriate planning authority may, by notification, for the purpose of development of any area within its jurisdiction in an orderly holistic manner, declare its intention to make a land pooling area development Scheme (hereinafter in this Chapter referred to as the Scheme) for that area:

Provided that the appropriate planning authority shall obtain prior approval of the Government before notification of such declaration:

Provided further that any appropriate planning authority other than the Chennai Metropolitan Development Authority shall send such proposal to the Government through the Director:

Provided also that the appropriate planning authority may adopt, with or without any modification, the Scheme proposed by any Government department, public sector undertaking or statutory body owned or controlled by any State Government or the Central Government or by seventy per cent of the land owners in the Scheme area.

Explanation.— For the purpose of this section and sub-section (1) of section 39-C, “statutory body owned or controlled by any State Government or Central Government” means any body corporate established by or under a Central or State Act and includes a Government company as defined in clause (45) of section 2 of the Companies Act, 2013 (Central Act 18 of 2013), a society registered under the Tamil Nadu Societies Registration Act, 1975 (Tamil Nadu Act 27 of 1975), or under any corresponding law for the time being in force in a State being a society established or administered by any State Government and a co-operative society within the meaning of any law relating to co-operative societies for the time being in force in the State in which not less than fifty one per cent of the paid-up share capital is held by the Central Government or by any State Government or partly by the Central Government and partly by one or more State Governments.

(2) The declaration under sub-section (1) shall be published by the appropriate planning authority in such manner as may be prescribed, by notification in the District Gazette of that area and in two leading daily newspapers in that area of which one shall be in Tamil and such notification shall contain such particulars as may be prescribed and specify the time and place where a plan showing the boundaries of the proposed Scheme area may be inspected by the public.

39-B. Power of Government to require appropriate planning authority to make Scheme.— Notwithstanding anything contained in section 39-A, the Government may direct any appropriate planning authority to make a Scheme for any specific area and submit for their approval. In such cases, the appropriate planning authority shall proceed further for declaration of the intention of the Scheme under section 39-A and for preparation of the Scheme as provided in this Chapter.

39-C. Restrictions on land development work.— (1) On or after the date of publication of declaration of the intention to make a Scheme under section 39-A, no person shall within the area covered under the Scheme, carry out any development work without obtaining permission from the appropriate planning authority:

Provided that on or after the date of publication of the approved Draft Scheme, the appropriate planning authority may, in consultation with the designated officer, grant permission to any department of the Government, Public Sector Undertaking or a statutory body owned or controlled by any State Government or the Central Government to carry out any development work:

Provided further that any other person may also apply for permission in the form and in the manner as may be prescribed, to carry out any development work after publication of the approved Draft Scheme.

(2) On receipt of an application for permission to carry out any development work in the Scheme area, the appropriate planning authority shall send a written acknowledgement therefor.

(3) The appropriate planning authority, after consultation with the designated officer, may grant permission to carry out the development work within the Scheme area, having regard to the purpose for which the permission is required and the suitability of the place for such purpose and subject to such conditions as it may deem fit, or refuse to grant permission stating the reason therefor:

Provided that any such condition shall be in accordance with the approved Draft Scheme.

(4) If any person contravenes the provisions of sub-section (1) or of any condition imposed under sub-section (4), the appropriate planning authority may direct such person by notice in writing to stop the work in progress, and after making an inquiry in the prescribed manner, remove, pull down, or alter any building or other development and restore the land or building in respect of which such contravention is made, to its original condition.

(5) The restrictions imposed in this section shall cease to operate in the event of lapse of declaration of intention under sub-section (2) of section 39-I or on the publication of the Preliminary Scheme under sub-section (2) of section 39-O or on withdrawal of the Scheme under section 39-U.

(6) Notwithstanding anything contained in sub-section (1), after publication of the Draft Scheme under sub-section (1) of section 39-I, the appropriate planning authority may carry out any development work within the Scheme area for the purposes of the Scheme.

(7) The provisions of this section shall not apply to any operational construction undertaken by the Central Government or a State Government.

Explanation.— “operational construction” means any construction whether temporary or permanent, which is necessary for the operation, maintenance, development, or execution of any of the following services, namely: -

- (a) Railways;
- (b) National Highways;
- (c) National Waterways;
- (d) Major Ports;
- (e) Airways and Aerodromes;
- (f) Posts, Telephones, Wireless, Broadcasting and other like forms of communication;
- (g) Regional grid for electricity;
- (h) Defence;
- (i) Metro Rail;
- (j) Minor Ports; or
- (k) any other service which the State Government is of the opinion that the operation, maintenance, development or execution of such service is essential to the life of the community, by notification, declare to be a service for the purposes of this clause.

(8) For removal of doubts, it is hereby declared that,—

(i) new residential buildings (other than gate lodges, quarters for limited essential operational staff and the like), roads and drains in railway colonies, hotels, clubs, institutes and schools, in the case of railways; and

(ii) a new building, new structure or new installation or any extension thereof, in the case of any other service, shall not be deemed to be an operational construction.

39-D. Appointment of designated officer.— Within one month from the date of publication of declaration of intention under sub-section (1) of section 39-A, the Director shall appoint an officer not lower in rank than that of the Assistant Director of Town Planning and the Chennai Metropolitan Development Authority or the Urban development authority concerned, as the case may be, shall appoint an officer not lower in rank than that of the Deputy Planner as the designated officer, for the purposes of the Scheme.

39-E. Duties of designated Officer.— The duties of the designated officer are,—

- (a) to assist the appropriate planning authority, in the examination of objections and suggestions received on a Draft Scheme;
- (b) to prepare Preliminary Scheme and Final Scheme;
- (c) to demarcate final plots including public purpose plots and decide on the allottees of final plots;
- (d) to estimate the amount to be collected from or to be paid to the land owners;
- (e) to determine the compensation amount payable to the land owners; and
- (f) such other matters as may be prescribed.

39-F. Certain decisions of designated officer to be final.— Every decision of the designated officer in matters, other than estimation of costs, estimation of the amount payable to or by the owners, determination of the compensation payable to the owners and transfer of development rights shall be final and binding on all concerned.

39-G. Disputed ownership.— (1) Where there is a disputed claim to the ownership of any land or building included in an area in respect of which declaration of intention to prepare a Scheme has been made, and any entry in the revenue records or mutation relevant to such disputed claim is inaccurate or inconclusive, on the request of the appropriate planning authority or the designated officer, at any time before the Scheme is made, the Government may cause an inquiry to be made by such officer, within such time, as may be prescribed, for the purpose of deciding as to who shall be deemed to be the owner of the land or building and the decision of the Government thereon shall be final:

Provided that if any dispute regarding the ownership of land or building is pending before any civil court or any other authority, it is not a bar to include such land or building in the Scheme area, unless the civil court or the authority, otherwise directs and the order or decision of the civil court or authority thereon shall bind the appropriate planning authority or the designated officer.

(2) Where any decree is passed by the civil court, after the Final Scheme has been approved by the Government under section 39-S, such Final Scheme shall be deemed to have been suitably varied to the extent of such decree.

39-H. Contents of Draft Scheme.— The Draft Scheme may provide for all or any of the following matters, namely:—

- (a) laying out or re-laying out, of land, either vacant or already built upon, as building sites;
- (b) construction, diversion, extension, alteration, improvement or closure of lanes, streets, roads and communications;
- (c) construction, alteration, removal or demolition of buildings, bridges and other structures;

(d) redistribution of boundaries and reconstitution of plots belonging to owners of properties in the Scheme area;

(e) disposal by sale, exchange, lease or otherwise of land acquired or owned by the appropriate planning authority;

(f) transport facilities;

(g) water-supply;

(h) lighting;

(i) drainage, inclusive of sewerage and of surface drainage and sewage disposal;

(j) allotment or reservation of land for streets, roads, squares, houses, buildings for religious or charitable purpose, open spaces, gardens, recreation grounds, schools, markets, shops, factories, hospitals, dispensaries, public buildings and public purposes of all kinds and defining and demarcating of the reconstituted plots or the areas allotted to or reserved for the above mentioned purposes;

(k) demarcation of places or objects and buildings of archaeological or historical interest or natural scenic beauty or used for religious purposes or regarded by the public with veneration, or protection of canal, tank or river sides, coastal areas and other places of natural or landscape beauty;

(l) imposition of conditions and restrictions in regard to the character, density, architectural features and height of buildings, building or control lines for roads, railway lines and power supply lines and the purposes for which buildings or specified areas may or may not be appropriated and the provision and maintenance of sufficient open spaces;

(m) filling up or reclamation of low lying, swampy or unhealthy areas, or leveling up of land;

(n) layout of new streets or roads, construction, diversion, extension, alteration, improvement and closing up of streets and roads and discontinuance of utility connections, communication lines etc.;

(o) allotment of land to the extent of not more than forty per cent of the total area covered under the Scheme, in the aggregate, for any or all of the following purposes, namely:—

(i) for roads;

(ii) for parks, play grounds, gardens and open spaces;

(iii) for social infrastructure such as school, dispensary, fire and rescue service and public utilities;

(iv) for sale by appropriate planning authority for residential, commercial, institutional or industrial use, depending upon the nature of development;

(v) reservation of land up to the extent of ten per cent of the total area covered under the Scheme, in the aggregate, for the purpose of providing housing accommodation to the members of economically weaker section and for persons dispossessed of their properties in the Scheme area:

Provided that the proceeds from the sale of land referred to in sub-clause (iv) shall be used for the purpose of providing infrastructural facilities and payment of compensation as per the Final Scheme;

(p) returning reconstituted plots to the extent of not less than sixty per cent or for providing compensation in accordance with the Final Scheme; and

(q) such other matters as may be prescribed.

Explanation.—For the purpose of this Chapter, ‘reconstituted plot’ means a plot which is in any way altered by the making of the Scheme and includes alteration of ownership of a plot.

39-I. Making and publication of Draft Scheme.— (1) Within nine months from the date of publication of declaration of the intention to make a Scheme under section 39-A, the appropriate planning authority shall, in consultation with the designated officer, make a Draft Scheme for the Scheme area and publish the same in the District Gazette, along with draft regulations, if any, for carrying out the provisions of the Scheme, in such manner as may be prescribed:

Provided that on a request by the appropriate planning authority, the Government may, by notification, extend the aforesaid period, for a further period of six months.

(2) If publication of a Draft Scheme is not made within the said total period of fifteen months, the declaration of intention to make a Scheme shall lapse:

Provided that any such lapse of declaration shall not prevent the Government from making a fresh declaration at any time in respect of the same area.

39-J. Reconstitution of plots.— (1) In the Draft Scheme referred to in section 39-I, the size and shape of every plot shall be determined, so far as may be, to render it suitable for building purposes and where a plot is already built upon, suitable alterations shall be made to the buildings, so as to comply with the provisions of the Scheme as regards open spaces.

(2) For the purposes of sub-section (1), the Draft Scheme may contain the following proposals, namely:—

(a) to form a final plot by reconstitution of an original plot, by alteration of the boundaries of the original plot, if necessary;

(b) to form a final plot from an original plot by re-adjusting wholly or partly of the adjoining lands;

(c) to provide, with the consent of the owners, that two or more original plots each of which is held in ownership severally or in joint ownership shall hereafter, with or without alteration of boundaries, be held in ownership in common as a final plot;

(d) to allot a final plot to any owner dispossessed of land in furtherance of the Scheme; or

(e) to pass on the ownership of an original plot from one person to another.

Explanation.— For the purpose of this Chapter.—

(i) "final plot" means a plot reconstituted from an original plot and allotted in a Scheme as a final plot;

(ii) "original plot" means the corresponding plot held in single or joint ownership and numbered to be shown as one single plot by the appropriate planning authority for the purposes of a Scheme.

39-K. Public consultation to Draft Scheme.— Any person may, within sixty days from the date of publication of a Draft Scheme under section 39-I, submit his objection or suggestion in writing to the appropriate planning authority. The appropriate planning authority shall consider such objection or suggestion and may modify the Draft Scheme, as it deems fit and submit the same not later than thirty days to the Government for approval.

39-L. Approval of Draft Scheme by Government.—
(1) The Government may, on receipt of the Draft Scheme under section 39-K, after making such inquiry as they may deem fit and after consulting the Director or the Chennai Metropolitan Development Authority or the Urban development authority concerned, as the case may be, not later than three months from the date of its receipt,—

(i) either approve the Draft Scheme, with or without modifications and subject to such conditions as they may deem fit; or

(ii) refuse to approve the Draft Scheme; or

(iii) return the Draft Scheme to the appropriate planning authority to carry out such modifications and within such period as may be directed, including a direction to include or exclude any land in the Draft Scheme. The appropriate planning authority, in consultation with the designated officer, shall comply with such directions of the Government and resubmit the Draft Scheme within one month from the date of receipt of such directions to the Government for approval.

(2) As soon as on receipt of the modified Draft Scheme from the appropriate planning authority, the Government may approve the Draft Scheme and the approved Draft Scheme shall be published in the *Tamil Nadu Government Gazette* and in two leading daily newspapers in that area, of which one shall be in Tamil. The approved Draft Scheme shall also be placed in the public domain for inspection during office hours in the office of the designated officer.

(3) Any person affected by the approved Draft Scheme, may submit his objection in the manner prescribed, to the designated officer within two months from the date of its publication in the *Tamil Nadu Government Gazette*.

(4) If persons owning more than fifty per cent of the lands in the Scheme area submit their objections to the Draft Scheme, the designated officer shall forward the objections to the Government through the appropriate planning authority and the Government in turn shall, by notification withdraw the Scheme.

39-M. Vesting of land with appropriate planning authority.— On expiry of a period of two months from the date of publication of the approved Draft Scheme under sub-section (2) of section 39-L, all lands required for the purposes specified in clauses (g), (h), (i) and (o) of section 39-H, shall vest with the appropriate planning authority free from all encumbrances. The appropriate planning authority may take appropriate measures as may be required including eviction, removal of structures or buildings in contravention of the Scheme, locking and sealing and recover the cost incurred therefor, in such manner as may be prescribed, in the said lands for enforcement of the said public purposes:

Provided that such vesting of lands with the appropriate planning authority shall not affect the ownership right of the owners of such lands.

39-N. Preparation of Preliminary Scheme.— (1) The designated officer shall, after taking into consideration the objections, if any, received on the approved Draft Scheme within a period of nine months from the date of its publication, prepare the Preliminary Scheme in the prescribed manner and in the prescribed form, after giving notice to the owners of the land in the Scheme area. The Preliminary Scheme shall,-

(a) define and demarcate the areas allotted to, or reserved for, any public purpose, or for the purpose of the appropriate planning authority and also demarcate the final plots;

(b) decide the person or persons to whom a final plot is to be allotted and when such plot is to be allotted to persons in common ownership, decide the shares of such persons;

(c) provide for the total or partial transfer of any right in an original plot to a final plot;

(d) record the rights of secured creditors, mortgagees, lessees or other persons who claim to have secured interest in the original plot; and

(e) specify the period within which the works provided in the Scheme may be completed by the appropriate planning authority.

(2) The designated officer shall submit the Preliminary Scheme so prepared, through the appropriate planning authority, to the Government for approval.

39-O. Approval of Preliminary Scheme by Government.— (1) On receipt of the Preliminary Scheme, the Government shall, within two months from the date of its receipt, either approve or approve with such modifications as may be considered necessary or may return the said Scheme to the designated officer to modify the Scheme or to prepare a fresh Scheme, in accordance with such directions and within such period as the Government may specify in this behalf.

(2) The Preliminary Scheme, as approved by the Government shall be published in the *Tamil Nadu Government Gazette* and in two leading daily newspapers in that area, of which one shall be in Tamil and such notification shall state the place and time at which the said Scheme shall be open to inspection by the public.

(3) A notification under sub-section (2) shall be the conclusive evidence that the Preliminary Scheme has been duly made and approved.

39-P. Effect of Preliminary Scheme.— (1) On and after the date on which the Preliminary Scheme is published in the *Tamil Nadu Government Gazette*,—

(a) all lands required by the appropriate planning authority shall, unless it is otherwise determined in such Scheme, vest absolutely in the appropriate planning authority free from all encumbrances; and

(b) all rights in the original plot which have been reconstituted into final plots shall be determined and the final plots shall be subject to the rights of the original land owners, as settled by the designated officer.

(2) The appropriate planning authority shall take such measures as may be required,—

(a) to enforce the Scheme, including eviction, removal of structures or buildings in contravention of the Scheme, locking and sealing and recover the cost incurred therefor, in such manner as may be prescribed; and

(b) to carry out mutation in the records of the Revenue, Survey and Settlement and Registration departments as per the allotment of the final plots including plots reserved for public purposes, made in the Preliminary Scheme.

39-Q. Preparation of Final Scheme.— (1) The designated officer shall, after publication of the Preliminary Scheme in the *Tamil Nadu Government Gazette* within a period of nine months therefrom, prepare the Final Scheme in the manner specified hereunder:—

(a) estimate the value of the original plots and fix the difference between the values of the original plots and the values of the final plots in the Scheme area, in the manner prescribed;

(b) determine whether the areas allotted or reserved for public purposes or for development by the appropriate planning authority are beneficial wholly or partly to the land owners or residents in the Scheme area;

(c) estimate in the manner prescribed, the sums payable as compensation on each plot used, allotted or reserved for a public purpose or for the purpose of the appropriate planning authority, which is beneficial partly to the owners or residents within the Scheme area and partly to the general public, and the compensation so payable shall be included in the cost of the Scheme;

(d) estimate the increment in value, in the manner prescribed, that may accrue in respect of each plot included in the Scheme area;

(e) calculate the betterment contribution, in the manner prescribed, to be levied on each plot in the Final Scheme, in proportion to the increment in value estimated to accrue in respect of such plot:

Provided that no betterment contribution shall be levied in respect of plots exclusively allotted for religious or charitable purpose;

(f) estimate in the manner prescribed with reference to the claims made before him for compensation to be paid to any land owner for his right prejudicially affected because of the Scheme;

(g) record the person to whom the final plot is allotted in accordance with the Preliminary Scheme in the form and in the manner as may be prescribed;

(h) do such other acts as may be prescribed.

(2) As soon as on preparation of the Final Scheme, the designated officer shall communicate the details including the quantum of amount arrived at with respect to clauses (a) to (f) of sub-section (1) to the persons concerned and to the appropriate planning authority before submission of the Final Scheme to the Government for approval.

39-R. Appeal.— (1) Any person aggrieved by the decision of the designated officer communicated under sub-section(2) of section 39-Q may, within one month from the date of its receipt, appeal to the Director or the Chennai Metropolitan Development authority or the Urban Development Authority concerned, as the case may be, in such manner, as may be prescribed.

(2) On receipt of an appeal under sub-section (1), the Director, the Chennai Metropolitan Development Authority or the Urban Development Authority concerned shall, within a period of two months, dispose of the appeal after giving the appellant an opportunity of being heard.

(3) Any person aggrieved by the decision of the Director or the Chennai Metropolitan Development Authority or the Urban Development Authority concerned, as the case may be, may within one month from the date of communication of such decision under sub-section (2), appeal to the Government in such form and in such manner as may be prescribed:

Provided that the Government may entertain an appeal made beyond the said period, if they are satisfied that the appellant was prevented by sufficient cause for not making the appeal in time.

(4) On receipt of an appeal under sub-section (3), the Government shall within two months, after giving the appellant an opportunity of being heard, pass such order as they think fit.

39-S. Approval of Final Scheme by Government.—

(1) On receipt of the Final Scheme from the designated officer, the Government shall, within two months from the date of its receipt either approve or approve with such modifications as may be considered necessary. The designated officer shall thereafter modify the Scheme, if so directed by the Government and submit it to the Government for approval.

Explanation.— For the purpose of calculating the time limit of two months, the period during which appeals, if any, were pending before the Director, the Chennai Metropolitan Development Authority or the Urban Development Authority concerned, as the case may be and the Government shall be excluded.

(2) The Final Scheme, as approved shall be published in the *Tamil Nadu Government Gazette* and in two leading daily newspapers in that area, of which one shall be in Tamil and such notification shall state the place and time at which the Scheme shall be open to inspection by the public.

(3) A notification under sub-section (2) shall be conclusive evidence that the Final Scheme has been duly made and approved.

39-T. Variation of Scheme.— (1) After publication of the Final Scheme, if the Chennai Metropolitan Development Authority, the Urban Development Authority concerned or the appropriate planning authority, either suo motu or on application by a owner of any land in the Scheme area, considers that the Scheme is defective on account of any error, irregularity or infirmity, it may request the Government for appropriate variation of the Scheme:

Provided that any request for further variation of the Scheme shall not be entertained by the Government.

(2) On receipt of such request from the appropriate planning authority, the Chennai Metropolitan Development Authority or the Urban Development Authority concerned, as the case may be, the Government may, if satisfied, vary the Scheme by publishing the variation in the *Tamil Nadu Government Gazette* and in two leading daily newspapers in that area, of which one shall be in Tamil:

Provided that the use of land allotted for the purposes of parks, playgrounds, gardens and open spaces shall not be changed for any other purpose.

(3) Notwithstanding anything contained in sub-sections (1) and (2), a Final Scheme may be varied or revoked by a subsequent Scheme prepared and approved in accordance with this Act.

39-U. Withdrawal of Scheme.— Notwithstanding anything contained in this Chapter, the Government may by order, for reasons to be recorded, withdraw any Scheme:

Provided that no such withdrawal shall be ordered after approval of the Preliminary Scheme:

Provided further that on such withdrawal of the Scheme, the lands shall be restored to the original condition, as it stood on the date of publication of declaration of the intention under section 39-A, at the cost of the Government.

39-V. Revision by High Court.— Any person aggrieved by an order of the Government under sub-section (4) of section 39-R may, within a period of sixty days from the date on which a copy of the order was communicated to him, file an application for revision of the order in the High Court:

Provided that the High Court may entertain an application for a further period of thirty days, if it is satisfied that the petitioner had sufficient cause for not filing the application within the said period of sixty days.

39-W. Recovery of arrears.— (1) Any sum due to the appropriate planning authority under this Act or any rule or regulation made thereunder, shall be the first charge on the final plot on which it is due, subject to payment of land revenue, if any, due to the Government thereon.

(2) Any sum due to the appropriate planning authority under this Act or any rule or regulation made thereunder, which is not paid on demand, shall be recovered as an arrear of land revenue.

39-X. Execution of works in Scheme area.— The appropriate planning authority shall complete all the works in the Scheme area within the period stipulated in the Final Scheme:

Provided that the Government may, on a request from the appropriate planning authority, grant further period of time not exceeding twice the stipulated period for completion of the works.

39-Y. Cessation of application of local body Act.— (1) The Government may direct that any power or function exercisable by a local authority under a local body Act within a Scheme area shall stand transferred to, and be performed by, the appropriate planning authority under the said Act for such period and for such purposes as may be notified, in relation to such Scheme.

Explanation.— For the purpose of this section,-

(a) "local authority" means,-

(i) any Municipal Corporation or Municipality constituted under the Tamil Nadu Urban Local Bodies Act, 1998 (Tamil Nadu Act 9 of 1999);

(ii) a District Panchayat or a Panchayat Union Council or a Village Panchayat constituted under the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994); or

(iii) a Board constituted under the Tamil Nadu Water Supply and Drainage Board Act, 1970 (Tamil Nadu Act 4 of 1971) or the Chennai Metropolitan Water Supply and Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978);

(b) "local body Act" means,-

(i) The Tamil Nadu Urban Local Bodies Act, 1998
(Tamil Nadu Act 9 of 1999);

(ii) The Tamil Nadu Panchayats Act, 1994
(Tamil Nadu Act 21 of 1994);

(iii) The Tamil Nadu Water Supply and Drainage
Board Act, 1970 (Tamil Nadu Act 4 of 1971) and

(iv) The Chennai Metropolitan Water Supply and
Sewerage Act, 1978 (Tamil Nadu Act 28 of 1978).

(2) After expiry of the period notified under sub-section (1),
all assets and facilities such as public street, drinking water and
sewerage system, street light and such other facilities created by
the appropriate planning authority or the designated officer in the
Scheme area shall stand vested with the local authority.”

(By Order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government (Legislation),
Law Department.